

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE,
CHENNAI**

O.A. No. 211 of 2021

P.Palaniappan,
S/o. Ponnusami,
Varagampadi,
Masinayakkanpatti Village,
Salem

...Applicant

-Vs-

The Ministry of Environment,
Forest and Climate Change,
Rep. by its Under Secretary,
And 14 others.

...Respondents

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It is certified that all the documents contained in the above typed set of papers are true copies.

Dated at Chennai on this the 11th day of February 2022.

A. my
COUNSEL FOR RESPONDENT NO.15

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

O.A. No. 211 of 2021

P.Palaniappan,
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.. Applicant

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The Ministry of Environment,
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Rep. by its Under Secretary,
And 14 others.

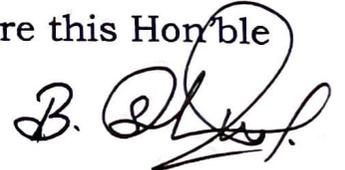
... Respondents

COUNTER AFFIDAVIT OF B. GOKULNATH

I, B. Gokulnath, son of P. Baskaran, aged about 26 years, residing at No.100NA, Meenangkadu, Masinaickenpatty Village, Valapady, Salem District, do hereby solemnly affirm and sincerely state as follows : -

1. I state that I am the 15th Respondent in the above appeal and I am well acquainted with the facts of the case.

2. I state that I deny all those allegations and averments contained in the above application in O.A. No. 211 of 2021 as false and baseless and the same has been filed before this Hon'ble



Tribunal only with the malafide intention and as such O.A. No. 211 of 2021 is liable to be rejected in limini.

3. I submit that a Lease Deed dated 29.12.2020 was executed by Government of Tamil Nadu in favour of my name for a period of ten years from 29.12.2020 to 28.12.2030 so as to carry out the quarrying operations in S.F. No. 241/14 (part) Masinaickenpatty Village, Valapadi Taluk, Salem District in accordance with the lease deed executed by Government of Tamil Nadu dated 29.12.2020.

4. I submit that notification for tender-cum-auction was published by the 1st respondent in the Salem District Gazette Extraordinary Issue No.03 dated 22.01.2020, for the rough Stone Quarrying operations and I have participated in the said tender cum auction which was conducted on 06.02.2020 in respect of serial No: 10 of the schedule I of the said notification namely property in S.F. No. 241/14 (part) Masinaickenpatty Village, Valapadi Taluk, Salem District for an extent of 1.00.0 hectares and I am the successful bidder of the said public auction and accordingly as per the direction of District Collector, Salem I have remitted the lease amount to the Government.

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5. I further submit that pursuant to the same, I was directed to produce a mining plan for approval and to obtain environmental clearance from the competent authority. Accordingly by a proceedings in ROC. No. 184/2020 / Mines-A dated 19.06.2020, The Assistant Director, Director Geology and Mining, Salem had approved the mining plan and directed to produce the environmental clearance from the competent authority.

6. I further submit that I have obtained Environmental Clearance from State level Environment Impact Assessment Authority vide proceedings dated 05.11.2020.

7. In as much as the mining plan was approved on 19.06.2020 and Environmental Clearance was obtained on 05.11.2020, a lease deed dated 29.12.2020 was executed by the Assistant Director, Department of Geology and Mining, Salem on behalf of the Government of Tamil Nadu dated 29.12.2020 for the period from 29.12.2020 to 28.12.2030.

8. I submit that by virtue of proceedings dated 16.12.2020, Tamil Nadu Pollution Control Board has issued the consent for establishment under Section 21 of the Air (Prevention and Control of Pollution Act, 1981) and Section 25 of the Water

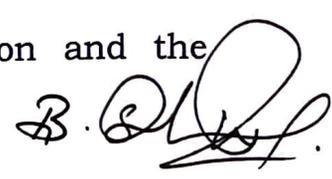
B. 

(Prevention and Control of Pollution Act, 1974). I further submit that the Tamil Nadu Pollution Control Board has issued consent to operate both under Section 21 of the Air (Prevention and Control of Pollution Act, 1981) and Section 25 of the Water (Prevention and Control of Pollution Act, 1974), by virtue of proceedings dated 29.03.2021. Thus I have obtained all necessary permission from the authorities. However even after obtaining the permission and approval, when I wanted to start the quarrying activities, for the reasons best known to them, on 03.07.2021, some people including the applicant herein, with vested interest, have stopped the quarrying work and threatened me not to carry out the work and further threatened me that they will not permit me to carry out the quarrying operations as per the license granted by the authorities and threatened with dire consequences. Hence I gave a representation dated 07.07.2021 to the Commissioner of Police, Salem and Inspector of Police, Ammapet Police Station, seeking for police protection to carry out the quarrying operations in S.F. No. 241/14 (part) Masinaickenpatty Village, Valapadi Taluk, Salem District as per the lease deed executed in my favor, however the same was not acceded to and my representation was not considered by the police authorities.

B. 

9. I submit that though I have complied with all the requirements under law and every approval to carry out the quarrying operation in accordance with the lease deed executed by the Government, I was unable to carry out the operations due to the intimidating act of the applicant and others. Therefore I have lodged a complaint dated 07.07.2021 with the Police authorities.

10. In as much as I am unable to do the quarrying of operation in accordance with the lease deed executed by the Government in view of the continuous threat on the part of the applicant and others, I have approached the Hon'ble High Court of Madras under Article 226 of Constitution of India to redress my grievance by filing a Writ Petition in W.P. No. 15917 of 2021 for a writ of Mandamus to provide police protection to carry out the quarrying operations in S.F. No. 241/14 (part) Masinaickenpatty Village, Valapadi Taluk, Salem District in accordance with the lease deed executed by the Government of Tamil Nadu dated 29.12.2020 for the period from 29.12.2020 to 28.12.2030.

11. I submit that by an order dated 03.08.2021, the Hon'ble High Court was pleased to pass the following order in W.P. No. 15917 of 2021 granting police protection and the operative portion of the order is extracted hereunder. 

6.
"6. In the considered view of this Court, the petitioner granted valid license to carry on with the quarrying operations, private respondents cannot stop the petitioner from carrying on with the quarry operations under the threat of extortion and the same can never be encouraged. The fourth respondent is directed to immediately act upon the complaint made by the petitioner and if there is any threat or resistance from any persons, appropriate action can be taken against them immediately and if required, police protection can be given to the petitioner. It is made clear that the petitioner will have to pay charges towards police protection, the same shall be paid to the police. The petitioner is directed to make a fresh representation to the fourth respondent along with a copy of this order".

12. I further submit that even after the order of police protection granted by this Hon'ble High Court, I was unable to do any quarrying operation due to the intervention of the applicant and others and hence I have lodged a complaint with the Inspector of Police, Ammapettai Police Station on 19.08.2021 and to that effect a CSR No. 752 of 2021 was issued by the police authorities. I further submit that the applicant and others have encroached 23 acres of Government land situated near to my leased area. Therefore I have also submitted a representation dated 20.08.2021 to the Thasildar, Vazahapadi, 22.08.2021 to the District Collector, Salem, 24.08.2021 to the RDO, Salem to take appropriate action to remove the encroachments in and around the leased area.

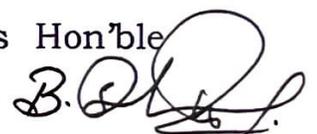
13. I further submit that only as a counter blast to the proceedings initiated by me before the Hon'ble High Court, and the representation submitted by me to the revenue officials to

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take appropriate action to remove the encroachments against the applicant and others, the applicant herein has come up with the present OA with some ulterior motive.

14. I further submit that the averments containing in para No. 8 of the application is totally false and baseless. It is averred in the said paragraph that I have obtained the order in W.P. No. 15917 of 2021 for police protection, suppressing the order in W.P. No. 16020 of 2020. In this respect I respectfully submit that I am not the party to the proceedings in W.P. No. 16020 of 2020 and moreover the property in S.F. No. 241/14 (part) Masinaickenpatty Village, Valapadi Taluk, Salem District is not a subject matter in the said writ petition No. 16020 of 2020. Moreover the order in the said writ petition is dated 09.11.2020 and whereas the very Lease Deed was executed in my favour only on 29.12.2020 by the authorities after following the due procedures. Under such circumstances the averments in the para No. 8 of the application is totally misleading and invented by the applicant only for the purpose of filing the above OA.

15. I further submit that all the averments in the application filed by the applicant is without any material basis and only with the sole intent to have the illegal grip over my business activity, the applicant had approached this Hon'ble


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Tribunal with unclean hands. As a matter of fact, immediately after the institution of the above OA before this Hon'ble Tribunal, the authorities have stopped issuing the transport permits citing the pendency of above OA, thereby the business activities are virtually stalled and as of now no quarrying activities are being carried out in the leased area even though a valid permission and license are all in my favour. As a matter of fact the applicant himself in para No. 4 of the application, specifically admitted that the 15th respondent have an active license to perform the quarrying operation. Having said so, the applicant quiet contrary to that, has intentionally alleged that the operations are being carried out illegally. I further submit that the averments in the para No. 3 and 4 of the application are contrary to each other and the applicant in order to maintain the above OA before this Hon'ble Tribunal, has purposely alleged that this respondent is doing quarrying operation illegally and utter disregard to the relevant condition. I further submit that in the said paragraph No.4, the applicant has set out certain instances as if it is existing. Such alleged instances set out in para No. 4 (I) to (XIX) are all totally false, baseless and imaginary version of the applicant in order to file the above OA before this Hon'ble Tribunal. I specifically deny the allegation that drill holes to an extent of 4.5 inch to 6 inch in diameter and about 100 Feet in

B. D. S.

depth and blast the rock. Such allegation is absolutely false and baseless. As a matter of fact this respondent has drilled only one inch hole by using jack hammer and used Nonel technology blasting method and as such there is no possibility for creating any vibrations or noise pollutions etc. Furthermore each and every activities are being monitored by the authorities and this respondent has scrupulously followed all the mandatory requirements in the quarrying site leased out to him.

16. I further submit that though the valid lease and other permissions are in my favour, I am unable to carrying out any quarrying operation and after grant of police protection by Hon'ble High Court Madras in W.P. No. 15917 of 2021, I just commenced the operation and immediately that was stopped due to filing of the above OA since the authorities have stopped issuing the transport permit for the quarrying operation citing the pendency of the above OA. As a matter of fact, the Assistant Director for Geology and Mining, has issued only five transport permits dated 14.09.2021, 18.10.2021, 21.10.2021, 25.10.2021, 28.10.2021, and thereafter no transport permit was issued by the 8th respondent stating the reason of pendency of the above OA before this Hon'ble Tribunal. Thus, in effect, quarrying operations were virtually stalled. I further submit that every quarrying activities

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are being effectively monitored by the authorities and as such the allegation in the application regarding the alleged violations stated by the applicant, are all blatant lie and same was set out by the applicant only with pernicious intention to stall the quarrying operations, legally granted and permitted by the authorities concerned.

17. I submit that the following dates and events would categorically establish the factum that I have obtained on necessary permissions required under the law.

| S. No. | Date | Description of Documents |
|--------|------------|---|
| 1 | 22.01.2020 | Gazette Notification |
| 2 | 06.02.2020 | Proceedings of the District Collector declaring the petitioner as a highest bidder |
| 3 | 19.06.2020 | Mining Approval |
| 4 | 05.11.2020 | Environmental clearance |
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| 18 | | Photographs |

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Though all the required permissions and license are in my favour, I am unable to carry out the quarrying operation as per the lease and license granted by the authorities. Under the above circumstances if an order is not passed dismissing the above OA, I will put into irreparable loss and hardship.

I therefore pray that this Hon'ble Tribunal dismiss the above OA and thus render justice.

B. [Signature]

Solemnly affirmed at Salem }
on the 8th day of February 2022 }
and signed his name in my presence. }

Before me,

G. [Signature] MS 53/07

Advocate :: Salem

G. PRAKASAM, B.A.B.L.,
ADVOCATE, MS. 53/ 2003
71/22, TVS COLONY,
3rd CROSS, SALEM-636 007.
Cell: 79047 11848

© :
மீழ்நாடு அரசு
2020



சேலம் மாவட்ட அரசிதழ்

சிறப்பு வெளியீடு

ஆணையின்படி வெளியிடப்பட்டது.

சேலம், ஜனவரி 22, 2020

[எண் 3

[விகாரி, தை 8 - திருவள்ளூர் ஆண்டு 2051]

மாவட்ட ஆட்சியர் அறிவிக்கை

[ந.க.எண். 430/2018/கனிமம்/(அ), நாள்: 20.01.2020]

சாதாரண கற்குவாரி ஒப்பந்தப்புள்ளி (டெண்டர்) மற்றும் பொது ஏலம் குறித்த அறிவிப்பு

டெண்டர் விண்ணப்பங்கள் பெற கடைசி நாள் : 05.02.2020

பொது ஏலம் நடத்துதல் மற்றும் டெண்டர்

விண்ணப்பங்களை பிரித்து பரிசீலிக்கும் நாள் : 06.02.2020

1. சேலம் மாவட்டத்தில் அரசு புறம்போக்கு நிலங்களில் அமைந்துள்ள சாதாரண கற்குவாரிகளிலிருந்து சாதாரண பொது உபயோக சிறுகனிமங்களான சாதாரணகற்களை வெட்டியெடுத்துச் செல்வதற்கு தனிநபர் மற்றும் தனியார் நிறுவனங்களுக்கு குவாரி குத்தகை உரிமம் வழங்க மூடி முத்திரையிடப்பட்ட ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பங்கள் வரவேற்கும் டெண்டர் மற்றும் பொது ஏல அறிவிப்பு.

2. 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுகனிமச் சலுகை விதிகளின் விதி 8-ன்படி சேலம் மாவட்டத்தில் இத்துடன் இணைக்கப்பட்ட அட்டவணையில் குறிப்பிடப்பட்டுள்ள அரசு புறம்போக்கு நிலங்களில் அமைந்துள்ள சாதாரண கற்குவாரிகளிலிருந்து சாதாரணகற்களை குவாரி செய்து எடுத்துச் செல்ல டெண்டருடன் இணைந்த ஏல முறையில் குவாரி குத்தகை உரிமம் வழங்க மூடி முத்திரையிடப்பட்ட டெண்டர் விண்ணப்பங்கள் 3 பிரதிகளில் சேலம் மாவட்ட ஆட்சியரால் வரவேற்கப்படுகின்றன.

3. இந்த அறிவிக்கையின்படி விண்ணப்பிக்கப்படும் ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பம் 1959 ஆம் வருடத்திய தமிழ்நாடு சிறுகனிமச் சலுகை விதிகளின் பின்இணைப்பு VI-ல் குறிப்பிடப்பட்டுள்ள படிவத்தில் இருக்க வேண்டும். மாதிரி விண்ணப்பப்படிவம் இந்த மாவட்ட அரசிதழ் சிறப்பு வெளியீட்டின் இணைப்பில் பிரசுரிக்கப்பட்டுள்ளது. இணைப்பில் பிரசுரிக்கப்பட்டுள்ள படிவம் VI-ன்படி பூர்த்தி செய்து அனுப்பப்படாத விண்ணப்பங்கள் ஏற்றுக் கொள்ளப்படமாட்டாது.

4. ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பங்களுடன் இணைத்து அனுப்பப்பட வேண்டிய இணைப்புகளின் விவரங்கள் மற்றும் குத்தகை நிபந்தனைகள் பற்றிய விவரங்கள் குறிப்பிடப்பட்டுள்ள அரசிதழ் சேலம் மாவட்ட ஆட்சியர் அலுவலகம். சேலம் மாவட்டம், புவியியல் மற்றும் சுரங்கத்துறை, துணை இயக்குநர் அலுவலகம், சேலம் மாவட்டத்திலுள்ள வருவாய் கோட்டாட்சியர், வட்டாட்சியர்கள் மற்றும் ஊராட்சி ஒன்றிய ஆணையாளர் அலுவலகங்களின் தகவல் பலகையில் விளம்பரம் செய்யப்பட்டுள்ளது.

[1]

5. அட்டவணையில் குறிப்பிட்டுள்ள குவாரிகளின் குத்தகை காலம் குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்றப்பட்ட நாளிலிருந்து 5 ஆண்டுகள் / 10 ஆண்டுகள் ஆகும்.

6. ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பதாரர் தனது விண்ணப்பத்தில் குவாரியின் மொத்த குத்தகை காலத்திற்குமான ஒரே தவணையில் செலுத்தக்கூக குத்தகை தொகையை உரிய இடத்தில் எண்ணிலும் எழுத்திலும் தெளிவாக குறிப்பிட வேண்டும்.

7. மாவட்ட ஆட்சியர், வருவாய் கோட்டாட்சியர், வருவாய் வட்டாட்சியர்கள், ஊராட்சி ஒன்றிய ஆணையர், துணை இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை) அலுவலக தகவல் பலகைகளில் அறிவிப்பு செய்யப்பட்டுள்ள அரசிதழில் கண்டுள்ள நிபந்தனைகளின்படி பூர்த்தி செய்யப்பட்ட ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பங்களை அனைத்து இணைப்புகளுடன் கவரில் வைத்து மூடி முத்திரை இட்டு மாவட்ட ஆட்சித்தலைவர், சேலம் என்று விலாசமிட்டு நேரிலோ அல்லது ஒப்புரை பெறத்தக்க பதிவஞ்சல் மூலமாகவோ மாவட்ட ஆட்சியர் அலுவலக வளாக இரண்டாம் தளத்தில் அறை எண்.206B-ல் உள்ள புவியியல் மற்றும் சுரங்கத்துறை, துணை இயக்குநர் அலுவலகத்தில் 2020-ம் ஆண்டு பிப்ரவரி திங்கள் 05-ஆம் நாள் மாலை 05.00 மணிக்குள் கிடைக்கும்படி அனுப்பப்பட வேண்டும். கவரின் மீது விண்ணப்பிக்கும் குவாரியின் விவரம் மற்றும் அட்டவணையில் குறிப்பிட்டுள்ள குவாரியின் வரிசை எண் போன்றவற்றை தவறாமல் குறிப்பிட வேண்டும்.

8. மேலே குறிப்பிட்ட காலக்கெடுவிற்குள் வரப்பெற்ற விண்ணப்பங்கள் மட்டும் மாவட்ட ஆட்சியரால் அல்லது அவரது அங்கீகாரம் பெற்ற அலுவலரால் சேலம் மாவட்ட ஆட்சியர் அலுவலக வளாகத்தில் சேலம், சங்ககிரி, மேட்டூர் மற்றும் ஆத்தூர் வருவாய் கோட்டத்தில் அமைந்துள்ள கல் குவாரிகளுக்கு 2020-ம் ஆண்டு பிப்ரவரி திங்கள் 06-ஆம் நாளன்று முற்பகல் 11.00 மணிக்கு ஆஜராகியிருக்கும் சம்பந்தப்பட்ட குவாரிக்கு விண்ணப்பித்துள்ள விண்ணப்பதாரர்கள் மற்றும் பொது ஏலத்தில் கலந்து கொள்பவர்கள் முன்னிலையில் அட்டவணைகளில் உள்ள குவாரிகளின் வரிசை கிரமமாக முதலில் பொது ஏலமும் பின்னர் ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பங்கள் திறப்பதும் மேற்கொள்ளப்படும்.

9. மேலே குறிப்பிட்ட நாளில் ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பங்கள் திறப்பதற்கு முன்னர் ஒவ்வொரு குவாரிக்கும் தனித்தனியே பொது ஏலம் விடப்படும். ஏல நடவடிக்கை முடிவு பெற்ற பின்பு சம்பந்தப்பட்ட குவாரிக்கு வரப்பெற்ற டெண்டர் விண்ணப்பங்கள் பிரித்து பரிசீலிக்கப்படும். டெண்டர் விண்ணப்பம் மூலம் கோரப்பட்டுள்ள உயர்ந்தபட்ச டெண்டர் தொகை அல்லது ஏலம் மூலம் கோரப்பட்ட உயர்ந்தபட்ச குத்தகை தொகை இதில் எது அதிகமோ அத்தொகையே சம்பந்தப்பட்ட குவாரிக்கான உயர்ந்தபட்ச குத்தகை தொகையாக எடுத்துக்கொள்ளப்பட்டு குவாரி குத்தகை உரிமம் வழங்குதல் சம்பந்தமாக நடவடிக்கைகள் மேற்கொள்ளப்படும்.

10. மேற்கண்டபடி வரப்பெறும் டெண்டர் / ஏல விண்ணப்பங்கள், 1959-ஆம் வருடத்திய தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள், சுரங்கங்கள் மற்றும் கனிமங்கள் (மேம்படுத்துதல் மற்றும் முறைப்படுத்துதல்) சட்டம், 1957 மற்றும் இந்த ஏல அறிவிப்பில் குறிப்பிட்டுள்ள முக்கிய நிபந்தனைகளின்படி பரிசீலிக்கப்பட்டு அவற்றின்மீது மாவட்ட ஆட்சியரால் தக்க ஆணைகள் பிறப்பிக்கப்படும்.

11. இந்த மாவட்ட அரசிதழ் அறிவிக்கை பிரசுரிக்கப்பட்ட பின்னரோ, குத்தகை உறுதி ஆணை பிறப்பிப்பதற்கு முன்னரோ, நிபந்தனைகளை மாற்றவோ அல்லது ரத்து செய்யவோ மற்றும் பட்டியலில் கண்டுள்ள எல்லா குவாரிகளின் குத்தகை உரிமம் கோரும் ஒப்பந்தப்புள்ளி மனுக்களை எக்காரணமும் கூறாமல் ரத்து செய்யவோ அல்லது மேற்படி மனுக்களை மூடி முத்திரையிடப்பட்ட உறைகளை திறக்கும் நாள் நேரம் மற்றும் ஏலம் நடத்தும் நாள் மற்றும் நேரம் ஆகியவைகளை தள்ளிவைக்கவோ நிறுத்திவைக்கவோ மாவட்ட ஆட்சியருக்கு முழு அதிகாரம் உண்டு. ஏதாவது காரணத்தினால் ஒத்திவைக்க நேர்ந்தால் அதற்கு மனுதாரர்கள் யாருக்கும் நஷ்ட எது கேட்க உரிமை இல்லை.

12. விண்ணப்பதாரர் ஒவ்வொரு குவாரிக்கும் தனித்தனியே ஒரு ஒப்பந்தப்புள்ளி விண்ணப்பத்தை உரிய இணைப்புகளோடு அனுப்ப வேண்டும். ஒரே விண்ணப்பத்தில் ஒரு குவாரிக்கு மேல் பல குவாரிகளை குறிப்பிட்டு அனுப்பும் விண்ணப்பம் நிராகரிக்கப்படும்.

13. ஒப்பந்தப்புள்ளி விண்ணப்பம் அனுப்புவதற்கு முன் / ஏலத்தில் கலந்து கொள்வதற்கு முன் இம்மாவட்ட அரசிதழ் அறிவிக்கையுடன் இணைக்கப்பட்டுள்ள பட்டியலில் கண்ட சம்பந்தப்பட்ட குவாரியை / குவாரிகளை விண்ணப்பதாரர் தனது சொந்த செலவிலேயே நேரில் பார்வையிட்டு பாதை வசதி, கனிமத்தின் தரம் மற்றும் கனிமத்தின் இருப்பு ஆகியவற்றை ஆராய்ந்து பின்னர் குத்தகை உரிமம் கோரி விண்ணப்பிக்க வேண்டும் மற்றும் ஏலத்தில் கலந்து கொள்ளவேண்டும். ஆணை வழங்கப்பட்ட பின் குவாரி அமைந்துள்ள புல எண், பரப்பு, குவாரிகளின் நான்கு எல்லைகள், பாதை வசதி, கனிமத்தின் தரம், கனிமத்தின் இருப்புக்குறித்து எவ்வித தாவரவழி செய்ய குத்தகைதாரருக்கு உரிமை கிடையாது.

14. 1959ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகளில் கண்டுள்ள அனைத்து சாராம்சங்களையும் மாவட்ட அரசிதழில் உள்ள அனைத்து நிபந்தனைகளையும் நன்கு தெரிந்து கொண்டபின் ஒப்பந்தப்புள்ளி விண்ணப்பங்களை உரிய இணைப்புகளோடு அனுப்பவேண்டும். விண்ணப்பம் அனுப்பிய பிறகு விதிகள் மற்றும் குத்தகை நிபந்தனைகள் பற்றி சரியாக தெரியாது என மனுதாரர் வாதிட்டால் அது ஏற்றுக்கொள்ளப்பட மாட்டாது.

15. ஒப்பந்தப்புள்ளி (டெண்டர்) மற்றும் ஏல நிபந்தனைகள் :

1) ஒவ்வொரு குவாரிக்கும் இந்த அரசிதழின் பிற்சேர்க்கையில் பிரசுரிக்கப்பட்டுள்ள இணைப்பு VI-ல் காணும் மாதிரி விண்ணப்ப படிவத்தின்படி தனித்தனி விண்ணப்பங்களில் விண்ணப்பிக்க வேண்டும்.

2) நடப்பில் ஒரு நபருக்கு இரண்டு குவாரிகளுக்கு மட்டும் தான் குத்தகை உரிமம் வழங்கப்படும்.

3) இந்த அரசிதழின் அட்டவணையில் குறிப்பிட்டுள்ள குவாரிகளின் குத்தகை சீலம் குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்றப்பட்ட நாளிலிருந்து 5 ஆண்டுகள் / 10 ஆண்டுகள் ஆகும். குத்தகை ஒப்பந்தப்பத்திரத்தில் குறிப்பிடப்படும் இறுதி நாளில் குத்தகை காலம் முடிவடையும், குத்தகை காலம் எக்காரணத்தைக்கொண்டும் நீட்டிக்கப்பட மாட்டாது.

4) ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பத்துடன் கீழ்க்கண்டவற்றை இணைத்து அனுப்ப வேண்டும்.

(அ) திரும்ப வழங்க இயலாத விண்ணப்பக் கட்டணமாக ரூ.1,500/-க்கான கேட்பு வரைவோலையை (Demand draft) ஏதேனும் ஒரு தேசிய மயமாக்கப்பட்ட வங்கியில் மாவட்ட ஆட்சியர், சேலம் மாவட்டம் அவர்களின் பதவியின் பெயரில் பெற்று இணைக்க வேண்டும்.

(ஆ) பிணை வைப்புத்தொகை (Earnest Money Deposit) ரூ.25,000/- (ரூபாய் இருபத்தைந்தாயிரம் மட்டும்)-க்கான கேட்பு வரைவோலை ஏதேனும் ஒரு தேசியமயமாக்கப்பட்ட வங்கியில் மாவட்ட ஆட்சியர், சேலம் மாவட்டம் அவர்களின் பதவியின் பெயரில் பெற்று இணைக்க வேண்டும். குத்தகை உரிமம் வழங்கப்படுபவர் செலுத்த வேண்டிய டெண்டர்/ஏலத் தொகையில் இந்த தொகை பின்னர் சரி செய்து கொள்ளப்படும்.

(இ) ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பத்தில் குறித்துள்ள மொத்த குத்தகை தொகையில் 10 சதவீதத் தொகைக்கான கேட்பு வரைவோலை (Demand draft) மாவட்ட ஆட்சியர், சேலம் மாவட்டம் அவர்களின் பதவியின் பெயரில் ஏதேனும் ஒரு தேசியமயமாக்கப்பட்ட வங்கியில் பெற்று இணைக்க வேண்டும்.

5) ஏலத்தில் நேரடியாக கலந்து கொள்பவர்கள் திருப்பித்தரப்படாத விண்ணப்பக்கட்டணம் ரூ.1,500/- மற்றும் பிணை வைப்புத்தொகை ரூ.25,000/- ஆகியவற்றிற்கான கேட்பு வரைவோலைகள் (Demand draft) மாவட்ட ஆட்சியர், சேலம் மாவட்டம் அவர்களின் பதவியின் பெயரில் ஏதேனும் ஒரு தேசியமயமாக்கப்பட்ட வங்கியில் பெற்று ஏலத்தில் நேரடியாக கலந்து கொள்வதற்கு முன்னர் ஏலம் நடத்தும் அலுவலரிடம் சமர்ப்பிக்க வேண்டும். மேலும் ஏலம் மூலம் கோரப்பட்ட உயர்ந்தபட்ச தொகை டெண்டர் மூலம் கோரப்பட்ட உயர்ந்த பட்ச தொகையைவிட அதிகமாக இருந்தால் ஏலத்தொகையில் 10 சதவீதத்தொகையை உடனே ஏலம் நடத்தும் அலுவலரிடம் தேசிய மயமாக்கப்பட்ட ஏதேனும் ஒரு வங்கியில் பெறப்பட்ட கேட்பு வரைவோலையாகவோ அல்லது ரொக்க தொகையாகவோ செலுத்தி தக்க இரசீதுகள் பெற்றுக்கொள்ள வேண்டும்.

6) மாவட்ட வாரியாக கனிம வாரியாக விண்ணப்பதாரர் / ஏலதாரர் நேரடியாகவோ அல்லது பங்குதாரராகவோ தொடர்புள்ள குவாரிகள் பற்றிய கீழ்க்கண்ட விவரங்களை ஆணை உறுதி வாக்குமூலம் (அபிடவிட்) மூலம் தெரிவிக்க வேண்டும்.

i. அனுபவத்திலிருக்கும் குவாரி குத்தகை அனுமதி பற்றிய விவரம்

ii. ஏற்கனவே விண்ணப்பித்து இதுவரை அனுமதி வழங்கப்படாத குவாரி குத்தகை அனுமதி பற்றிய விவரம்.

iii. தற்போது உடன்கிழவாக விண்ணப்பிக்கும் குவாரி குத்தகை அனுமதி விவரம்.

iv. விண்ணப்பதாரருக்கு கனிம குத்தகையுள்ள மாவட்ட ஆட்சியரால் வழங்கப்பட்ட செல்லத்தக்க சரங்கவரி நிலுவை இல்லா சான்றிதழ் அல்லது சரங்கவரி நிலுவை இல்லை என்பதற்கான ஆணையறுதி வாக்குமூலம் இணைக்கப்படவேண்டும்.

v. வருமான வரி செலுத்திய சான்றிதழ் அல்லது வருமானவரி பாக்கியில்லை என்பதற்கான ஆணையறுதி வாக்குமூலம் இணைக்கப்படவேண்டும்.

7) ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பங்கள் மேற்சூறிய இணைப்புகளுடன் நேரிவோ அல்லது ஒப்புதை பெறத்தக்க பதிவஞ்சல் மூலமாகவோ மாவட்ட ஆட்சியர் அலுவலக கட்டடத்தில், இரண்டாம் தளத்தில் அறை எண்.206B-ல் இயங்கி வரும் சேலம் மாவட்டம், புவியியல் மற்றும் சுரங்கத்துறை, துணை இயக்குநர் அலுவலகத்தில் 2020-ஆம் ஆண்டு பிப்ரவரி திங்கள் 05-ஆம் நாள் மாலை 05.00 மணிக்குள் கிடைக்கும்படி செய்ய வேண்டும். நேரில் விண்ணப்பங்கள் அளித்தால் அதைப்பெற்றுக்கொண்டதற்கான ஒப்புதல் கடிதம் அன்றைய தினமே வழங்கப்படும். தபால் மூலம் பெறப்படும் விண்ணப்பத்திற்கு ஒப்புதல் கடிதம் மூன்று தினங்களுக்குள் தபாலில் அனுப்பிவைக்கப்படும். டெண்டர் விண்ணப்பங்கள் மூடி முத்திரையிடப்பட்ட கவர்களில் மட்டுமே அனுப்பிவைக்கப்பட வேண்டும். கவரின் மேல்புறத்தில் விண்ணப்பதாரரின் பெயர் மற்றும் விலாசம் தெளிவாக குறிப்பிடப்பட வேண்டும். கவரின் இடது மூலையில் கனிமத்தின் பெயர், குவாரி அமைந்துள்ள கிராமம், புல. எண், பரப்பு, அரசிதழின் இணைப்பில் பிரசுரிக்கப்பட்டுள்ள குவாரிகளின் பட்டியலில் உள்ள வரிசை எண் ஆகியவற்றை தவறாமல் குறிப்பிடவேண்டும்.

8) மாவட்ட ஆட்சியரால்/அல்லது அவரால் அங்கீகாரம் வழங்கப்பட்ட அலுவலரிடம் உள்ள வருகை பதிவேட்டில் விண்ணப்பதாரர்கள் / ஏலதாரர்கள் கையொப்பமிட்டபின்னரே ஏல அறைக்குள் அனுமதிக்கப்படுவார்கள்.

9) குறிப்பிட்ட காலகெடுவிற்குள் வரப்பெற்ற விண்ணப்பங்கள் மாவட்ட ஆட்சியர் அல்லது அவரால் அங்கீகாரம் வழங்கப்பட்டுள்ள அலுவலரால் மாவட்ட ஆட்சியர் அலுவலகத்தில் 2020-ம் ஆண்டு பிப்ரவரி திங்கள் 08-ஆம் நாள்ன்று முற்பகல் 11.00 மணிக்கு வருகை தந்திருக்கும் தொடர்புள்ள குவாரிக்கு விண்ணப்பித்துள்ள விண்ணப்பதாரர்கள் மற்றும் ஏலம் கோர வந்திருக்கும் நபர்களின் முன்னிலையில் ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பங்கள் திறக்கப்படுவதற்கு முன்னர் ஏலம் நடத்தப்படும். ஏலத்தில் கலந்து கொள்ள விரும்புவோர் பிணை வைப்புத்தொகை ரூ.25,000/-க்கான கேட்பு வரைவோலை மற்றும் விண்ணப்பக்கட்டணம் ரூ.1,500/-க்கான கேட்பு வரைவோலை, சுரங்க நிலுவையில்லாச் சான்று அல்லது உறுதிமொழி ஆவணம், ஏலதாரர் நேரிடையாகவோ பங்குதாரராகவோ உள்ள குவாரிகள் தொடர்பான உறுதிமொழி ஆவணம், வருமானவரி நிலுவையில்லாசான்றிதழ் அல்லது உறுதிமொழி ஆவணம் முதலிய ஆவணங்களை ரூ.20/- மதிப்புள்ள நீதி சாரா முத்திரைத்தாளில் சான்று உறுதி அலுவலரிடம் (Notary Public) கையொப்பம் பெற்று விண்ணப்பத்துடன் ஏலம் நடைபெறுவதற்கு முன் ஆஜர்படுத்தவேண்டும். ஏலம் மற்றும் ஒப்பந்தப்புள்ளி (டெண்டர்) கலந்துகொள்பவர் செலுத்தும் விண்ணப்பக் கட்டணத்தொகை ரூ.1,500/- திருப்பித்தரப்படமாட்டாது. ஏலத்தில் நேரிடையாக பங்குபெறுபவர்கள் அளிக்கும் விண்ணப்பத்தில் குத்தகை தொகையை குறிப்பிட தேவையில்லை. ஏற்கனவே டெண்டர் விண்ணப்பம் கொடுத்தவர்கள் ஏலத்தில் கலந்துகொள்ள முடியாவிடில் அவருக்குப்பதிலாக அவரால் நியமிக்கப்பட்ட வேறு ஒரு நபர் மட்டுமே நோட்டரிப்பினிக் முன்பு விண்ணப்பதாரர் மற்றும் நியமிக்கப்பட்ட நபர் கையெழுத்துக்கள் சான்றுபெறப்பட்ட உறுதிமொழி ஆவணம் (அபிடவிட்) தாக்கல் செய்வதின் பேரில் ஏலத்தில் கலந்து கொள்ள அனுமதிக்கப்படுவார்கள்.

10) ஒப்பந்தப்புள்ளி விண்ணப்பப்படிவத்தில் மனு செய்யும் நபர்கள் தாங்கள் மனு செய்யும் குவாரிக்கு குத்தகை தொகையாக செலுத்த விரும்பும் தொகையை விண்ணப்பத்தில் குறிப்பிடாமல் இருந்தாலோ அல்லது விண்ணப்ப கட்டணம், பிணைவைப்புத் தொகை, அதிகபட்சமாக குறிப்பிடும் குத்தகை தொகையின் 10% தொகை ஆகியவற்றிற்கான வங்கி வரைவோலைகளை விண்ணப்பத்துடன் இணைக்காமல் இருந்தாலோ விண்ணப்பத்தாளில் விண்ணப்பதாரர் தன் கையொப்பம் செய்யாமல் இருந்தாலோ 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிய சலுகை விதிகளில் கூறப்பட்ட சுரங்கவரி பாக்கியின்மை சான்றிதழ், வருமானவரி பாக்கியின்மை சான்றிதழ் அல்லது இவைகளுக்காக வழங்கப்படும் ஆணை உறுதி ஆவணம் மற்றும் ஏற்கனவே மனுதாரர் நேரிடையாகவோ, பங்குதாரராகவோ உள்ள குவாரிகள் தொடர்பான உறுதிமொழி ஆவணம் ஆகியவற்றை இணைக்கப்படாமல் இருந்தாலோ மேற்படி ஒப்பந்தப்புள்ளி விண்ணப்பம் மாவட்ட ஆட்சியரால் அல்லது அவரால் அங்கீகரிக்கப்பட்ட அலுவலரால் நிராகரிக்கப்படும். மேற்குறிப்பிட்டவாறு விண்ணப்பம் நிராகரிக்கப்பட்ட ஒப்பந்தப்புள்ளி விண்ணப்பதாரர்களுக்கு ஒப்பந்த புள்ளிகள் திறக்கும் சமயத்தில் விண்ணப்பதாரர் ஆஜரில் இருந்தால் மட்டும் மாவட்ட ஆட்சியர் அல்லது அவரது அங்கீகாரம் பெற்ற அலுவலரால் விண்ணப்பதாரரிடம் தக்க ஒப்புதல் பெற்று வங்கிவரைவோலை திருப்பி வழங்கப்படும். ஒப்பந்தப்புள்ளி திறக்கும் சமயத்தில் ஆஜரில் இல்லாத நபருக்கு பதிவஞ்சல் மூலம் வங்கி வரைவோலைகள் தனியே அனுப்பி வைக்கப்படும்.

11) ஒவ்வொரு குவாரிக்கும் பொது ஏலம் நடத்தி முடித்தபின்னர் சம்மந்தப்பட்ட குவாரிக்கான டெண்டர் விண்ணப்பங்கள் வருகை தந்திருக்கும் சம்மந்தப்பட்ட டெண்டர் விண்ணப்பதாரர்கள் மற்றும் ஏலதாரர்கள் அல்லது அவர்களது அதிகாரம் பெற்ற நபர்கள் முன்னிலையில் சம்மந்தப்பட்ட அதிகாரிகளால் திறக்கப்படும். ஒப்பந்தப்புள்ளி (டெண்டர்) திறக்கும் நேரத்தில் விண்ணப்பதாரர் அல்லது ஏலதாரர் அல்லது அங்கீகாரம் பெற்ற நபர் ஆஜரில் இல்லாததற்கு மாவட்ட நிர்வாகம் பொறுப்பு அல்ல. மேலும் ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பம் திறப்பதோ ஏலம் நடத்துவதோ நிறுத்தி வைக்கப்படமாட்டாது.

12) மாவட்ட ஆட்சியர் அல்லது அவரது அங்கீகாரம் பெற்ற அலுவலர் மேற்கண்ட குவாரிக்கு வரப்பெற்ற மொத்த செல்லத்தக்க விண்ணப்பங்கள், விண்ணப்பதாரர்களின் பெயர்கள், ஒவ்வொரு விண்ணப்பதாரராலும் குறிப்பிடப்பட்ட அதிகபட்ச டெண்டர் தொகை ஆகியவற்றையும், அதிகபட்ச தொகைக்கு ஏலம் கேட்ட நபரின் பெயர் மற்றும் அதிகபட்ச ஏலத்தொகை ஆகியவற்றையும் ஏலம் முடிவடைந்தவுடன் அறிவிப்பார். ஏலத்தொகை, ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பத்தில் குறிப்பிடப்பட்டுள்ள குத்தகை (டெண்டர்) தொகையை விட குறைவாக இருந்து ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பங்கள் மூலமாக கோரப்படும் குத்தகை தொகைகள் ஒன்றுக்கும் மேற்பட்ட விண்ணப்பதாரர்களால் ஒரே மாதிரியாக குறிப்பிடப்பட்டிருந்தால் மாவட்ட ஆட்சியர் அல்லது அவரால் அங்கீகாரம் அளிக்கப்பெற்ற அலுவலர் சம்பந்தப்பட்ட விண்ணப்பதாரர்களை மட்டும் அழைத்து சம்பந்தப்பட்ட குவாரிக்கு மட்டும் மறுகேட்பு மூலம் உயர் குத்தகை தொகை பெற நடவடிக்கை எடுக்கப்படும். அதிகபட்ச குத்தகைத்தொகை கோரும் நபர் அதிகபட்ச ஏலத்தொகை கோரிய நபராக அறிவிக்கப்படுவார். ஒவ்வொரு குவாரிக்கும் பெறப்பட்ட ஒப்பந்தப்புள்ளி (டெண்டர்) விண்ணப்பங்களில் குறிப்பிடப்பட்டுள்ள அதிகபட்ச குத்தகைத்தொகை அல்லது பொது ஏலத்தின் மூலம் கேட்கப்படும் அதிகபட்ச குத்தகைத் தொகை இவற்றில் எது அதிகமோ அந்த தொகை மேற்கண்ட குவாரிக்கு கோரப்பட்ட அதிகபட்ச குத்தகை தொகை என அறிவிக்கப்பட்டு அதிகபட்ச குத்தகைத் தொகை குறிப்பிட்டவராக அறிவிக்கப்படுவார். அதிகபட்சத்தொகைக்கு டெண்டர்/ ஏலம் மூலம் கேட்ட நபர் என மாவட்ட ஆட்சியர் அல்லது அவரால் அங்கீகாரம் பெற்ற நபர் மூலம் உறுதிசெய்யப்பட்டவுடன், டெண்டர்/ ஏலம்கேட்ட நபர் அவரால் அதிகபட்சமாக கோரப்பட்ட தொகையில் பத்து சதவிகித தொகையினை கேட்பு வரைவோலையாகவோ / பணமாகவோ உடனடியாக செலுத்திவேண்டும். அவ்வாறு செலுத்தத் தவறும் பட்சத்தில் அவரது ஏலம் / டெண்டர் ரத்து செய்யப்பட்டு அவருக்கு அடுத்தபடியாக அதிகபட்சத்தொகை கேட்ட நபருக்கு வாய்ப்பளிக்கப்படும். அவரும் பத்து சதவிகிதத்தொகையினை செலுத்த தவறும் பட்சத்தில் இதே நடைமுறையை தொடர்ந்து நடத்துவது அல்லது மறு ஏலம் விட ஆணையிடுவது போன்றவை மாவட்ட ஆட்சியரின் இறுதி முடிவு மற்றும் அதிகார வரம்பிற்கு உட்பட்டதாகும். அதிகபட்ச ஏலம் / டெண்டர் கேட்ட நபரை தவிர மற்றவர்களுக்கு அவர் தாம் செலுத்திய பிணைவைப்புத்தொகை திரும்ப தரப்படும். ஏலம் / டெண்டர் உறுதி செய்யப்பட்ட நபர் மீதமுள்ள 90 சதவீத தொகையினை ஏழு தினங்களுக்குள் செலுத்திவிட வேண்டும். தவறும் பட்சத்தில் ஏலம் / டெண்டர் ரத்துசெய்யப்பட்டு அவர்செலுத்திய அனைத்து தொகைகளும் பறிமுதல் செய்து அரசு கணக்கில் சேர்க்கப்படும்.

13) (அ) சிறப்பு நிபந்தனைகள்:

(i) இந்த டெண்டர் மற்றும் ஏலமுறையில் கலந்து கொள்ளும் விண்ணப்பதாரர்கள் அனைவரும் இந்திய அரசின் வருமான வரித்துறையினரால் வழங்கப்படும் நிரந்தர கணக்கு எண் (PAN - CARD) அட்டையை பெற்றிருக்கவேண்டும்.

(ii) இந்த நிரந்தர கணக்கு எண்ணை சமர்ப்பித்து டெண்டர் மற்றும் ஏலம் கோரும் தொகைக்கு 2.00 சதவீத வருமான வரியை சேலம் மாவட்ட புவியியல் மற்றும் சுரங்கத்துறை, துணை இயக்குநர் அவர்களுக்கு வருமான வரித்துறையினரால் அளிக்கப்பட்டுள்ள TAN.No.CHEA10399E-ன் கீழ் உரிய வருமானவரித்துறை செலுத்துச்சீட்டின் மூலம் செலுத்தவேண்டும்.

(iii) மேலும் குத்தகை உரிமம் பெற்ற பின்னர் கனிமங்களை எடுத்துச் செல்ல போக்குவரத்து அனுமதி சீட்டுபெற ஒவ்வொருமுறையும் செலுத்துகின்ற சீனியரேஜ் தொகையின் மீது 2.00 சதவீத வருமான வரி தொகை செலுத்தவேண்டும்.

(iv) மேலும் குத்தகை உரிமம் பெற்ற பின்னர் கனிமங்களை எடுத்துச் செல்ல போக்குவரத்து அனுமதி சீட்டுபெற ஒவ்வொருமுறையும் செலுத்துகின்ற சீனியரேஜ் தொகையின் மீது 10 சதவீத தொகை சேலம் மாவட்ட கனிம அறக்கட்டளையின் வங்கி கணக்கில் செலுத்தவேண்டும்.

14) ஒரு குவாரிக்கு ஒரு டெண்டர் விண்ணப்பம் மட்டும் வரப்பெற்று ஏலம் கேட்க யாரும் முன்வரவில்லை எனில் அந்த ஒரு விண்ணப்பதாரர் குறிப்பிட்ட தொகை நியாயமானது என்றும் கனிம அபிவிருத்திக்கு உகந்தது என்றும் மாவட்ட ஆட்சியரால் கருதப்பட்டால் அவருக்கு மாவட்ட ஆட்சியரால் குத்தகை உரிமம் வழங்கப்படும். அந்த ஒரு விண்ணப்பதாரரால் குறிப்பிடப்பட்ட தொகை நியாயமானது அல்ல என்றும் அவருக்கு உரிமம் வழங்குவது கனிம அபிவிருத்திக்கு உகந்ததல்ல என்றும் மாவட்ட ஆட்சியர் கருதினால், அவருடைய விண்ணப்பம் மாவட்ட ஆட்சியரால் நிராகரிக்கப்படும். ஒரு குவாரிக்கு ஒன்றுக்கு மேற்பட்ட விண்ணப்பங்கள் வரப்பெறின் அதிகபட்ச ஏலத்தொகை / டெண்டர் தொகை நியாயமானது எனக் கருதப்படும் பட்சத்தில் குவாரி குத்தகை வழங்க நடவடிக்கை எடுக்கப்படும். ஒரு குவாரிக்கு பெறப்பட்ட அதிகபட்ச ஏலத் தொகை / டெண்டர் தொகை நியாயமானது அல்ல மற்றும் கனிம அபிவிருத்திக்கு உகந்ததல்ல என மாவட்ட ஆட்சியர் கருதும் பட்சத்தில் அதனை ஏற்காமல் நிராகரித்து ஏலத்தொகை / டெண்டர் தொகையில் 10 % தொகையை பெற மறுத்து மறு ஏலம் மற்றும் டெண்டருக்கு கொண்டு வர நடவடிக்கை மேற்கொள்ளப்படும்.

15) 1959-ம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் விதி எண். 41 மற்றும் 42-ன் படி அனைத்து சிறுகனிம குவாரிகளுக்கும் குவாரி குத்தகை உரிமம் வழங்கும் முன்பு அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம் மற்றும் மாநில / சேலம் மாவட்ட அளவிடான சுற்றுக்குழல் தாக்க மதிப்பீட்டு ஆணையம் / இந்திய அரசு சுற்றுக்குழல் மற்றும் வனத்துறையின் தடையின்மை சான்று மற்றும் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியத்தின் இசைவு ஆகியவற்றினை பெற்று சமர்ப்பித்த பின்பு மட்டுமே குவாரி குத்தகை உரிமம் வழங்க முடியும்.

16) அதிகபட்சத்தொகை கேட்ட நபருக்கு குவாரி குத்தகை உரிமம் உறுதிசெய்யப்படுமாயின் அவருக்கு குவாரி குத்தகை உரிமம் வழங்கப்படவுள்ள குவாரியின் புல எண், பரப்பளவு ஆகிய விவரங்கள் அடங்கிய அறிவிக்கை வழங்கப்பட்டு அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம் மற்றும் மாநில / சேலம் மாவட்ட சுற்றுக்குழல் தாக்க மதிப்பீட்டு ஆணையம் / மத்திய அரசின் சுற்றுக்குழல் மற்றும் வனத்துறையின் தடையின்மைச்சான்று மற்றும் தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய இசைவு ஆணை ஆகியவற்றை உரிய காலத்திற்குள் சமர்ப்பிக்குமாறு தெரிவிக்கப்படும்.

- மேற்கண்ட அறிவிக்கை பெற்றுக்கொண்ட மனுதாரர் சுரங்கத்திட்டத்தை அங்கீகாரம் பெற்ற தகுதி வாய்ந்த நபர் (QP) மூலம் அரசு தெரிவித்துள்ள விதிகள் மற்றும் வழிகாட்டுதலின் படி தயாரித்து அறிவிக்கை பெறப்பட்ட நாளிலிருந்து மூன்று மாத காலத்திற்குள் சேலம், புவியியல் மற்றும் சுரங்கத்துறை, துணை இயக்குநரிடம் அங்கீகாரம் பெற சமர்ப்பிக்க வேண்டும்.
- மேற்கண்ட மனுதாரர் சேலம், புவியியல் மற்றும் சுரங்கத்துறை, துணை இயக்குநரால் அங்கீகாரம் வழங்கப்பட்ட சுரங்கத்திட்டத்தை மாநில / சேலம் மாவட்ட சுற்றுக்குழல் தாக்க மதிப்பீட்டு ஆணையம் / மத்திய அரசின் சுற்றுக்குழல் மற்றும் வனத்துறையின் முன்பு சமர்ப்பித்து தடையின்மை சான்று கோரி விண்ணப்பித்து தடையின்மை சான்று மற்றும் தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய இசைவு ஆகியவற்றை பெற்று சமர்ப்பிக்க வேண்டும்.
- அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம் முதல் ஐந்து ஆண்டு காலத்திற்கு மட்டுமே செல்லத்தக்கதாகும்.
- மேற்கண்ட ஆவணங்களை சமர்ப்பித்தபின்பு மனுதாரருக்கு குவாரி குத்தகை வழங்கி மாவட்ட ஆட்சியரால் ஆணையிடப்படும். அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம் மற்றும் மாநில / சேலம் மாவட்ட சுற்றுக்குழல் தாக்க மதிப்பீட்டு ஆணையத்தின் தடையின்மை சான்று ஆகியவற்றை குறிப்பிட்ட காலக்கெடுவிற்குள் சமர்ப்பிக்க தவறினால் மாவட்ட ஆட்சியர் அவர்களால் மனுதாரருக்கு மாவட்ட ஆட்சியர் முன்பு விசாரணைக்கு ஆஜராக வாய்ப்பளித்து விசாரணை நடத்தப்பட்டு ஏற்கனவே வழங்கப்பட்ட உத்தரவு ரத்து செய்யப்படும்.

17) குறிப்பாக, பின்வரும் கல் குவாரி அட்டவணை வரிசை எண். 18-ல் காணும் கல்லாங்குத்து பகுதி Hill Area Conservation Authority (HACA)-ன்கீழ் உள்ள பகுதியாகும். இப்பகுதியை ஏலத்தில் எடுப்பவர் மேற்படி நிபந்தனைகள் பூர்த்தி செய்து, HACA தடையின்மைச் சான்று பெற்ற பின்னரே குவாரிப்பணி செய்ய ஒப்பந்தப்பத்திரம் நிறைவேற்றப்படும். மேலும், இப்பகுதியானது மாண்புமிகு சென்னை உயர்நீதிமன்றத்தில் தொடரப்பட்ட வழக்கு எண் W.P.No.35508/2019-ன் இறுதி ஆணைக்கு உட்பட்டது.

18) மேற்கூறிய உத்தரவு மாவட்ட ஆட்சியரிடமிருந்து கிடைக்கப்பெற்றவுடன் விண்ணப்பதாரர் மாவட்ட ஆட்சியரின் ஆணையில் குறிப்பிடப்பட்ட காலக்கெடுவிற்குள் கீழ்க்கண்ட ஆவணங்களை குத்தகை ஒப்பந்த ஆவணம் நிறைவேற்றுவது தொடர்பாக மாவட்ட ஆட்சியருக்கு சமர்ப்பிக்க வேண்டும்.

(அ) விண்ணப்பதாரரின் கையொப்பமிட்ட வரைவு குத்தகை ஒப்பந்தப்பத்திரம் மற்றும் வரைபடம்.

(ஆ) அசல் குத்தகை ஒப்பந்தப்பத்திரம் தயார் செய்வதற்கு தேவையான நிதி சாரா முத்திரைத்தாள்

(இ) காப்புத்தொகைக்காக ஏலம் / டெண்டர் தொகையில் இருபது சதவீதம் அல்லது ரூ.10,000/-ம் இதில் எது அதிகமோ அதை உரிய அரசு கணக்கு தலைப்பில் வங்கியில் செலுத்தியதற்கான அசல் செலுத்துச்சீட்டு (சலான்).

(ஈ) மாவட்ட ஆட்சியர் ஆணையில் குறிப்பிட்டுள்ள மொத்த குத்தகை புரப்பிற்கான பரப்புவரி செலுத்தியதற்கான அசல் சலான்.

19) அவ்வாறு குறிப்பிட்ட காலத்திற்குள் மேற்கண்ட ஆவணங்களை மாவட்ட ஆட்சியரிடம் சமர்ப்பிக்க தவறினால் மாவட்ட ஆட்சியரால் வழங்கப்பட்ட குத்தகை உரிமம் ரத்து செய்யப்பட்டு அவர் செலுத்திய அனைத்து தொகைகளும் அரசுக்கு ஆதாயம் செய்து அரசு கணக்கில் சேர்க்கப்படும்.

20) மேற்கண்ட ஆவணங்களை ஒப்படைத்து குவாரி குத்தகை ஒப்பந்த ஆவணம் நிறைவேற்றிய பின்பே குவாரிப்பணியை தொடங்கவேண்டும். குவாரி குத்தகை ஆவணம் நிறைவேற்றமுன் குவாரிப்பணி செய்வது கண்டறியப்பட்டால் அது அனுமதியின்றி கனிமம் வெட்டியெடுத்ததாக கருதப்பட்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள், 1959-ன் விதி எண். 36-A-ன் படி உரிய நடவடிக்கை எடுக்கப்படுவதுடன் குற்றவியல் நடவடிக்கையும் எடுக்கப்படும்.

21) குவாரி குத்தகைக்காக கோரப்பட்ட மொத்த குத்தகை காலத்திற்குமான ஒரே தடவையில் மொத்தமாக செலுத்தப்படும் குத்தகைத்தொகை நீங்கலாக குத்தகைதாரர் மேற்படி குவாரியில் இருந்து எடுத்துச்செல்ல உத்தேசிக்கும் சிறுகனிமத்திற்கு 1959-ம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் அட்டவணை II-ல் குறிப்பிடப்பட்டுள்ள விகிதாச்சாரப்படி சீனியரேஜ் கட்டணத்தை செலுத்தி மொத்த இசைவாணைச்சீட்டு மற்றும் அனுப்புகைச் சீட்டு பெற்றுதான் சிறுகனிமத்தினை எடுத்துச்செல்லவேண்டும். மேலும் அரசால் அவ்வப்போது திருத்தி நிர்ணயிக்கப்படும் சீனியரேஜ் தொகையை செலுத்தி அனுமதிச்சீட்டுப்பெற வேண்டும். மேலும் கனிமங்களை எடுத்துச் செல்ல போக்குவரத்து அனுமதி சீட்டுபெற ஒவ்வொருமுறையும் செலுத்துகின்ற சீனியரேஜ் தொகையின் மீது 10 சதவீத தொகை சேலம் மாவட்ட கனிம அறக்கட்டளையின் வங்கி கணக்கில் செலுத்தவேண்டும்.

22) குத்தகைதாரர் ஒவ்வொரு மாதமும் குவாரிப்பணி செய்த தொழிலாளர்கள், குவாரி செய்த கனிமத்தின் அளவிற்குரிய கணக்குகளை பிரதி மாதம் ஐந்தாம் நாளுக்குள் துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சேலம் அவர்களுக்கு தனித்தனிக் கு ஆஜர்செய்ய வேண்டும்.

23) குவாரிகளுக்கு அருகில் உள்ள போக்குவரத்து சாலைகள், கிராம சாலைகள் குடியிருப்பு பகுதிகள், வீடுகள், வண்டிப்பாதைகள், மின் மற்றும் தொலைபேசி கம்பிகள், மின்மாற்றிகள், ரயில்பாதைகள், பொதுப்பணித்துறை வாய்க்கால், மதசம்பந்தமான வழிபாட்டுத்தலங்கள் மற்றும் இதர நிலையான அமைப்புகள் இவற்றிலிருந்து 1959-ம் ஆண்டைய தமிழ்நாடு சிறுகனிம சலுகை விதிகளின்படி பாதுகாப்பு இடைவெளி விட்டு மீதமுள்ள இடத்திற்குள் தான் குவாரிப்பணி செய்யவேண்டும். பொதுமக்கள் உபயோகிக்கும் இடங்கள், குடியிருப்புக்கள், பட்டா நிலங்கள் அல்லது பொதுச்சொத்துக்கள் ஆகியவற்றிற்கு சேதம் ஏதும் ஏற்படாமல் குவாரிப்பணி செய்யவேண்டும். குவாரி பணியால் சேதம் ஏதும் ஏற்பட்டால் அதற்கு குத்தகைதாரரே முழு பொறுப்பேற்று அதில் ஏற்படும் நட்டத்தை ஈடு செய்து தரவேண்டும்.

24) குத்தகைதாரரை மேற்குறிப்பிட்ட நிபந்தனைகள் அவ்வமல் 1959-ம் ஆண்டைய தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள், கனிமங்கள் மற்றும் சுரங்கங்கள் (மேம்படுத்துதல் மற்றும் முறைப்படுத்துதல்) சட்டம் 1957 மற்றும் இந்த அரசிதழில் குறிப்பிடப்பட்டுள்ள சிறப்பு நிபந்தனைகள் மற்றும் அரசால் அவ்வப்போது கொண்டுவரப்படும் ஆணைகளும் விதிகளும் கட்டுப்படுத்தும்.

25) இவ்விதிகளின்கீழ் வழங்கப்படும் குவாரிகளின் குத்தகை காலம் எக்காரணத்தைக் கொண்டும் குத்தகை வழங்கப்பட்ட காலத்திற்கு மேல் நீட்டிக்கப்படவோ அல்லது குத்தகை காலம் புதுப்பிக்கப்படவோ மாட்டாது. குத்தகை காலம் முடிந்தபின் குத்தகைதாரர்கள் குத்தகைக்கு விடப்பட்ட பகுதிகளில் எவ்விதமான உரிமையும் கொண்டாடக்கூடாது.

26) 14 வயதுக்குட்பட்ட குழந்தை தொழிலாளர்களை குவாரிப்பணியில் ஈடுபடுத்தக்கூடாது.

27) இந்த அரசிதழில் குவாரி குத்தகை உரிமத்திற்காக அறிவிக்கப்பட்டிருக்கும் பட்டியலில் உள்ள குத்தகைக்கு விடப்படும் குவாரிகளை டெண்டர் / ஏலம் நடைபெறுவதற்கு முன்பாக நிறுத்தி வைக்கவோ, நீக்கவோ, புதியதாக சேர்க்கவோ, குவாரி பரப்பளவை மாற்றவோ, மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு.

28) நிர்வாக சூழல் காரணமாக டெண்டர் மற்றும் ஏலத்தை ரத்து செய்ய மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு.

29) செய்தித்தாள் மூலமாகவோ, மாவட்ட அரசிதழ் மூலமாகவோ, அறிவிப்பு செய்யப்படாத குவாரிகளுக்கு ஏதாவது ஒப்பந்தப்புள்ளி விண்ணப்பங்கள் கிடைக்கப்பெற்றால் அவையாவும் முதிர்ச்சி அடையாத விண்ணப்பமாக கருதப்பட்டு மாவட்ட ஆட்சியரால் உடனடியாக நிராகரிக்கப்படும். குறித்த காலக்கெடுவிற்குள் வந்து சேராத விண்ணப்பங்கள் காலவரையறை கடந்த விண்ணப்பமாக கருதப்பட்டு அவையாவும் மாவட்ட ஆட்சியரால் நிராகரிக்கப்படும். நிராகரிக்கப்பட்ட விண்ணப்பங்களின் வங்கி வரைவோலைகள் மட்டும் விண்ணப்பதாரருக்கு திரும்ப அனுப்பி வைக்கப்படும்.

30) 1959-ம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின்இணைப்பு I-ல் கண்ட ஒப்பந்தப்பத்திரத்தில் தேவையான அளவிற்கு நிபந்தனைகளை புதியதாக சேர்க்கவோ, நீக்கவோ மாற்றி அமைக்கவோ மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ஒப்பந்தப் பத்திரம் ஏற்படுத்திய பின்பு புல எண் மற்றும் குவாரி செய்ய ஒதுக்கப்பட்ட பரப்பு குறித்து எவ்வித தாவாவும் செய்ய குத்தகைதாரருக்கு உரிமை கிடையாது.

31) குத்தகை ஒப்பந்தப்பத்திரத்தை புலவரைபடத்துடன் சொத்து மாற்றுகைச்சட்டம் 1882-ன் பிரிவு 107-ன் கீழ் குத்தகைதாரர் தனது சொந்த செலவில் பதிவுசெய்து, பதிவுசெய்த ஒப்பந்தப்பத்திரத்தினை சேலம், புவியியல் மற்றும் சுரங்கத்துறை, துணை இயக்குநர் அலுவலகத்தில் உடன் ஒப்படைக்க வேண்டும்.

32) தமிழ்நாடு சிறுகனிம சலுகை விதிகள், 1959-ன் விதி எண். 36(1) மற்றும் (1A)(a)-ல் வரையறுக்கப்பட்டுள்ளவாறு அருகிலுள்ள குடியிருப்புகளுக்கு பாதுகாப்பு இடைவெளியாக 300 மீட்டரும், கிராம சாலைகளுக்கு 10 மீட்டரும்; இதர சாலைகள், கட்டடங்கள், வழிபாட்டு தலங்கள், மின்கம்பி பாதைகள், தொலைபேசி பாதைகள், புகைவண்டிப்பாதைகள், மின்மாற்றிகள், ஆறு, ஏரி, குளம், குட்டை மற்றும் இதர பொது சொத்துக்கள் ஆகியவற்றிற்கு பாதுகாப்பு இடைவெளியாக 50 மீட்டரும் விட்டு மீதமுள்ள இடத்திற்குள் தான் குவாரிப்பணி செய்யப்பட வேண்டும். புராதன சின்னங்களுக்கு தொல்லியல் துறையால் வரையறுக்கப்பட்டுள்ள பாதுகாப்பு இடைவெளி விட்டும் குவாரிப்பணி செய்யவேண்டும். பொதுமக்கள் உபயோகிக்கும் இடங்களான குடியிருப்புகள், பட்டா நிலங்கள் மற்றும் இதர பொதுசொத்துக்கள் ஆகியவற்றிற்கு சேதம் ஏதும் நேரிட்டால் அதற்கு குத்தகைதாரரே முழுபொறுப்பேற்று அதில் ஏற்படும் நட்டத்தை ஈடுசெய்து தரவேண்டும்.

33) நிர்வாக காரணம் மற்றும் பொதுநலனை கருத்தில் கொண்டு குத்தகைக்கு விடப்பட்ட பரப்பினை பின்னர் குறைத்து நிர்ணயிக்கவும், குவாரி குத்தகையை ரத்து செய்யவும் மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு.

34) குத்தகைதாரர் 1959-ம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகளின்படியும், மாவட்ட அரசிதழில் கண்டுள்ள நிபந்தனைகளின்படியும், ஒப்பந்தப்பத்திர நிபந்தனைகளின்படியும் நடந்துகொள்ள கடமைப்பட்டவராவார். குத்தகைகாலத்தில் சட்டத்திட்டங்கள்; குவாரி குத்தகை நிபந்தனைகள் மற்றும் ஒப்பந்த விதிகளுக்கு முரண்பட்டு குத்தகைதாரர் நடந்துகொண்டால் குத்தகை ரத்துச்செய்யப்படுவதுடன் காப்புத்தொகை மற்றும் அவர் செலுத்திய அனைத்து தொகைகளும் அரசுக்கு பறிமுதல் செய்யப்படும். அக்குவாரிக்கு மீண்டும் குவாரி குத்தகை வழங்க நடவடிக்கை மேற்கொள்ளப்படும்.

35) குவாரி குத்தகை வழங்கப்பட்ட இடத்தில் சாதாரண கற்களை குவாரி செய்வதில் ஏற்படக்கூடிய நஷ்டங்களுக்கு அரசால் எவ்வித நஷ்ட ஈடும் வழங்கப்பட மாட்டாது.

36) வழங்கப்பட்ட குத்தகை உரிமத்திற்கு பொதுமக்கள் மற்றும் அரசு துறை மூலம் கடுமையான ஆட்சேபம் இருப்பின் பொதுநன்மையை கருதி மாவட்ட ஆட்சியர் குத்தகையை ரத்துச்செய்ய நேரிட்டால் அதனால் ஏற்படும் இழப்பிற்கு ஈடுகோ குத்தகைதாரருக்கு உரிமை இல்லை.

37) குத்தகைதாரர் குவாரியை வேறு யாருக்கும் மாற்றவோ உள் குத்தகைக்கு விடவோ கூடாது. அப்படி ஏதாவது செய்திருப்பது தெரியவந்தால் மேற்படி குத்தகை ரத்துச்செய்யப்படுவதுடன் குத்தகைதாரர் செலுத்திய தொகையும் அரசுக்கு ஆதாயம் செய்யப்படும்.

38) குத்தகைதாரர் அரசு குறிப்பிட்ட படிவத்தில் அனுப்புகைச் சீட்டுக்களை அச்சிட்டு புவியியல் மற்றும் சுரங்கத்துறை, துணை இயக்குநர் அலுவலகத்தில் சமர்ப்பிக்க வேண்டும். குத்தகைதாரர் சிறுகனிமம் எடுத்து செல்லும் வாகனத்துடன் அனுப்புகைச் சீட்டு கொடுத்து அனுப்ப வேண்டும். இந்த நடைச்சீட்டினை இரு பிரதிகள் அச்சிட்டு வரிசை எண்ணிட்டு தாங்கள் உத்தேசமாக எடுக்க இருக்கும் லோடுகளுக்கு லோடு ஒன்றுக்கு ஒரு சீட்டு வீதம் கணக்கிட்டு அதற்குரிய சீனியரேஜ் தொகையில் 2% தொகை வருமான வரி, 10% தொகை மாவட்ட கனிம அறக்கட்டளைக்கு செலுத்திய பின்னர், சேலம், புவியியல் மற்றும் சுரங்கத்துறை, துணை இயக்குநரிடம் அனுப்புகைச்சீட்டு மற்றும் மொத்த இசைவாணைச் சீட்டு ஆகியவற்றில் உரிய முத்திரையும் கையொப்பமும் பெற்றபின்பே பயன்படுத்த வேண்டும்.

39) ஒப்புதல் பெறப்படாத அனுப்புகைச் சீட்டுடன் கனிமம் கொண்டு செல்லும் வாகனங்கள் அதிலுள்ள சிறுகனிமத்தை முறையற்ற வகையில் எடுத்துச்செல்வதாக கருதப்பட்டு உரிய சட்டத்தின்படி உரிய அலுவலர்களால் கைப்பற்றப்பட்டு அபராதம் விதிக்கப்படும்.

40) புவியியல் மற்றும் சுரங்கத்துறை அலுவலர்கள் அல்லது வருவாய்த்துறை அலுவலர்கள் முதலானோர் தணிக்கை செய்யும்போது உரிய கணக்குகள் மற்றும் அனுப்புரைச் சீட்டு முதலானவைகளை குவாரி குத்தகை உரிமம் பெற்ற குத்தகைதாரர் காண்பிக்க வேண்டும்.

41) அரசு அலுவலர்கள் தணிக்கை செய்யும் போது சிறுகனிமங்கள் கொண்டு செல்லும் வாகனங்களை தணிக்கைக்கு உட்படுத்த வாகன ஓட்டுநர்களை குத்தகைதாரர்கள் அறிவுறுத்த வேண்டும்.

42) அனுப்புரைச்சீட்டில் உள்ள கலங்கள் பூர்த்தி செய்யப்படாமலோ அல்லது தவறாக எழுதப்பட்டு வாகனங்களுக்கு கொடுக்கப்பட்டிருந்தாலோ சிறுகனிமம் கொண்டு செல்லும் வாகன உரிமையாளருக்கு அபராதம் விதித்து வசூல் செய்யப்படும் மற்றும் குவாரி குத்தகையை ரத்து செய்ய நடவடிக்கை மேற்கொள்ளப்படும்.

43) குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் எவ்வளவு சிறுகனிமங்கள் வெட்டி எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் வாரி, வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விவரத்தையும் காட்டும் பதிவேடு பராமரிக்க வேண்டும். குவாரி குத்தகை சம்பந்தமான இதர பதிவேடுகளை பராமரிக்க வேண்டும்.

44) அரசு மற்றும் மாவட்ட ஆட்சியரால் குவாரி குத்தகை உரிமம் சம்பந்தமாக ஏற்படுத்தப்பட்டுள்ள மற்றும் அவ்வப்போது ஏற்படுத்தப்படும் சட்ட திட்டங்களுக்கும், நிபந்தனைகளுக்கும் குத்தகைதாரர் கட்டுப்பட்டு நடக்க வேண்டும். குத்தகை காலத்திலோ அல்லது அதற்குப்பின்னரோ விதிமுறை மீறி குத்தகையை பயன்படுத்தியதினால் ஏற்படும் சகல நட்டங்களுக்கும் குத்தகைதாரர்கள் பொறுப்பேற்க வேண்டும். இதற்காக விதிக்கப்படும் அபராதத்தையும் செலுத்தவேண்டும்.

45) குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகையை ரத்துச் செய்யவோ, செய்யப்பட்ட தவறுகளுக்கு குத்தகைதாரருக்கு தண்டனை விதிக்கவோ, கிரிமினல் வழக்குதொடரவோ மாவட்ட ஆட்சியருக்கு முழு அதிகாரம் உண்டு. குத்தகை ரத்துச் செய்யப்பட்டால் காப்புத்தொகை உள்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயம் செய்யப்படும். மாவட்ட ஆட்சியர் எக்காரணத்திற்காவது குவாரி குத்தகையை ரத்துச்செய்யும் பட்சத்தில் அதனால் ஏற்படும் எவ்வித நட்டங்களுக்கும் அரசு பொறுப்பல்ல. குத்தகை எடுத்தவர் எந்த காரணத்தை முன்னிட்டும் தனக்கு இழப்பு ஏற்பட்டால் நஷ்டஈடு கேட்கக்கூடாது.

46) குத்தகை எடுத்தவர் குத்தகையை அனுபவிக்காமல் விட்டாலும், செலுத்தப்பட்ட குத்தகை தொகை எக்காரணத்தை முன்னிட்டும் திரும்ப வழங்கப்படமாட்டாது.

47) குவாரிகளின் எல்லைகள் பற்றி பிரச்சினைகள் ஏற்பட்டால் மாவட்ட ஆட்சியரின் தீர்ப்பே இறுதியானது.

48) கற்குவாரி குத்தகை உரிமம் வழங்கப்பட்ட பின்னர் அக்கற்குவாரியின் ஏதாவது ஒரு பகுதியில் வரலாற்று முக்கியத்துவம் வாய்ந்த புராதனகால கல்வெட்டுக்கள், சிற்ப வடிவமைப்புகள் போன்றவைகள் காணப்பட்டால் அது குறித்து அரசுக்கு தகவல் தரவேண்டும். மேலும், அப்பகுதியில் கற்கள் உடைப்பது நிறுத்தப்பட்டு அப்புராதன சின்னங்கள் பாதுகாக்கப்பட வேண்டும்.

49) டெண்டரில் கோரப்படும் புல எண்களின் பேரில் எவையேனும் நீதிமன்றத்தின் ஆணை / தடையாணை முதலானவை நீதிமன்றத்தில் பெறப்பட்டதாக தெரியவந்தால் அவைகள் மீது குத்தகை உரிமம் வழங்குவதில் மாவட்ட ஆட்சியரின் முடிவே இறுதியானது.

50) குத்தகைதாரர் குத்தகை வழங்கப்பட்ட குவாரி முகப்பில் குவாரியின் புல எண், பரப்பு, குத்தகைதாரர் பெயர், குத்தகை வழங்கப்பட்ட மாவட்ட ஆட்சியர் செயல்முறை எண், குத்தகை தொகை, குத்தகை காலம் போன்ற விவரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தனது சொந்த செலவில் வைத்து குத்தகை காலம் முழுவதும் பராமரிக்க வேண்டும்.

51) குத்தகைதாரர் குவாரியின் எல்லைகளை தெளிவாக தெரியும்படி வண்ணமிட்ட எல்லைக்கற்கள் ஊன்றி அடையாளமிட்ட பின்பே குவாரிப்பணி செய்ய வேண்டும். எல்லைக்கற்களை குத்தகை காலம் முழுவதும் தனது சொந்த செலவில் நன்கு பராமரிக்க வேண்டும்.

52) குத்தகைக்கு வழங்கப்பட்ட கற்குவாரிகளில் சாதாரண கற்கள், கட்டுக்கல், சக்கை கற்கள், ஜல்லிகற்கள் ஆகியவைகளை மட்டுமே குவாரி செய்ய வேண்டும். அயல் நாட்டிற்கு ஏற்றுமதி செய்வதற்கும், மெருகு ஏற்றுமதிக்கும் பயன்படும் வடிவமைக்கப்பட்ட கற்களை உற்பத்தி செய்யக்கூடாது.

53) குவாரியில் வெடி வைத்து கற்களை உடைக்க அங்கீகாரம் பெற்ற வெடிபொருள் விற்பனையாளரிடம் (Licenced Explosive Dealer) வெடிபொருட்களை கொள்முதல் செய்து சான்று பெற்ற வெடி வெடிப்பவரைக் (Licenced shot Firer) கொண்டு அனைத்து பாதுகாப்பு நிபந்தனைகளையும் கடைபிடித்து வெடிகளை வெடிக்க வைக்க வேண்டும்.

54) குவாரியில் சாதாரண ஏர் கம்பர்சர்களை கொண்டு துளையிட்டு வெடிவைக்க வேண்டும். ஆழ்துளை கிணறு உபகரணங்களை (Rig Bore) கொண்டு துளையிட்டு வெடி வைக்கக்கூடாது. அருகிலுள்ள விவசாய நிலங்கள், பொதுச்சொத்துக்கள் மற்றும் பொதுமக்கள் ஆகியோருக்கு எவ்வித பாதிப்பும் ஏற்படாமல் வெடி வைக்க வேண்டும்.

55) அரசு, ஆணையர், புவியியல் மற்றும் சுரங்கத்துறை மற்றும் மாவட்ட ஆட்சியரால் இது தொடர்பாக ஏற்படுத்தப்பட்டுள்ள மற்றும் அவ்வப்போது ஏற்படுத்தப்படும் சட்டதிட்டங்களுக்கும் நிபந்தனைகளுக்கும் குத்தகைதாரர் கட்டுப்பட்டு நடக்க வேண்டும்.

56) 1961-ம் வருடத்திய மெட்டாலிபேரஸ் மைன்ஸ் ரெகுலேஷன்ஸ், 1936 ஆம் வருடத்திய சம்பளம் வழங்குதல் சட்டம், 1884 ஆம் வருடத்திய இந்திய வெடிபொருட்கள் சட்டம், 1864 ஆம் வருடத்திய குறைந்தபட்ச ஊதியச்சட்டம் ஆகியவற்றிற்கு உட்பட்டு குத்தகைதாரர் கனிமங்கள் வெட்டி எடுத்து வெளியேற்ற வேண்டும்.

அட்டவணை -1

கல்குவாரிகள் அட்டவணை

சேலம் கோட்டம்

சேலம் வட்டத்தில் அமைந்துள்ள சாதாரண கற்குவாரி பட்டியல்

| வ. எண் | கிராமத்தின் பெயர் | புல எண்ணும் உட்பிரிவும் | மொத்த பரப்பு (ஹெக்டர்) | குத்தகை விடும் பரப்பு (ஹெக்டர்) | நிலத்தின் வகைப்பாடு | குத்தகை விடப்படும் கால அளவு |
|--------|-------------------|-------------------------|------------------------|---------------------------------|---------------------|-----------------------------|
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| 1 | பனாமரத்துப்பட்டி | 1/7 (பாகம்-6) | 76.81.0 | 1.00.0 | கரடு | 5 ஆண்டுகள் |
| 2 | பனாமரத்துப்பட்டி | 1/7 (பாகம்-7) | 76.81.0 | 1.00.0 | கரடு | 10 ஆண்டுகள் |
| 3 | பனாமரத்துப்பட்டி | 1/7 (பாகம்-8) | 76.81.0 | 4.90.0 | கரடு | 10 ஆண்டுகள் |
| 4 | பனாமரத்துப்பட்டி | 1/7 (பாகம்-10) | 76.34.5 | 1.00.0 | கரடு | 10 ஆண்டுகள் |
| 5 | பனாமரத்துப்பட்டி | 1/7 (பாகம்-11) | 76.34.5 | 1.00.0 | கரடு | 10 ஆண்டுகள் |
| 6 | எருமாபாளையம் | 417 (பாகம்) | 48.81.5 | 1.00.0 | கரடு | 10 ஆண்டுகள் |

வாழப்பாடி வட்டத்தில் அமைந்துள்ள சாதாரண கற்குவாரி பட்டியல்

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| 7 | பெரியகவுண்டாபுரம் | 158/1 (பாகம்-2) (பிட்-1) | 15.81.5 | 1.00.0 | பாறை | 5 ஆண்டுகள் |
| 8 | பெரியகவுண்டாபுரம் | 158/1 (பாகம்-2) (பிட்-2) | 15.81.5 | 2.00.0 | பாறை | 5 ஆண்டுகள் |
| 9 | மாசிநாயக்கன் பட்டி | 212/3 (பாகம்) | 6.43.5 | 1.00.0 | குன்று | 5 ஆண்டுகள் |
| 10 | மாசிநாயக்கன் பட்டி | 241/14 (பாகம்) | 7.03.5 | 1.00.0 | குன்று | 10 ஆண்டுகள் |
| 11 | பாலப்பட்டி | 106 (பாகம்-1) | 26.55.5 | 1.00.0 | கரடு | 10 ஆண்டுகள் |
| 12 | பாலப்பட்டி | 106 (பாகம்-2) | 26.55.5 | 1.50.0 | கரடு | 10 ஆண்டுகள் |

| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
|-----|---------------|----------------|---------|--------|---------------|-------------|
| 13 | பாலப்பட்டி | 106 (பாகம்-3) | 26.55.5 | 150.0 | கரடு | 10 ஆண்டுகள் |
| 14 | பாலப்பட்டி | 106 (பாகம்-4) | 26.55.5 | 150.0 | கரடு | 10 ஆண்டுகள் |
| 15 | மின்னாம்பள்ளி | 58/3 (பாகம்-3) | 28.64.0 | 4.90.0 | பாறை | 10 ஆண்டுகள் |
| 16 | மின்னாம்பள்ளி | 58/3 (பாகம்-4) | 28.64.0 | 4.90.0 | பாறை | 10 ஆண்டுகள் |
| 17 | ளரிப்பதுர் | 35/3 (பாகம்-3) | 63.66.0 | 2.00.0 | கரடு | 10 ஆண்டுகள் |
| 18 | தேக்கல்பட்டி | 36/1 (பாகம்) | 8.25.5 | 1.00.0 | கல்வாங்குத்து | 10 ஆண்டுகள் |

சங்ககிரி கோட்டம்

சங்ககிரி வட்டத்தில் அமைந்துள்ள சாதாரண கற்குவாரி பட்டியல்

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| 19 | தேவண்ண கவுண்டனூர் | 352/5 (பாகம்) | 4.56.0 | 1.00.0 | கல்லாங்குத்து | 10 ஆண்டுகள் |
| 20 | தேலூர் | 114 (பாகம்) | 35.39.0 | 2.00.0 | கல்லாங்குத்து | 10 ஆண்டுகள் |

எடப்பாடி வட்டத்தில் அமைந்துள்ள சாதாரண கற்குவாரி பட்டியல்

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| 21 | வேம்பனேரி | 11 (பாகம்) | 6.03.0 | 1.00.0 | குன்று | 5 ஆண்டுகள் |
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மேட்டூர் கோட்டம்

மேட்டூர் வட்டத்தில் அமைந்துள்ள சாதாரண கற்குவாரி பட்டியல்

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| 22 | மூலக்காடு | 137 (பாகம்) | 4.53.0 | 150.0 | பாறை | 10 ஆண்டுகள் |
| 23 | புக்கம்பட்டி | 21 (பாகம்) | 3.03.5 | 250.0 | குன்று | 10 ஆண்டுகள் |

ஓமலூர் வட்டத்தில் அமைந்துள்ள சாதாரண கற்குவாரி பட்டியல்

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| 24 | சங்கீதப்பட்டி | 6/2 (பாகம்-1) | 9.60.0 | 1.00.0 | குன்று | 5 ஆண்டுகள் |
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காடையாம்பட்டி வட்டத்தில் அமைந்துள்ள சாதாரண கற்குவாரி பட்டியல்

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| 25 | குண்டுக்கல் | 328/3 | 143.0 | 143.0 | தரிசு | 10 ஆண்டுகள் |
| 26 | காடையாம்பட்டி வடக்கு | 80 (பாகம்) | 82.80.5 | 2.00.0 | கரடு | 10 ஆண்டுகள் |

ஆத்தூர் கோட்டம்

ஆத்தூர் வட்டத்தில் அமைந்துள்ள சாதாரண கற்குவாரி பட்டியல்

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| 27 | நரசிங்கபுரம் | 344/3 (பாகம்-2) | 71.11.5 | 1.00.0 | கல்லாங்குத்து | 5 ஆண்டுகள் |
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கெங்கவல்லி வட்டத்தில் அமைந்துள்ள சாதாரண கற்குவாரி பட்டியல்

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| 28 | முடக்குப்பட்டி | 100/1 (பாகம்) | 71.04.5 | 1.00.0 | கரடு | 10 ஆண்டுகள் |
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சேலம்,
20-01-2020.

சி. அ. ராமன்,
மாவட்ட ஆட்சியர்,
சேலம் மாவட்டம்.

தமிழ்நாடு எழுதுபொருள் மற்றும் அச்சத்துறை இயக்குநரால் சேலம் அரசினர் கிளை அச்சகத்தில் அச்சிடப்பட்டு மாவட்ட ஆட்சியரால் வெளியிடப்பட்டது.

பின் இணைப்பு - VI

டெண்டர் விண்ணப்பம் / குவாரி குத்தகை உரிமம் வழங்குவதற்கான விண்ணப்பம்
(மூன்று பிரதிகளில் சமர்ப்பிக்கப்பட வேண்டும்)

விடுநர்

பெறுநர்

மாவட்ட ஆட்சித்தலைவர்,
சேலம்.

அய்யா,

சேலம் மாவட்ட அரசிதழ் (சிறப்பு வெளியீடு) எண். நாள் .01.2020 தினசரியில் வெளியிட்ட நாள். .01.2020-ன் படி இத்துடன் தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.8-ன் கீழ் எனது / எங்களது விண்ணப்பத்தினை சமர்ப்பிக்கின்றேன் / சமர்ப்பிக்கின்றோம்.

தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959 விதி 8-ன் கீழ் குவாரி குத்தகை உரிமம் வழங்கும் படி நான் கேட்டுக்கொள்கிறேன் / நாங்கள் கேட்டுக்கொள்கிறோம்

தேவையான விவரங்கள் கீழே கொடுக்கப்பட்டுள்ளது

1. விண்ணப்பதாரர் பெயர் மற்றும் முழு முகவரி

2. விண்ணப்பதாரர்

- அ) 1) தனிநபரா
2) தனிப்பட்ட நிறுவனமா
3) நிறுவனமா அல்லது கழகமா

ஆ) தனிநபரானால் விண்ணப்பதாரர்
எந்த நாட்டைச் சார்ந்தவர்

இ) தனிப்பட்ட நிறுவனமானால்/ கழகமானால்
மேற்கண்ட நிறுவனத்தின் / கழகத்தின்
இயக்குநர்களின் தாய் நாட்டை பற்றிய
விவரம் (எழுத்துப் பூர்வ ஆதாரங்கள்
இணைக்கப்பட வேண்டும்)

3. பிணை வைப்புத்தொகை செலுத்திய விவரம் கேட்பு வரைவோலையின் எண் மற்றும் நாள் (வங்கி வரைவோலை இணைக்கப்பட வேண்டும்)

4. விண்ணப்பதாரரால் கீழ்க்கண்ட இனங்களுக்கு ஆணை உறுதி ஆவணம் (அபிடவிட்) இணைக்கப்பட்டுள்ளதா?

அ) நடப்பு ஆண்டு வரை வருமானவரி விவரப்பட்டியல் அத்துறைக்கு கொடுக்கப்பட்டு உள்ளதா

ஆ) துறையினரால் கணக்கிடப்பட்ட வருமானவரி சட்டத்தின்படி வருமான வரி செலுத்தப்பட்டுள்ளதா

இ) 1961-ஆம் வருடத்திய வருமான வரி சட்டத்தின்படி வருமான வரி செலுத்தப்பட்டுள்ளதா

5. விண்ணப்பதாரர் குவாரி செய்ய விரும்பும் சிறுகனிமத்தின் பெயர் மற்றும் விவரம்

6. குவாரி குத்தகை உரிமம் கோரும் காலம்

7. விண்ணப்பிக்கும் இடத்தின் மொத்த பரப்பளவு

8. டெண்டர் விண்ணப்பம் அல்லது விண்ணப்பம் செய்யப்படும் இடத்தின் விவரம்

மாவட்டம்

வட்டம்

கிராமம்

புல எண்

பரப்பளவு (ஹெக்டேரில்)

9. குத்தகை உரிமம் பெறுவதற்கு விண்ணப்பதாரரால் செலுத்தப்படவுள்ள அதிக பட்ச ஒரு தடவை குவாரி குத்தகை தொகை (எண்ணாலும் எழுத்தாலும் எழுத்தப்பட வேண்டும்)

10. ஏற்கனவே தமிழ்நாட்டில் குவாரி குத்தகை உரிமம் பெற்ற இடத்தின் விவரம்

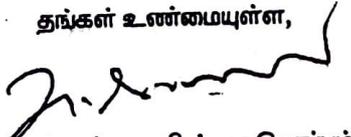
11. (அ) குவாரிகளுக்கு உரிய நிலுவை செலுத்துதல் தொடர்பாக சுரங்க நிலுவை இல்லா சான்று இணைக்கப்பட்டுள்ளதா?
- (ஆ) விண்ணப்பிக்கும் நாளில் குத்தகை உரிமம் ஏதும் விண்ணப்பதாரருக்கு இல்லை எனில் அதற்கு உண்டான ஆணை உறுதி ஆவணம் இணைக்கப்பட்டுள்ளதா?
12. விண்ணப்பதாரரால் அளிக்கப்படும் வேறு ஏதேனும் கூடுதல் விவரங்கள்

என்னால்/ எங்களால் மேலே கொடுக்கப்பட்ட விபரங்கள் அனைத்தும் உண்மை. நான்/நாங்கள் அரசு /மாவ ஆட்சித்தலைவர், மாவட்ட வன அலுவலர் ஆகியவர்களால் கேட்கப்படும் இதர விபரங்கள் மற்றும் பிணை வைப்பு தொகையின் அளிக்க சம்மதிக்கின்றேன் / சம்மதிக்கிறோம். தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் கீழ் குத்தகை உரிமம் வழங்க உள் விதிகள் மற்றும் குவாரி செய்யக் கொடுக்கப்பட்ட இதர நிபந்தனைகள் அனைத்தையும் தெரிந்து கொண்டேன் / கொண்டோம். உறுதி அளிக்கின்றேன் / அளிக்கின்றோம். மேலும் எந்த சூழ்நிலையிலும் மேற்கண்ட குத்தகை உரிம இடத்திலிருந்து ஏற்றுமதிச் ஏற்ற அல்லது அறுத்து மெருகேற்றுவதற்கு (Polish) உகந்த பரிமாணமுள்ள கற்கள் (Dimension stone) மற்றும் பலகை கற் (Slabs) வெட்டியெடுக்க மாட்டேன் / மாட்டோம் என உறுதி அளிக்கின்றேன் / அளிக்கின்றோம்.

நான் :

இடம் :

தங்கள் உண்மையுள்ள,


விண்ணப்பதாரரின் கையொப்பம்.

குறிப்பாணை

பொருள்: கனிமம் மற்றும் சுரங்கம் - சேலம் மாவட்டம் - வாழப்பாடி வட்டம் - மாசிநாயக்கன்பட்டி கிராமம் - புல எண். 241/14 (பாகம்) விஸ்தீரணம் 1.00.0 ஹெக்டேர்- 10 ஆண்டுகள் அரசு புறம்போக்கு நிலத்தில் கல் குவாரி செய்ய டெண்டர்/ஏலம் விடப்பட்டது - 10 சதவீத குத்தகைத் தொகை பெற்றதற்கான ஒப்புதல் - மீதமுள்ள 90 சதவீத குத்தகைத் தொகையை செலுத்தக்கோருதல் - தொடர்பாக.

பார்வை: சேலம் மாவட்ட அரசிதழ் சிறப்பு வெளியீடு எண்.3, நாள் 22-01-2020.

சேலம் மாவட்ட ஆட்சியர் அலுவலக வளாகத்தில் சேலம் மாவட்ட அரசிதழ் சிறப்பு வெளியீடு எண். 3 நாள் 22.01.2020 அறிவிக்கையின்படி 06.02.2020 அன்று சாதாரணகல் குவாரி குத்தகை 10 ஆண்டுகளுக்கு வழங்க டெண்டருடன் இணைந்த ஏலம் நடத்தப்பட்டதில் வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், புல எண். 241/14 (பாகம்) விஸ்தீரணம் 1.00.0 ஹெக்டேர் உள்ள சாதாரணகல் குவாரிக்கு அதிகபட்ச தொகையாக ரூ. 28,80,000 (ரூபாய் மட்டும்) டெண்டரில் குறிப்பிடாதாக / ஏலம் கோரியதாக பகிரங்கமாக அறிவிக்கப்பட்டபடி அத்தொகையின் 10 சதவீத தொகையான ரூ. 3,00,000 (ரூபாய் **தூசீர் கிழி** மட்டும்) திரு. **B. சேரன் சந்திரன்** என்பவரிடமிருந்து ரொக்கமாக / வங்கி வரையோலையாக இன்று அரசுக்கு பெறப்பட்டது என்பதற்கு இதுவே ஒப்புதல் ரசீது ஆகும்.

2. 1959-ஆம் ஆண்டைய தமிழ்நாடு சிறுவகைக் கனிம சலுகை விதிகள் 8(5)(பி)(vii)-ன்படி மீதமுள்ள 90% சதவீதத் தொகை அதாவது ரூ. 25,80,000/- ஐ (ரூபாய் **செலுத்தி** **செலுத்தி** **செலுத்தி** **செலுத்தி** **செலுத்தி** மட்டும்) இன்றிலிருந்து ஒரு வாரத்திற்குள் அதாவது 13.02.2020-க்குள் வங்கி வரையோலையாகவோ (Demand Draft) அல்லது கீழ்க்கண்ட அரசு தலைப்பில் சலான் மூலமாகவோ செலுத்தி துணை இயக்குநர் புவியியல் மற்றும் சுரங்கத்துறை, சேலம் அலுவலகத்தில் ஒப்படைக்க வேண்டும்.

0853 Non Ferrous Mining and Metallurgical Industries 00 Non Ferrous Mining and Metallurgical Industries 800 other Receipts AA Receipts from Mines and Quarries in Revenue Lands 31 41-Receipt of Rent / Hire Charges/ Lease-Lease of Land 0853-00-800-AA-31 41.

3. அவ்வாறு மீதமுள்ள தொகை ரூ. 25,50,000/- ஒரு வார காலத்திற்குள் செலுத்த தவறினால் தாங்கள் செலுத்திய பிணை வைப்புத் தொகை ரூ.25,000/- (ரூபாய் இருபத்தையிந்தாயிரம்) மற்றும் தற்போது செலுத்தப்பட்ட 10% சதவீதத் தொகை ரூ. 3,00,000/- ஆகியவை 1959-ம் ஆண்டு தமிழ்நாடு சிறுவகைக் கனிம சலுகை விதிகள் எண். 8(5)(பி)(vii)-ன்கீழ் அரசுக்கு ஆதாயம் ஆக்கப்படும் என்று தெரிவிக்கப்படுகிறது.

சேலம்
06/2/2020

மாவட்ட ஆட்சித்தலைவருக்காக,
சேலம்.

பெறுதல்:
B. சேரன் சந்திரன்
310, சரங்கத்துறை,
100 MA, சேலம்
மாசிநாயக்கன்பட்டி,
மாசிநாயக்கன்பட்டி, சேலம் - 636 103.

சேலம்
06/2/2020

From

Thiru.A.Balamurugan., M.Sc., M.B.A.,
Assistant Geologist/
Assistant Director (I/c),
Dept. of Geology and Mining,
Collectorate,
Salem -636 001.

To

Thiru.B.Gokulnath,
S/o.P.Baskaran,
No.100NA, Meenangkadu,
Masinaickenapatty,
Valapady,
Salem-636 103.

Roc.184/2020/Mines-A dated 19-06-2020.

Sir.,

Sub: Mines and quarries - Minor minerals - Roughstone - Salem District - Valapadi Taluk - Masinaickenapatty Village - S.F.No.241/14(Part) over an extent of 1.00.0 Hects. of Govt. Poramboke lands - Roughstone quarry/ Jelly permission requested by Thiru.B.Gokulnath S/o.P.Baskaran, Valapady - Mining plan submitted for obtaining Environment Clearance - Mining plan approved - Reg.

- Ref:
1. Salem District Extra Ordinary Gazette No.03 dated 22.01.2020.
 2. Advertisement in Dinamani Tamil New Paper dated 31.01.2020.
 3. This office even Memo letter No. dated 26.05.2020.
 4. Thiru.B.Gokulnath S/o.P.Baskaran, Valapady, Salem application dated 02.06.2020.

As per rule 8(1)(a) of Tamil Nadu Minor Mineral Concession Rules 1959, notification for Tender-Cum-Auction was published in the Salem District Gazette Extra Ordinary Issue No.03 dated 22-01-2020. The rough stone quarry (Sl.No.10 situated in S.F.No. 241/14(Part) over an extent of 1.00.0 hectares) in Government Poramboke land, Masinaickenapatty Village, Valapadi Tauk, Salem District is among them. The tender-cum-auction was conducted on 06-02-2020.

An amount of Rs.28,80,000/- (Rupees twenty eight lakhs and eighty thousand only) quoted by Thiru.B.Gokulnath S/o.P.Baskaran, Valapady is the highest lease amount for the said quarry. The above lease amount quoted is over and above the reasonable lease amount fixed for

the said quarry. The reasonable lease amount fixed was Rs.28,50,000/- (Rupees twenty eight lakhs and fifty thousand only) by the District Collector, Salem. The above lease amount Rs.28,80,000/- (Rupees twenty eight lakhs and eighty thousand only) had been remitted to Government Account.

In this connection, in the reference 3rd cited, Thiru.B.Gokulnath S/o.P.Baskaran, Valapady was directed to produce the mining plan for approval and to obtain environmental clearance from competent authority for an extent of 1.00.0 Hects. of Govt. Poramboke land in S.F.No.241/14 (Part) of Masinaickenpatty Village, Valapady Tauk, Salem District for a period of ten years for Roughstone-jelly.

In the reference 4th cited, Thiru.B.Gokulnath S/o.P.Baskaran, Valapady had submitted three copies of Mining plan, prepared by Dr.P.Thangaraju,M.Sc.,Ph.D., Qualified Person Reg.No.17, Advaita Ashram Road, Alagapuram, Salem-636 004.

The Mining Plan submitted by Thiru.B.Gokulnath S/o.P.Baskaran, Valapady has been scrutinized as per the guidelines issued by the Commissioner of Geology and Mining, Chennai in his letter Rc.No. 3868/LC/2012 dated 19-11-2012 and based on the reports and records and accordingly as authorized by the Commissioner of Geology and Mining, Chennai in his letter dated 19.11.2012, I hereby approve the above said mining plan.

This approval is subject to the following conditions:-

(1) That the mining plan is approved without prejudice to any other Law applicable to the quarry lease from time to time whether such Laws are made by the Central Government, State Government or any other authority.

(ii) This approval of the mining plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Act, 1957, or any other connected laws including Forest (Conservation) Act, 1980, Forest Conservation Rules, 1981, Environment Protection Act, 1980, Indian explosives act, 1884 (Central Act IV of 1884) and the Rules made there under and the Tamil Nadu Minor Mineral Concession Rules, 1959.

(iii) That the mining plan is approved without prejudice to any other order or direction from any court of contempt jurisdiction.

(iv) Quarrying shall be done as per the approved mining plan and that the mining is approved without prejudice to any other law applicable to the quarry lease from time to time whether such laws are made by the Central Government, State Government or any other authority.

Thiru.B.Gokulnath S/o.P.Baskaran; Valapady is directed to produce Environmental Clearance from the competent authority for the above applied area as per rule 42 of Tamil Nadu Minor Mineral Concession Rules, 1959.

Encl: 2 Copies of Approved Mining Plan.

[Handwritten Signature]
 Assistant Geologist /
 Assistant Director (I/c),
 Dept. of Geology and Mining,
 Salem.

[Handwritten Signature]
 15/6/2020

Copy submitted to the Director of Geology and Mining, Guindy, Chennai-32.



Thiru. K.V. GIRIDHAR, I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.
Phone No.044-24359973
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr. No.SEIAA-TN/F.No.7641/1(a)/EC.No: 4424/2020 dated: 05.11.2020

To

Thiru. B. Gokulnath,
S/o. P. Baskaran,
No.100 NA, Meenangkadu,
Masinaikenpatty,
Valapady,
Salem - 636 103.

Sir/Madam,

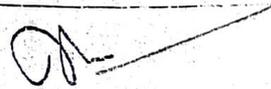
Sub: SEIAA-TN – Proposed Rough stone quarry lease over an extent of 1.00.0Ha in S.F.No. 241/14(Part) of Masinaikenpatty Village, Valapadi Taluk, Salem District, Tamil Nadu – Thiru. B. Gokulnath – issue of Environmental Clearance – Reg.

- Ref:**
1. Online proposal No.SIA/TN/MIN/161807/2020; Dated: 03.07.2020.
 2. Your Application for Environmental Clearance dated: 15.07.2020.
 3. Minutes of the 176th SEAC meeting held on 19.09.2020.
 4. Minutes of the 405th SEIAA meeting held on 20.10.2020.

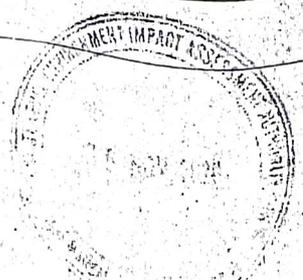
Details of Minor Mineral Activity:-

This has reference to your application second cited. The proposal is for obtaining Environmental Clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.

| | | |
|---|---------------------------------------|----------------------|
| 1 | Name of Project Proponent and address | Thiru. B. Gokulnath, |
|---|---------------------------------------|----------------------|


MEMBER SECRETARY
SEIAA-TN

| | | |
|----------|--|---|
| | | S/o. P. Baskaran, No.100 NA, Meenangkadu, Masinaikenpatty, Valapady, Salem - 636 103. |
| 2 | Location of the Proposed Activity | |
| | Survey Number | 241/14(Part) |
| | Latitude and Longitude | 11°38'25.31"N to 11°38'26.94"N 78°13'40.25"E to 78°13'46.85"E |
| | Village | Masinaikenpatty |
| | Taluk | Valapadi |
| | District | Salem |
| 3 | Proposed Activity | |
| | i. Minor mineral | Rough Stone |
| | ii. Mining Lease Area | 1.00.0Ha |
| | iii. Approved quantity | 1,39,180m ³ of Rough stone |
| | iv. Depth of Mining | 26m [1m Topsoil + 25m Rough Stone] |
| | v. Type of mining | Opencast Mechanized Mining |
| | vi. Category(B1/B2) | B2 |
| | vii. Precise area communication approved by the District Collector with date | Na.Ka.No.184/2020/Kanimam/A, dated: 26.05.2020 |
| | viii. Mining plan approval by Assistant Director of Geology and Mining, with date | Roc.184/2020/Mines-A, dated: 19.06.2020 |
| | ix. Mining period | 5 Years. |
| 4 | Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:- | Not attracted. |
| 5 | Man Power requirement per day: | 19 Employees |
| 6 | Utilities | |



[Signature]
MEMBER SECRETARY
SEIAA-TN

| | | |
|---|---|------------------------------|
| | i. Source of Water : | Water Vendors & nearby tanks |
| | ii. Quantity of Water Requirement in KLD: | 7.8 KLD |
| | a. Domestic & Drinking purpose | 0.6 KLD |
| | b. Green Belt & Dust Suppression | 7.2 KLD |
| | iii. Power Requirement: | |
| | a. Domestic Purpose | TNEB |
| | b. Industrial purpose | 1,13,014 Litres of HSD |
| 7 | Cost | |
| | i. Project Cost | Rs. 52.34 lakhs |
| | ii. EMP Cost | Rs. 3.80 lakhs |
| 8 | Validity: | |
| This Environmental Clearance is granted for the production of 1,39,180m ³ of Rough stone for the period of 5 Years from the date of execution of the mining lease. | | |

The Proponent has furnished affidavit in One Hundred Rupees stamp paper attested by the Notary stating that

I, B. Gokulnath, S/o P. Baskaran, No. 100NA, Meenangadu, Masinaikenpatty, Valapady, Salem - 636 103., solemnly declare and sincerely affirm that:

I have apply for getting Environment Clearance to SEIAA, Tamil Nadu for quarry lease for quarrying of Rough stone quarry over an extent of 1.00.0Ha of Government land in S.F.No. 241/14(Part) of Masinaikenpatty Village, Valapadi Taluk, Salem District, Tamil Nadu.

1. I swear to state and confirm that within 10km area of the quarry site, I have applied for environmental clearance; none of the following is situated.
 - a. Protected areas notified under the Wild Life (Protection) Act, 1972,
 - b. Critically polluted areas as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act, 1974,
 - c. Eco-Sensitive areas as notified,
 - d. Interstate boundaries within 10 km radius from the boundary of the proposed site.




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2. I will complete the following Corporate Environment Responsibility (CER) activities before commencement of the quarrying activities.

| CER Activity | Project Cost (Rs. In Lakh) | CER Cost 2.0% of project cost (Rs. In Lakh) |
|---|----------------------------|---|
| 1. Plantation will be carried out in the village road and Drinking water facilities to the Govt. School 2. If we are instructed by PWD / Competent bodies to desilt the water bodies nearby. We assure to spend out CER Cost for desilting / strengthening the bunds of the nearby water bodies etc., at around 2.0% from the total project cost | 55.14 | 1.11 |
| Total Cost Allocation | 55.14 | 1.11 |

3. The following quarries are located within the radius of 500m from the periphery of my quarry.

| S. No. | Name of the Applicant/Lessee | Name of the village and Survey Numbers | Extent in Hectare | Lease Status |
|------------------------------|------------------------------------|--|-------------------|---------------------|
| a. Existing Quarries | | | | |
| 1. | Sri Parasakthi Crusher Pvt Limited | Masinaikenpatty Village, 243/1(Part) | 1.37.0 | EC Obtained Working |
| b. Abandoned Quarries | | | | |
| 1. | T.Kasi Viswanathan | Masinaikenpatty Village, 219(U) | 2.00.0 | Expired |
| 2. | S.R.Sivalingam | Masinaikenpatty Village, 241/14(Part) | 3.00.0 | Expired |
| c. Proposed Quarries | | | | |
| 1. | Thiru. B. Gokulnath | Masinaikenpatty Village, 241/14(Part) | 1.00.0 | Proposed |
| Total | | | | |

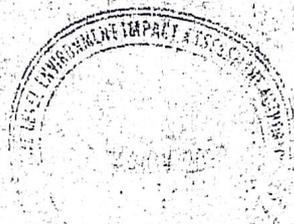
4. There will not be hindrance or disturbance to the people living during quarrying and transportation.

5. There is no approved habitation within 300m radius from the periphery of my quarry.

6. I swear that afforestation will be carried out during the course of quarrying operation and maintained.

7. The required insurance will be taken in the name of the labourers working in my quarry site.

8. The approach road belongs to us no other patta roads encounter for the haulage of quarry materials and machineries.



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9. I will not engage any child labour in my quarry site and I aware that engaging child labour is punishable under the law.
10. All types of safety / protective equipment will be provided to all the labourers working in my quarry.
11. No permanent structures, temples, etc., are located within 300m radius from the periphery of my quarry.

I ensure to do all the social and Environment commitment as mentioned in the Mining Plan to the best of my knowledge.

Details of 500M radius Proposed quarry:

The Project Proponent has submitted a copy of the letter obtained from the Assistant Director, Department of Geology & Mining, Salem District in his letter Roc.184/2020/Mines-A, dated: 19.06.2020 has stated that the details of other quarries (Proposed / Existing / Abandoned Quarries) within a radius 500m from the boundary of the proposed quarry site as follows:

i) Details of Existing quarries

| Sl. No. | Name of the lessee | Village | S.F. No. | Extent in Hects. | G.O. No. & Dated | Lease period | Status of the quarry |
|---------|----------------------------------|------------------|-----------|------------------|---|--------------|----------------------|
| 1. | Sri Parasakthi Crusher Pvt. Ltd. | Masinaickanpatty | 243/1 (P) | 1.37.0 | Collector's Proceedings Roc.480/2017/ Mines-A/ dated 14.04.2018 | 14.07.2023 | EC obtained. Working |

ii) Details of Abandoned quarries

| Sl. No. | Name of the lessee | Village | S.F. No. | Extent in Hects. | G.O. No. & Dated | Lease period | Status of the quarry |
|---------|----------------------|------------------|---------------|------------------|---|---------------------------------------|-----------------------|
| 1. | T.Kasiviswathan | Masinaikan patty | 219 (Part) | 2.00.0 | Collector's Proceedings Roc.76/2009/ Mines-A/ dated 19.05.2009 | 10 Years from 18.6.2009 to 17.6.2019 | Lease period expired. |
| 2. | Thiru.S.R.Sivalingam | Masinaikan patty | 241/14 (Part) | 3.00.0 | Collector's Proceedings Roc.120/2011/ Mines-A/ dated 01.03.2011 | 5 years from 26.05.2011 to 25.05.2016 | Lease period expired. |



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iii) Details of lease period expired quarries

| Sl. No. | Name of the lessee | Village | S.F. No | Extent in Hects. | G.O. No. & Dated | Lease period | Status of the quarry |
|---------|--------------------|---------|---------|------------------|------------------|--------------|----------------------|
| | | | | | | | |

iv) Details of Proposed quarries

| Sl. No. | Name of the lessee | Village | S.F. No | Extent in Hects. | G.O. No. & Dated | Lease period | Remarks |
|---------|--------------------|------------------|---------------|------------------|------------------|--------------|---------------------------------------|
| 1. | Thiru.B.Gokulnath | Masinaickanpatty | 241/14 (Part) | 1.00.0 | | | Mining Plan approved, awaiting for EC |

Appraisal by SEAC:-

The proposal was placed in the 176th SEAC Meeting held on 19.09.2020. Based on the presentation made by the proponent and the documents furnished, after detail deliberation, the SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following conditions in addition to normal conditions:

1. Groundwater level and quality should be monitored once in six months in few wells around the quarry and the record should be maintained and annual report should be submitted to the TNPCB
2. After mining is completed, proper levelling should be done by the Project proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
3. The proponent should erect fencing all around the boundary of the proposed area with gates for entry/exit as per the conditions and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
4. Proper barrier to reduce noise level, dust pollution and to hold down any possible fly material (debris) should be established by providing green belt and/or metal sheets along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
5. The Project proponent shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining



[Signature]
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activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc,

6. The operation of the quarry should not affect the agriculture activities & water bodies near the project site.
7. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
8. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
9. The proponent shall develop adequate green belt with native species on the periphery of the mine lease area before commencement of the mining activity, in consultation with DFO of the concern district/agriculture university.
10. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
11. The recommendation for the issue of Environmental Clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
12. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance.
13. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation.
14. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
15. The amount of Rs. 1,13,000/- (2% of the project cost) shall be utilized as CER activities to carry out the work for providing the Smart Class Facilities & sanitation facilities for Masinaikenpatty Village Government School as reported before obtaining the CTO from TNPCB.




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Discussion by SEIAA and the Remarks:-

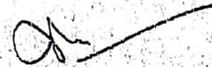
The proposal was placed before the SEIAA in its 405th Meeting held on 20.10.2020. After detailed discussion the Authority decided to grant Environmental Clearance subject to the conditions as recommended by the SEAC and subject to General conditions in addition to normal conditions:

1. All the condition imposed by the Assistant Director, Department of Geology and Mining vide Rc. No.184/2020/Mines-A dated: 19.06.2020 should be strictly followed.
2. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.
3. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
4. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed and report shall be furnished.
5. If there is any change in the production or lease area application for amendment has to be submitted to SEIAA for further approval.
6. As per OM dated 30.09.2020 & 20.10.2020, the proponent shall furnish EMP to TNPCB by including all the activities proposed in CER for Rs.1.13Lakhs as committed in the affidavit. The CER activity shall be carried out before obtaining CTO from TNPCB

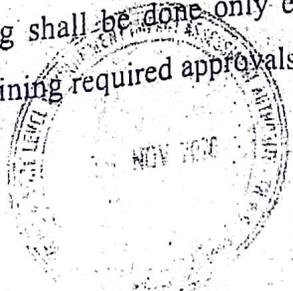
Part-A: Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the SEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.



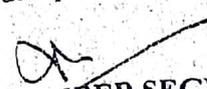

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2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.

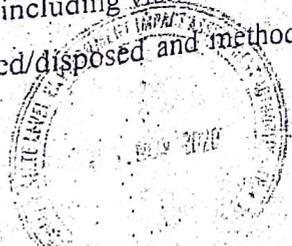


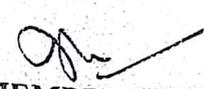

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17. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
18. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
19. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF & CC, GoI on 16.11.2009.
20. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
21. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - v. All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
22. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF & CC, GoI to control noise to the prescribed levels.
23. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
24. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
25. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
26. The following measures are to be adopted to control erosion of dumps:-


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- i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
27. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous & other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
 28. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 29. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
 30. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
 31. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
 32. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
 33. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.




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34. It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
35. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
36. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF & CC, GOI.
37. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF & CC, GOI.
38. Bunds to be provided at the boundary of the project site.
39. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
40. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
41. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity.
42. The Project Proponent shall provide solar lighting system to the nearby villages.
43. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
44. Safety equipments to be provided to all the employees.
45. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
46. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
47. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
48. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.




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49. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
50. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
51. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
52. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
53. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
54. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
55. All the commitment made by the project proponent in the Final EIA/EMP report shall be strictly followed.
56. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
57. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

Part B: General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.




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2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.




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- Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter
22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act 2010.
24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.


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Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Additional Chief Secretary to Government, Environment and Forests Department, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai-32.
7. The District Collector, Salem District.
8. The Commissioner of Geology and Mines, Guindy, Chennai-32.
9. E1 Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.



13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity




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TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2001135927808

DATED: 16/12/2020.

PROCEEDINGS NO.F.2512SLM/RS/DEE/TNPCB/SLM/W/2020 DATED: 16/12/2020

SUB: TNPC Board-Consent for Establishment-M/S B GOKULNATH ROUGH STONE QUARRY S.F No. 241/14 Part, MASINAICKENPATTI Village, Vazhappadi Taluk, Salem District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974)- Issued- Reg.

REF: 1. The unit's application No . 35927808 for CTE New dated 03.12.2020.
2. IR.No : F.2512SLM/RS/AE/SLM/2020 dated 15/12/2020.
3. Minutes of the 158th DLCCC meeting held on 14.12.2020 (Item No 158-02).

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Proprietor,

B GOKULNATH ROUGH STONE QUARRY

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.241/14 Part,

MASINAICKENPATTI Village,

Vazhappadi Taluk,

Salem District.

This Consent to establish is valid upto September 13, 2022, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

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V. Gopalakrishnan Gopalakrishnan
Date: 2020.12.17 07:15:04 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

To
The Proprietor,
M/s.B GOKULNATH ROUGH STONE QUARRY,
No.100NA, Meenangkadu,
Masinaickenpatty,
Valapadi Taluk, Salem District



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No. | Description | Quantity | Unit |
|------------------------|--------------------------|----------|--------------|
| Product Details | | | |
| 1. | Quarrying of Rough Stone | 139180 | Cu.m/5 Years |

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

| a Sewage Treatment Plant: | | | |
|--|----------------------------|--------------|----------------------|
| Treatment status: Septic Tank and SP/DT | | | |
| SL. No. | Name of the Treatment Unit | No. of Units | Dimensions in metres |
| 1. | Leach Pit | 1 | 1.6 dia x 1.5 depth |
| b Effluent Treatment Plant: | | | |
| Treatment status: No trade effluent and hence does not arise | | | |
| SL. No. | Name of the Treatment Unit | No. of Units | Dimensions in metres |
| 1. | | | |

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No. | Description of Outlet | Maximum daily discharge in KLD | Point of disposal |
|---------------------------------------|-----------------------|--------------------------------|-----------------------|
| Effluent Type : Sewage | | | |
| 1. | Sewage | 0.48 | On Industrys own land |
| Effluent Type : Trade Effluent | | | |

4. **Additional Conditions:**

1. The unit shall provide leach pit arrangement for the treatment and disposal of sewage.
2. The unit shall ensure that no trade effluent is generated at any stage of the quarrying activity.
3. The unit shall ensure that First Aid Box is available at site.
4. The unit shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
5. The unit shall carryout mining operation only in the area under quarry of 1.00.0 hectares as approved in Environmental Clearance by SEIAA.
6. The unit shall comply with the conditions stipulated in the Environmental Clearance issued by SEIAA vide Letter No. SEIAA-TN/F.No.7641/1(a)/EC.No.4424/2020 dated: 05.11.2020.
7. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law
8. The proponent shall provide Green Belt development and the tree saplings shall be not less than one



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

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Date: 2020.12.17 07:15:52 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM



TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2001235927808

DATED: 16/12/2020.

PROCEEDINGS NO.F.2512SLM/RS/DEE/TNPCB/SLM/A/2020 DATED: 16/12/2020

SUB: TNPC Board-Consent for Establishment-M/s. B GOKULNATH ROUGH STONE QUARRY , S.F. No. 241/14 Part, MASINAICKENPATTI village, Vazhappadi Taluk and Salem District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

REF: 1. The unit's application No . 35927808 for CTE New dated 03.12.2020.
2. IR.No : F.2512SLM/RS/AE/SLM/2020 dated 15/12/2020.
3. Minutes of the 158th DLCCC meeting held on 14.12.2020 (Item No 158-02).

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Proprietor,
M/s . B GOKULNATH ROUGH STONE QUARRY
S.F No.241/14 Part,
MASINAICKENPATTI Village,
Vazhappadi Taluk,
Salem District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 241/14 Part,
MASINAICKENPATTI Village,
Vazhappadi Taluk,
Salem District.

This Consent to establish is valid upto **September 13, 2022**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

V. Gopalakrishnan

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Gopalakrishnan
Date: 2020.12.17 07:13:45 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

To
The Proprietor,
M/s.B GOKULNATH ROUGH STONE QUARRY,
No.100NA, Meenangkadu,
Masinaickenpatty,
Valapadi Taluk, Salem District

Pin: 636103

POLLUTION PREVENTION PAYS



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TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1. The Commissioner, AYOTHYAPATTINAM-Panchayat Union, Vazhappadi Taluk, Salem District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
 4. File
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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No. | Description | Quantity | Unit |
|------------------------|--------------------------|----------|--------------|
| Product Details | | | |
| 1. | Quarrying of Rough Stone | 139180 | Cu.m/5 Years |

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

| I Point source emission with stack : | | | | |
|---|------------------------------------|--------------------------------|-------------------------------------|--|
| Stack No. | Point Emission Source | Air pollution Control measures | Stack height from Ground Level in m | Gaseous Discharge in Nm ³ /hr |
| II Fugitive/Noise emission : | | | | |
| Sl. No. | Fugitive or Noise Emission sources | Type of emission | Control measures | |
| 1. | Vehicle Movement | Fugitive | Water Spray System | |

3. **Special Additional Conditions:**

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

4. **Additional Conditions:**

1. The unit shall adhere to the Ambient Air Quality /Ambient Noise Level standards prescribed by the Board.
2. Extensive water sprinkling through the water sprinkler fitted tanker lorry shall be carried out on the main road and other service roads to control fugitive emission.
3. The unit shall ensure that public movement across the quarry lease should not be disturbed due to quarrying activity and vehicular movement.
4. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
The unit shall comply with the conditions stipulated in the Environmental Clearance issued by SEIAA vide Letter No. SEIAA-TN/F.No.7641/1(a)/EC.No.4424/2020 dated: 05.11.2020.
5. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
6. The proponent shall provide Green Belt development and the tree saplings shall be not less than one meter height.

V. Gopalakrishnan Digitally signed by V. Gopalakrishnan
Date: 2020.12.17 07:14:07 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

V.
Gopalakrishnan

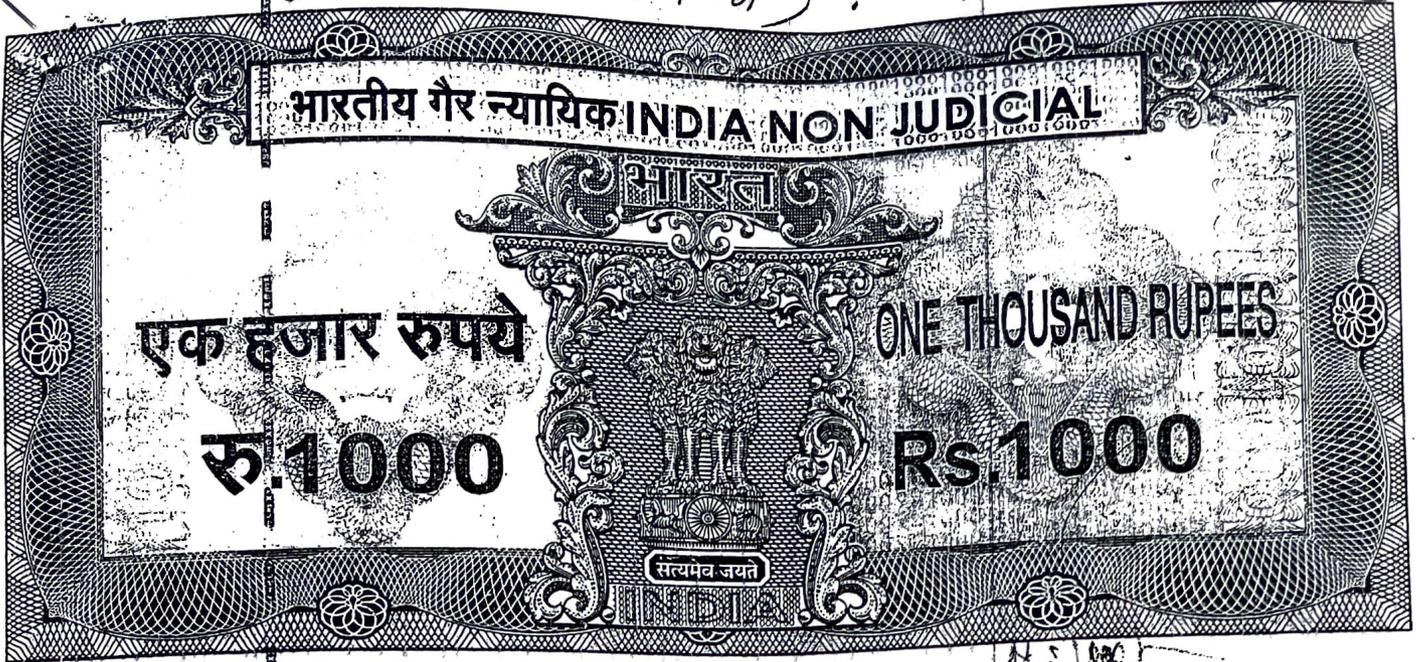
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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

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தமிழ்நாடு தமில்நாடு TAMILNADU 17.12.2020
 உ. கனகசபை
 (உ.நா) மாவட்டம் வட்டம்.

AA 261232
 L. நாகராசன்.முதலாளி.
 உய்யே.த்தியாப்பட்டணம்
 சேலம்.
 L.No: 13260 / 1/96

APPENDIX- I

(See Rule 8 and 8A of Tamil Nadu Minor Mineral Concession Rules, 1959) AS PER G.O.(MS).NO.169 INDUSTRIES (MMC.1) DEPARTMENT DATED 04.08.2020. THE ASSISTANT DIRECTOR (I/C), DEPARTMENT OF GEOLOGY AND MINING, SALEM VIDE PROCEEDINGS ROC.NO.184/2020/ MINES/A/ DATED: 27.12.2020 FOR A PERIOD OF TEN YEARS. DEED OF LEASE FOR QUARRYING AND CARRYING AWAY MINOR MINERALS BY PRIVATE PERSONS.

THIS INDENTURE MADE THIS 29th day of December 2020 between the Governor of Tamil Nadu (hereinafter referred to as " the lessor " which expression shall where the context so admits include his successors in office and assigns) on the one part and Thiru.B.Gokulnath S/o.P.Baskaran residing at 100NA, Meenangakadu, Masinaickenpatty, Valapady, Salem-636 103 (Aadhaar No.9059 5652 3679) (hereinafter called "the lessee" which expression shall where the context so admits include his heirs, executors, administrators, legal representatives and assigns) of other part.

B. Gokulnath
 S. REGISTRAR

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 S. REGISTRAR

[Signature]
 LESSOR
 Assistant Director
 Dept. of Geology and Mining
 Salem

WHEREAS the lessee has applied to/has been the successful bidder in a public auction conducted by the Government of Tamil Nadu (hereinafter referred to as "the Government" for a lease of lands in the Tender-cum-auction in Salem District for the purpose of mining for Roughstone, Sized stone, Chakkai, Jelly and has deposited with the Assistant Director, Dept. of Geology and Mining, Salem the sum of Rs.5,76,000/- (Rupees five lakhs seventy six thousand only) remitted at State Bank of India, Salem on 21.12.2020 as security for the due and faithful performance by the lessee of the covenants and conditions on the part of lessee hereinafter contained.

AND WHEREAS the lessor has agreed to grant the lessee, a lease of the lands and premises here in after described.

NOW THESE PRESENTS WITNESS as follows:-

1. The lessor hereby demises to the lessee all those several pieces or parcels of land situated in the Village of Masinaickenpatti in the sub-registration district of Ayothiapattinam in the State of Tamil Nadu being more particularly described in the schedule hereunder written and delineated in map or plan hereunto annexed and therein coloured.

2. There are included in the said demise and for the purposes thereof the liberties following:-

(1) To get Roughstone, Sized stone, Chakkai and Jelly from the said demised pieces of land.

(2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so, however, that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners or tenants of the lessor in respect of such water.

(3) Generally to do all things which shall be convenient or necessary for getting the Roughstone, Sized stone, Chakkai and Jelly and materials hereby authorized to be got and removing and disposing thereof as aforesaid.

B. Chy.
LESSEE

[Signature]
LESSOR
 Assistant Director
 Dept. of Geology and Mining
 Salem.

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[Signature]

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3. There are excepted from and reserved to the lessor out of this demise-

(1) All earth minerals and other substances not hereinbefore expressly authorized to be got from the demised lands by the lessee.

(2) Liberty for the lessor or other persons authorized by him to search for, work, get, carry away and dispose of the excepted minerals and other substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of lands and to make erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of his rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof in the case of difference to be settled by arbitration as hereinafter provided.

4. The said premises shall be held by the lessee for the term of ten years from the 29th day of December 2020 to the 28th day of December 2030 which shall however be determinable as hereinafter provided.

5. The lessee shall pay during the said term, the land assessment the cess and seigniorage fee or dead rent whichever is greater, for the minerals removed or consumed at the rates prescribed from time to time in Appendix-II.

(1) The said assessment and cess amounting to Rs.1,500/-paid for the lease period of ten years.

(2) The said Seigniorage fee of Rs.177/-(Rupees One hundred and seventy seven only) per unit of Roughstone, Sized stone, Chakkai and Jelly shall be paid before the same is removed from the said demised pieces of land. Provided that the seigniorage fee shall be levied at the rates fixed by the Government from time to time.

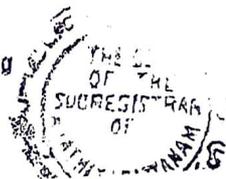
6. The lessee hereby covenants with the lessor as follows:-

(1) To pay the assessment, cess and seigniorage fee or dead rent whichever is greater, on the days and in the manner aforesaid.

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LESSEE

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LESSOR
Assistant Director
Dept. of Geology and Mining
Salem.



(2) To bear, pay and discharge all existing and future rates, taxes, assessment, duties, impositions, outgoings and burdens whatsoever imposed or charged upon the demised premises or the produce thereof or the land assessment, the cess and the seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereby be by law exempted from.

(3) Before digging or opening any part of the said demised pieces of land for Roughstone, Sized stone, Chakkai and Jelly carefully remove the surface soil to a depth of at least one metre and lay aside and store the same in some convenient part of the said demised piece of land until the land from which it has been removed is again restored to a state, fit for cultivation as hereinafter provided.

(4) To effectually fence off the same demised pieces of land from the adjoining lands and to keep the fences in good repairs and condition.

(5) Not to assign underlet or part with the possession of the demised premises or any part thereof without the written consent of the lessor first obtained.

(6) After working out any part of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges where necessary so as to afford convenient connection with the adjoining land.

(7) That the lessee shall keep correct accounts in such form as the Assistant Director (I/c) Dept. of Geology and Mining, Salem shall from time to time require and direct showing the quantities and other particulars of the mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said mining operations therein and shall from time to time when so directed by the Assistant Director (I/c) Dept. of Geology and Mining, Salem prepare and maintain complete and correct plan of all mines and workings in the said lands and shall allow, any officer thereunto authorized by the Government from time to time and at any time, to

B. [Signature]
LESSEE

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A.

[Signature]
LESSOR
Assistant Director
Dept. of Geology and Mining
Salem.
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examine such accounts and any such plans and shall when so required supply and furnish to the Government all such information and returns regarding all or any of the matters aforesaid the Government shall from time to time require and direct.

(8) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term to inspect and examine the works carried on by the lessee under the liberties hereinbefore granted and the lessee shall and will from time to time and at all times during the said term hereby granted conform to and observe all orders and regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to impose to keep the premises in good and substantial repair order and condition or in the interest of public health and safety.

(9) That the lessee shall not without the express sanction in writing of the Assistant Director (I/c) Dept. of Geology and Mining, Salem cut down or injure any timber or trees on the said lands but he may clear away bush wood or undergrowth which interferes with any operations authorized by these presents.

(10) That if the lands shall be used for any purpose other than mining for Roughstone, Sized stone, Chakkai and Jelly or if they are not at any time used for the said purpose the lessor shall be at liberty to terminate the lease without notice.

(11) That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.

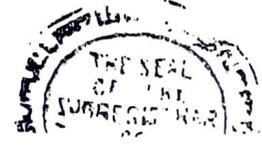
(12) That on such determination the lessee shall have no right to compensation of any kind.

(13) That the land assessment, cess and seigniorage payable under these presents shall be recoverable under the provisions of the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act. II of 1964) or any subsisting statutory modification thereof.

B. [Signature]
LESSEE

[Signature] 23/83
LESSOR
Assistant Director
Dept. of Geology and Mining
Salem.

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[Signature]
REGISTRAR



(14) At the determination of the lease, to deliver up the demised premises in such condition as shall be in accordance with the provisions of these presents save that the lessee shall, if so required by the lessor, restore in manner provided by the foregoing covenant in that behalf the surface of any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.

(15) That the lessee shall abide by the conditions laid down in the payment of Wages Act, 1936 (Central Act IV of 1936), the Mines Act, 1952 (Central Act XXXV of 1952) and Indian Explosives Act, 1884 (Central Act IV of 1884), and

7. The lessor hereby covenants with the lessee that the lessee paying the land assessment, the cess and the seigniorage fee hereby reserved and observing and performing the several covenants and stipulations on the part of that lessee herein contained shall peacefully hold and enjoy the premises, liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any persons rightfully claiming under or in trust for him.

8. It is hereby further agreed between the parties as follows:-

(1) If any part of the land assessment, cess or seigniorage hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or not) or if the lessee becomes insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed, then and any of the said cases it shall be lawful for the lessor at any time thereafter to declare the whole or any part of the said security deposit of Rs.5,76,000/- (Rupees five lakhs seventy six thousand only) to be forfeited and also to re-enter upon the demised premises or any part thereof and thereupon the demises shall absolutely determine but without prejudice to the right of any other action of the lessor in respect of any breach of non-observance of the lessee's covenants herein contained.

(2) At the determination of the lease, the lessee shall at liberty to remove, carry away and dispose of all the stock Roughstone, Sized stone, Chakkai and Jelly ready for delivery on the last day of the lease period

B. S. S.

LESSEE

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J. S. S.

LESSOR
Assistant Director
Dept. of Geology and Mining
Salem.

20/83
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(i.e. 28-12-2030) and all engines, machinery, plant, articles and things whatsoever (not being building or brick or stones), the lessee first paying any land assessment, cess and seigniorage and other sums which may be due and performing and observing the covenants on his part hereinbefore reserved and contained and also making good any damage done by such removal but any buildings which shall be erected on the said demised pieces of lands by the lessee and left thereon at the determination of lease shall be the absolute property of the lessor who shall not be bound to pay any price for the same.

(3) If the lessee shall have paid the land assessment, cess and seigniorage due to the Government and duly reserved and performed the covenants and conditions on his part herein contained, the said deposit of Rs.5,76,000/- (Rupees five lakhs seventy six thousand only) shall be returned to him at the expiration of the said term of ten years.

(4) Should any question or dispute arise regarding an agreement executed in pursuance of these rules or any matter or thing connected therewith or the powers of the registered holders there under the amount or payment of the seigniorage fee or area assessment made payable thereby the matter in issue shall be decided by the Commissioner/Director of Geology and Mining. In case the registered holder/ registered holders, lessee/lessees, is/are not satisfied with the decision of the Commissioner/Director of Geology and Mining, the matter shall be referred to the State Government for decision.

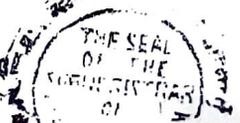
9. If the lessee is in occupation of the lease-hold area after the expiry of the period for which the lease has been granted or renewed or after the determination of the lease, the lessee shall be deemed to be in unlawful possession of the said area and he shall be liable to eviction from the lease hold area in addition to being liable to be charged at double the rate of the lease amount or bid amount, as the case may be, for the period of such occupation.

10 (1) The period of lease is from 29 December -2020. The seigniorage fee or dead rent, whichever is greater and the area assessment and any other amount prescribed by the Government from

B. Q. S.
LESSEE

DOCUMENT NO. 4943 OF 2020 OF BOOK 1
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D. J. M.
LESSOR
 Assistant Director
 Dept. of Geology and Mining
 Salem.



time to time are to be paid by the lessee for every year of lease period, 3 months in advance without any notice any violation of this will end in automatic termination of lease.

(2) The lease period shall expire on the afternoon of 28-12-2030. The lease shall not be renewed. Extension of lease shall not be granted under any circumstances.

(3) The lessee shall hand over possession of the lease hold area to the Assistant Director (I/c) Dept. of Geology and Mining, Salem on the next day immediately after the expiry of the lease by filing an affidavit to the above effect and shall obtain acknowledgement for handing over the affidavit from the office of the Assistant Director (I/c) Dept. of Geology and Mining, Salem. If the lessee is in possession of lease hold area after the expiry of the period of lease, it shall be deemed to be unlawful possession of the said land and shall be liable to be punished as provided in Rule 36-(A)(4) of Tamil Nadu Minor Mineral Concession Rules, 1959.

(4) The lessee shall keep correct accounts showing the quantities and other particulars of all minerals obtained from the lease hold area, and maintain registers at the quarry site in the form notified in the Salem District Gazette Extraordinary No.03, dated 22.01.2020.

(5) The lessee shall send monthly report to the Assistant Director (I/c) Dept. of Geology and Mining, Salem furnishing the particulars of the quantities of minerals quarried, transported, etc in the form notified in the Salem District Gazette Extraordinary No.03, dated 22.01.2020 before the 5th day of every month.

(6) The lessee shall not disturb nearby habitations, building, water courses, banks of water tanks, rivers, trees, roads, cart tracks, foot path and other public properties while quarrying in the lease hold area.

(7) The lessee shall not cause hindrance to the adjoining pattadars or public while quarrying in the lease hold area.

(8) A safety distance of 300 meters to the nearby habitation, 50 meters from the roads, Railway and Electric & Telephone lines and 10 meters to foot paths, village road should be left while quarrying.

B. S. S.
LESSEE

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O. J. Srinivasan
LESSOR
Assistant Director
Dept. of Geology and Mining
Salem.



(9) The lessee should allow the Assistant Director (I/c) Dept. of Geology and Mining, Salem or any officer authorized by the Assistant Director (I/c) Dept. of Geology and Mining, Salem in this behalf or any other officer authorized by the State Government in this behalf to inspect the area and verify records and accounts and furnish such information under the terms as may be required by them.

(10) The lessee shall carry out the quarrying operations in skilful, scientific systematic manner keeping in view of the proper safety of the labourer conservation of minerals and preservation of environment and ecology.

(11) The lessee shall allow any officer authorized by the Assistant Director (I/c) Dept. of Geology and Mining, Salem and Commissioner /Director of Geology and Mining to enter upon the area and inspect for the purpose mentioned in conditions (4) and (10) above and also carry out the directions issued to the satisfaction of the above said.

(12) The lessee should restrict his mining operation strictly within the permitted area as defined in the sketch.

(13) The lessee should maintain at his cost proper sign boards indicating the survey numbers, years of the lease, name of the lessee and the lease period to the satisfaction of the Assistant Director (I/c) Dept. of Geology and Mining, Salem /Director of Geology and Mining and maintain it at all time at the quarry site. The sign board should be in the form notified in Salem District Gazette Extraordinary No.03, dated 22.01.2020.

(14) No working shall be made within a distance of 7.5 meters of all along the boundaries of the permitted area as per rule 111 of Metalliferous Mines Regulation, 1961.

(15) The lessee should make his own arrangements to form the approach road from the public road to the place of the quarry.

(16) The lessee shall, at his own expense, erect boundary marks around the area shown in the plan annexed to the lease deed and in which he works minerals and at all times maintain and keep such boundary marks in good repair.

B. [Signature]
LESSEE

[Signature] 22/03

LESSOR
Assistant Director
Dept. of Geology and Mining
Salem.

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(17) The lessee shall remove, or allow removal and transportation of Roughstone, Sized stone, Chakkai and Jelly from the area, where quarrying is permitted only after obtaining bulk transport permit and facsimiled despatch slips in the forms prescribed in Appendices XII and XIII to Tamil Nadu Minor Mineral Concession Rules, 1959 from the officer authorized in this behalf by the Assistant Director (I/c) Dept. of Geology and Mining, Salem. The lessee or his men in turn shall issue the facsimiled despatch slips to the vehicles used for removal or transportation of the Roughstone, Sized stone, Chakkai and Jelly furnishing the particulars in the despatch slips specifically indicating the vehicle number, the quantity of the Roughstone, Sized stone, Chakkai and Jelly allowed to be transported by the vehicle by using that despatch slip and the time of issue of the despatch slip to the vehicle. All the vehicles used for transporting Roughstone, Sized stone, Chakkai and Jelly from the said lands shall be in possession of individual despatch slips for the quantity of the Roughstone, Sized stone, Chakkai and Jelly available in the vehicle at the times of transportation of the Roughstone, Sized stone, Chakkai and Jelly by the vehicle.

(18) The lessee shall use the said lands only for the purpose of quarrying Roughstone, Sized stone, Chakkai and Jelly specified in the quarrying lease. If any error or wrong description of the mineral is found in the order granting the quarrying lease or in the lease deed, it is liable to be corrected at any time and the lessee shall not claim any right whatsoever based on any such error or wrong description of the mineral found in the order granting quarrying lease or in the lease deed.

(19) The lessee should not quarry stones in BLOCKS which can be used for polishing and export purposes.

(20) If any mineral not specified in the lease deed is discovered the lessee shall not win or dispose of such mineral without obtaining the permission of the authority empowered to grant lease for quarrying of the discovered mineral and without payment of seigniorage fee. If the

B. S. [Signature]
LESSEE

[Signature]
LESSOR
 Assistant Director
 Dept. of Geology and Mining
 Salem.

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lessee fails to intimate the Assistant Director (I/c) Dept. of Geology and Mining, Salem the discovery of such new minerals within a period of 30 days from the date of discovery of the mineral, the Assistant Director (I/c) Dept. of Geology and Mining, Salem may levy enhanced seigniorage fee upto 15 times of ordinary seigniorage fee.

(21) The lessee is not entitled to remove the Roughstone, Sized stone, Chakkai and Jelly from the said land after expiry of the period of the quarrying lease granted.

(22) The lessee shall not keep in the lease hold area any engine, machinery, plant, articles or things whatsoever after the expiry of the lease period any they shall be removed on the last day of the lease.

(23) The lease shall not be sublet to anybody.

(24) The lessee shall not claim compensation from the Government for the losses, if any incurred by him in quarrying.

(25) The lessee shall be held responsible for accidents if any happened to the labourers and others while quarrying and Government shall not be held responsible for this.

(26) The lessee shall be held responsible for all losses due to improper working of the quarry during and after the period of lease and he should pay the penalty to be levied for this.

(27) Simple interest at the rate of 24% per annum shall be levied. If the amount due to Government is not paid within the due date.

(28) The arrears of any amount payable shall be recovered under the provisions of the Tamil Nadu Revenue Recovery Act, 1864.

(29) In case of breach by the lessee or his transferee or assignee of any of Tamil Nadu Minor Mineral Concession Rules, 1959 or of the conditions of the lease, the Government/the Director of Geology and Mining/ the Assistant Director (I/c) Dept. of Geology and Mining, Salem without prejudice to any other penalty which may be imposed in respect of such breach, may cancel the lease after granting an opportunity of hearing to the said person.

B. D. [Signature]
LESSEE

[Signature]

29/35

LESSOR
Assistant Director
Dept. of Geology and Mining
Salem



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(30) The terms and conditions are also subject to such further modifications, deletion and additions alteration as may be ordered by the Government from time to time.

(31) The lessee shall comply with provisions of labour laws applicable to quarries / mines. Any contravention of this provision shall attract legal proceedings of appropriate authority.

(32) The lessee shall strictly comply with the provisions of labour legislations such as:-

- 1. Minimum Wages Act, 1948 and Central Rules, 1950.
- 2. Payment of Wages Act, 1936 and Mines Rules, 1955.
- 3. Equal Remuneration Act and Central Rules, 1976.
- 4. The Indian Explosives Act, 1884 (Central Act IV of 1884).

(33) With regard to the safety of the public property the lessee is also hereby expressly bound by the relevant regulations of "the Metalliferous Mines Regulations 1961" and the lessee shall be responsible for non-compliance and consequential eventuality.

(34) Besides, the above said conditions, the lessee shall abide by the conditions laid down in the Assistant Director (I/c) Dept. of Geology and Mining, Salem Proceedings Roc.184/2020/Mines-A dated 29.12.2020 in Tamil Nadu Minor Mineral Concession Rules, 1959, Mines and Minerals (Development and Regulation) Act, 1957 and the orders of the Government, Commissioner/Director of Geology and Mining and Assistant Director (I/c) Dept. of Geology and Mining, Salem to be issued from time to time.

(35) The lessee shall effectively implement all the conditions stipulated in the consent of the Tamil Nadu Pollution Control Board.

(36) Instruction to follow all the conditions imposed by State Level Environment Impact Assessment Authority in their letter No. SEIAA-TN/F.No.7641/1(a)/EC.No.4424/2020 dated 05.11.2020.

(37) All the quarry labourers should be registered with the Labour Welfare Board of Government Tamil Nadu and to be enrolled in the Group Insurance Scheme.


LESSEE


LESSOR
Assistant Director
Dept. of Geology and Mining
Salem.

DOCUMENT NO. 4943 OF 2020 OF BOOK 1
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(38) As per the Director of Geology and Mining, Chennai letter Rc. No.2735/MM2/2020 dated 28.08.2020, the mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

(39) The lessee should not employ Child labours in stone quarry work.

(40) For the purpose of calculation of stamp duty article No.35 (a) (IV) of the stamp act, 1% of total one time lease amount of Rs.28,80,000/-, area assessment for ten years Rs.1,500/- and security deposit amount of Rs.5,76,000/- and approximately Seigniorage fee Rs.1,64,23,240/- were taken into account.

(41) The ten years lease period starts from the 29th day of December 2020 and ends on the 28th day of December 2030.

SCHEDULE

- 1. Name of the District : Salem.
 - 2. Name of the Taluk : Valapadi.
 - 3. Name of the Village : Masinaickenpatti.
 - 4. Name of the Sub Registration District : Ayothiapattinam
 - 5. Lease period : Ten years
- From 29-12-2020 to 28-12-2030.

| Survey Number | Extent in hectares | Area Assessment Rs. P. | BOUNDARIES | | | |
|------------------|--------------------|---|----------------------|----------------------|---------------------|---------------------|
| | | | North By S.No. | South By S.No. | East By S.No. | West By S.No. |
| 241/14 (Part) | 1.00.0 | Rs.150/- per year per hectare. | 241/14 (Part) | 241/14 (Part) | 241/14 (Part) | 241/14 (Part) |
| Total | 1.00.0 | | | | | |

B. S. [Signature]
LESSEE

[Signature]
LESSOR
Assistant Director
Dept. of Geology and Mining
Salem.

DOCUMENT CONTAINS 4943 OF 2020 OF BOOK 1 SHEETS 13 SHEET
[Signature]
REGISTRAR



IN WITNESS where of Thiru.A.Balamurugan., M.Sc., M.B.A., Assistant Geologist / Assistant Director (I/c) Dept. of Geology and Mining, Salem District (Aadhaar No.4997 7078 6490) acting for and on behalf of and by the order and direction of the Governor of Tamil Nadu and Thiru.B.Gokulnath S/o.P.Baskaran residing at 100NA, Meenangakadu, Masinaickenpatty, Valapady, Salem-636 103 (Aadhaar No.9059 5652 3679) have hereunto set their respective hands.

B. S. [Signature]
LESSEE

Signed by the above named in the presence of:-

1. *L. S. [Signature]*
L. S. RAJAS
28, Sathi Sundaral St.
Vidwanatha puri - post
Sivagiri - Tal.
Tiruchendur

2. *[Signature]*
Ch. Paramesh
5/0, S. Granapathy
5169, Methupatty Pudur
Methupatty (Post)
Salem - 636111.

[Signature]
LESSOR
Assistant Director
Dept. of Geology and Mining
Salem.
Signed by the above named in the presence of:-

1. *[Signature]*
M. PRIYA
Assistant Geologist
Dept. of Geology and Mining
Salem.

2. *[Signature]*
(S. S. [Signature])
Special Tahsildar (Mines)
Dept. of Geology and Mining,
Salem.

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SUB REGISTRAR



இந்திய அரசாங்கம்
Unique Identification Authority of India
Government of India

பதிவேட்டு எண்/ Enrolment No.: 2043/88654/03506

Download Date: 23/08/2017 Generation Date: 19/12/2015

To
கோகுல்நாத் பர்
Gokulnath B
S/O: Baskaran
100NA
MEENANGKADU
Masinaickenpatty
Masinaickenpatty
Salem Tamil Nadu - 636103
9443455541

Signature valid

Digitally signed by
Gokulnath B
DN: cn=Gokulnath B,
o=Unique Identification Authority of India,
c=IN, email=gokulnath.b@uaid.gov.in



உங்கள் ஆதார் எண் / Your Aadhaar No. :

9059 5652 3679

எனது ஆதார், எனது அடையாளம்



இந்திய அரசாங்கம்
Government of India



கோகுல்நாத் பர்
Gokulnath B
பிறந்த நாள்/DOB: 29/11/1996
ஆண்/ MALE



9059 5652 3679

எனது ஆதார், எனது அடையாளம்

Government of India

AADHAAR

தகவல்

- ஆதார் அடையாளத்திற்கான சான்று, குடியரிமைக்கு அல்ல.
- அடையாள சான்றை ஆன்லைன் ஆதன்டி கேஷன் மூலமாகப் பெறவும்.
- இது எலக்ட்ரானிக் செயல்முறை மூலம் தயாரிக்கப்பட்ட கடிதமாகும்.

INFORMATION

- Aadhaar is a proof of identity, not of citizenship.
- To establish identity, authenticate online.
- This is electronically generated letter.

- ஆதார் நாடு முழுவதிலும் செல்லுபடியாகும்.
- வருங்காலத்தில் அரசு மற்றும் அரசு சாரா சேவைகளை பயன்படுத்திக் கொள்ள ஆதார் உதவிகரமாக இருக்கும்.
- Aadhaar is valid throughout the country.
- Aadhaar will be helpful in availing Government and Non-Government services in future.



இந்திய அரசாங்கம்
Unique Identification Authority of India

முகவரி:

தந்தை / தாய் பெயர்: பால்கரன், 100எந்ர,
மீனங்காடு, மாசிநாயக்கன்பட்டி, சேலம்,
தமிழ் நாடு - 636103

Address:

S/O: Baskaran, 100NA, MEENANGKADU,
Masinaickenpatty, Salem,
Tamil Nadu - 636103



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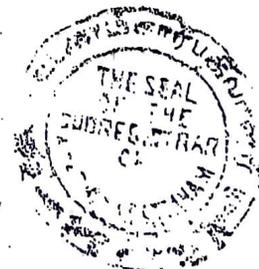
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help@uaid.gov.in

www.uaid.gov.in

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SOB REGISTRAR



இந்திய அரசாங்கம்
Government of India



பாபுராஜ் க
Baburaj K
பிறந்த நாள்/DOB: 18/09/1980
ஆய்வு/ MALE

Issue Date: 31/10/2020

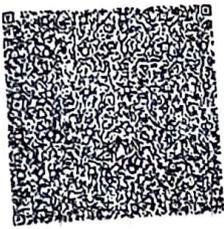
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VID : 9139 9245 6431 8129

எனது ஆதார. எனது அடையாளம்.

இந்திய அரசாங்கம்
Unique Identification Authority of India



முகவரி:
S/O: கந்தசாமி, 78, சக்தி தேவ்வடல் தெரு,
விஸ்வநாதப்பேரி, விஸ்வநாதப்பேரி,
திருநெல்வேலி,
தமிழ்நாடு - 627257



Address:
S/O: Kandasamy, 78, SAKTHI THENVADAL
STREET, VISWANATHAPERI,
Viswanathapperi, Tirunelveli,
Tamil Nadu - 627257

9864 7111 2855
VID : 9139 9245 6431 8129

1947 | help@uidai.gov.in | www.uidai.gov.in

இந்திய அரசாங்கம்
Government of India



பரமேஷ்
PARAMESH
தந்தை: கணபதி
Father: GANAPADHI

பிறந்த தேதி/Year of Birth: 1981
ஆய்வு/ Male



9076 8686 3486

சாதாரண மனிதனின் அதிகாரம்

இந்திய அரசாங்கம்
Unique Identification Authority of India



முகவரி: S/O கணபதி, க.என்.569
மெட்டுப்பட்டி, முடிர், வாழப்பாடி,
மெட்டுப்பட்டி, சேஷாச்சவாடி, செலம்
தமிழ்நாடு, 636111

Address: S/O Ganapathi,
NO 5/69, METTUPATTI
PUDUR; VAZHAPPADI,
Mettupatti, Seshanchavadi,
Salem, Tamil Nadu, 636111.

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SUB REGISTRAR



Original

R/அயோத்தியா பட்டினம்/புத்தகம்-1/4943/2020

1899ம் ஆண்டு இந்திய முத்திரைச் சட்டம் 42வது பிரிவின் கீழான சான்று

2020ம் ஆண்டு வரிசை எண் 2357

100என்ஏ, மீனங்காடு, மாசிநாயக்கன்பட்டி, வாழப்பாடி, சேலம், தமிழ்நாடு, இந்தியா, 636103-ல் வசிக்கும் திரு கோகுல்நாத் என்பவரிடமிருந்து ₹ 1,98,000/- ரூபாய் ஒரு இலட்சத்து தொண்ணூற்றொட்டாயிரம் மட்டும் இந்த ஆவணத்திற்காக இந்திய முத்திரைச் சட்டம் 41வது பிரிவின் படி குறைவாயிருந்த முத்திரைக் கட்டணம் வசூலிக்கப்பட்டது என நான் இதன் மூலம் சான்றளிக்கிறேன்.

சார்பதிவாளர் : அயோத்தியா பட்டினம்

நாள்: 30/12/2020

சார்பதிவாளர் மற்றும் இந்திய முத்திரைச் சட்டம் பிரிவு
41ன் படி ஆட்சியர்

2020 ஆம் ஆண்டு டிசம்பர் மாதம் 30ம் தேதி மு.ப. 11:49 மணியளவில் அயோத்தியா பட்டினம் சார்பதிவாளர், அலுவலகத்தில் தாக்கல் செய்து கட்டணம் ₹ 20,325/- செலுத்தியவர்.

இடது பெருவிரல்



B. [Signature]

கூடுதல் விவரங்கள் ஆவண வாசகத்தில் உள்ளபடி

பதிவுச் சட்டம் பிரிவு 88(1)ன் கீழ் நேரில் வருவதனிலிருந்து விலக்களிக்கப்பட்ட திரு பாலமுருகன், 612, திருவள்ளூர் தெரு. மதுராபுரி, சித்திரப்பட்டி, துறையூர், திருச்சிராப்பள்ளி, தமிழ்நாடு, இந்தியா, 62101 (திருச்சிராப்பள்ளி) அவர்களால், இந்த ஆவணம் எழுதிக் கொடுத்தமை குறித்து நான் மனநிறைவடைந்துள்ளேன்.

சார்பதிவாளர் : அயோத்தியா பட்டினம்

எழுதி வாங்கியதாக ஒப்புக் கொண்டவர்

இடது பெருவிரல்



B. [Signature]

கூடுதல் விவரங்கள் ஆவண வாசகத்தில் உள்ளபடி

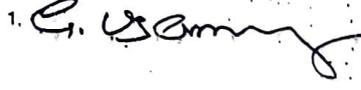
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[Signature]



Original

R/அயோத்தியா பட்டினம்/புத்தகம்-1/4943/2020

இன்னாரென்று நிருபித்தவர்கள்

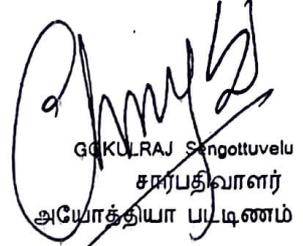
1. 

திரு பரமேஸ் தபெ கணபதி 5/69, மேட்டுப்பட்டி புதூர், மேட்டுப்பட்டி, வாழப்பாடி, சேலம், தமிழ்நாடு, இந்தியா, 636111

2. 

திரு பாபராஜ் தபெ கந்தசாமி 78, சக்தி தென்வடல் தெரு, விஸ்வநாதப்பேரி, திருநெல்வேலி, திருநெல்வேலி, தமிழ்நாடு, இந்தியா, 627757

2020 ஆம் ஆண்டு டிசம்பர் மாதம் 30ம் நாள்

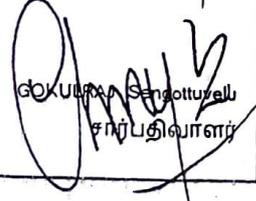


G. KULRAJ Sengottuvelu
சார்பதிவாளர்
அயோத்தியா பட்டினம்

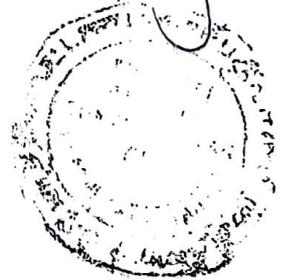
இந்த அசல் ஆவணத்துடன் 1 பிரதி பதிவு செய்யப்பட்டுள்ளன.

சார்பதிவாளர் : அயோத்தியா பட்டினம்

R/அயோத்தியா பட்டினம்/புத்தகம்-1/4943/2020 எண்ணாகப் பதிவு செய்யப்பட்டது.

நாள்: 30/12/2020
அயோத்தியா பட்டினம்


G. KULRAJ Sengottuvelu
சார்பதிவாளர்



4943 20 1
19 19 SHEET




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**TAMILNADU POLLUTION CONTROL BOARD**

Category of the Industry

RED

CONSENT ORDER NO. 2104137669777 DATED: 29/03/2021.

PROCEEDINGS NO.F.2512SLM/RS/DEE/TNPCB/SLM/W/2021 DATED: 29/03/2021

SUB: Tamil Nadu Pollution Control Board -**CONSENT TO OPERATE** -After CTE -M/s. B GOKULNATH ROUGH STONE QUARRY , S.F.No. 241/14 Part, MASINAICKENPATTI village Vazhappadi Taluk and Salem District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

REF: 1. CTE Procs. Nos. F.2512SLM/RS/DEE/TNPCB/SLM/W&A/2020 dated: 16/12/2020
2. Units application no. 37669777 for CTO-after CTE dated 09.03.2021
3. IR.No : F.2512SLM/RS/AEE/SLM/2021 dated 23.03.2021
4. Minutes of the 168th DLCCC meeting held on 25.03.2021 (Item No. 168-06)

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . B GOKULNATH ROUGH STONE QUARRY
S.F No.241/14 Part,
MASINAICKENPATTI Village,
Vazhappadi Taluk,
Salem District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2025

GOPALAKRISHNA Digitally signed by
N GOPALAKRISHNAN
Date: 2021.03.31 06:25:46 +

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

To
The Proprietor,
M/s.B GOKULNATH ROUGH STONE QUARRY,
No.100NA, Meenangkadu,
Masinaickenpatty,
Valapadi Taluk, Salem District

Pin: 636103

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1. The Commissioner, AYOTHYAPATTINAM-Panchayat Union, Vazhappadi Taluk, Salem District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
 4. File
-

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No. | Description | Quantity | Unit |
|------------------------|--------------------------|----------|--------------|
| Product Details | | | |
| 1. | Quarrying of Rough Stone | 139180 | Cu.m/5 Years |

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No. | Description of Outlet | Maximum daily discharge in KLD | Point of disposal |
|---------------------------------------|-----------------------|--------------------------------|-----------------------|
| Effluent Type : Sewage | | | |
| 1. | Sewage | 0.48 | On Industrys own land |
| Effluent Type : Trade Effluent | | | |

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



TAMILNADU POLLUTION CONTROL BOARD

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| Sl. No. | Parameters | Unit | TOLERANCE LIMITS - OUTLETS -Nos | | | | |
|---------|--|----------------|---------------------------------|--|----------------|--|--|
| | | | Sewage | | Trade Effluent | | |
| | | | 1 | | | | |
| 1. | pH | | 5.5 to 9 | | | | |
| 2. | Temperature | oC | - | | | | |
| 3. | Particle size of Suspended solids | - | - | | | | |
| 4. | Total Suspended Solids | mg/l | 30 | | | | |
| 5. | Total Dissolved solids (inorganic) | mg/l | - | | | | |
| 6. | Oil & Grease | mg/l | - | | | | |
| 7. | Biochemical Oxygen Demand (3 days at 27oC) | mg/l | 20 | | | | |
| 8. | Chemical Oxygen Demand | mg/l | - | | | | |
| 9. | Chloride (as Cl) | mg/l | - | | | | |
| 10. | Sulphates (as SO4) | mg/l | - | | | | |
| 11. | Total Residual Chlorine | mg/l | - | | | | |
| 12. | Ammonical Nitrogen (as N) | mg/l | - | | | | |
| 13. | Total Kjeldahl Nitrogen (as N) | mg/l | - | | | | |
| 14. | Free Ammonia (as NH3) | mg/l | - | | | | |
| 15. | Arsenic (as As) | mg/l | - | | | | |
| 16. | Mercury (as Hg) | mg/l | - | | | | |
| 17. | Lead (as Pb) | mg/l | - | | | | |
| 18. | Cadmium(as Cd) | mg/l | - | | | | |
| 19. | Hexavalent Chromium (as Cr+6) | mg/l | - | | | | |
| 20. | Total Chromium (as Cr) | mg/l | - | | | | |
| 21. | Copper (as Cu) | mg/l | - | | | | |
| 22. | Zinc (as Zn) | mg/l | - | | | | |
| 23. | Selenium (as Se) | mg/l | - | | | | |
| 24. | Nickel (as Ni) | mg/l | - | | | | |
| 25. | Boron (as B) | mg/l | - | | | | |
| 26. | Percent Sodium | % | - | | | | |
| 27. | Residual Sodium Carbonate | mg/l | - | | | | |
| 28. | Cyanide (as CN) | mg/l | - | | | | |
| 29. | Fluoride (as F) | mg/l | - | | | | |
| 30. | Dissolved Phosphates(as P) | mg/l | - | | | | |
| 31. | Sulphide (as S) | mg/l | - | | | | |
| 32. | Pesticides | mg/l | - | | | | |
| 33. | Phenolic Compounds (as C6H5OH) | mg/l | - | | | | |
| 34. | Radioactive materials a) Alpha emitters | micro curie/ml | - | | | | |
| 35. | Radioactive materials b). Beta emitters | micro curie/ml | - | | | | |
| 36. | Fecal Coliform | MPN/100ml | - | | | | |

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i) The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:



TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall treat and dispose the sewage through septic tank and soak pit arrangement.
2. The unit shall ensure that no trade effluent is generated at any stage of its activities.
3. The unit shall execute the Mining Lease Agreement with the District Administration before commissioning of the quarrying activities and shall be complied with all the conditions prescribed in the same.
4. The unit shall comply with the conditions imposed in the Environmental Clearance vide Lr. No. SEIAA-TN/F.No.7641/1(a)/ EC.No.4424/ 2020 dated: 05.11.2020 at all times.
5. The unit has to ensure that it has to quarry and remove Rough Stone – 1,39,180 m³ over an extent of 1.00.0 hectares for a period of five years from the date of execution of mining lease or the period required to exhaust the quantity to remove Rough Stone – 1,39,180 m³ whichever is earlier.
6. The consent becomes invalid once the Environmental Clearance expired or the quantity of Rough Stone mentioned in the Environmental Clearance exhausted, whichever is earlier.
7. The unit shall follow and adopt the guidelines evolved for blasting techniques as prescribed by the Mines Department and other Competent Authorities.
8. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
9. The unit shall collect and store the rejects of the mining activities within the unit's area.
10. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
11. The unit shall obtain necessary other permission/clearance from the respective competent authorities or other statutes also as applicable for operation of the quarry before commencement of its operation.
12. The operation of the unit shall not invite any public complaints.
13. The unit's operation/ activity for the mining shall not disturb the nearby agricultural land if any at any circumstances.
14. The unit shall not use "Use and throw away Plastics" such as plastic sheet used for food wrapping, spreading on dining table etc., plastic plates, plastic coated teacups and plastic tumblers, water pouches and packets, plastic straw, plastic carrybags and plastic flags, irrespective of thickness within the industry premises. Instead the unit shall encourage use of eco-friendly alternatives such as banana leaves, arecanut palm plates, stainless steel glass, porcelain plates/cups, cloth bags, jute bags etc.,
15. The unit shall ensure that the quarrying operation shall be carried out only between 7.00 A.M. and 5.00 P.M. The unit shall not carryout quarrying operation during night hours.
16. The unit shall utilize only the earmarked & leased executed mining area only.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
19. The unit shall remit arrear consent fee if any, as and when demand raised by Board.

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form-V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.



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TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM



TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2104237669777 DATED: 29/03/2021.

PROCEEDINGS NO.F.2512SLM/RS/DEE/TNPCB/SLM/A/2021 DATED: 29/03/2021

SUB: Tamil Nadu Pollution Control Board - **CONSENT TO OPERATE** -After CTE -M/s. B GOKULNATH ROUGH STONE QUARRY , S.F.No. 241/14 Part, MASINAICKENPATTI village Vazhappadi Taluk and Salem District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

REF: 1. CTE Procs. Nos. F.2512SLM/RS/DEE/TNPCB/SLM/W&A/2020 dated: 16/12/2020
2. Units application no. 37669777 for CTO-after CTE dated 09.03.2021
3. IR.No : F.2512SLM/RS/AEE/SLM/2021 dated 23.03.2021
4. Minutes of the 168th DLCCC meeting held on 25.03.2021 (Item No. 168-06)

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . B GOKULNATH ROUGH STONE QUARRY,
S.F No.241/14 Part,
MASINAICKENPATTI Village,
Vazhappadi Taluk,
Salem District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2025

GOPALAKRISHNAN Digitally signed by
GOPALAKRISHNAN
Date: 2021.03.31 06:24:36 +05'30
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

To
The Proprietor,
M/s.B GOKULNATH ROUGH STONE QUARRY,
No.100NA, Meenangkadu,
Masinaickenpatty,
Valapadi Taluk, Salem District

Pin: 636103

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TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1. The Commissioner, AYOTHYAPATTINAM-Panchayat Union, Vazhappadi Taluk, Salem District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No. | Description | Quantity | Unit |
|------------------------|--------------------------|----------|--------------|
| Product Details | | | |
| 1. | Quarrying of Rough Stone | 139180 | Cu.m/5 Years |

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

| I Point source emission with stack : | | | | |
|--------------------------------------|------------------------------------|--------------------------------|-------------------------------------|--|
| Stack No. | Point Emission Source | Air pollution Control measures | Stack height from Ground Level in m | Gaseous Discharge in Nm ³ /hr |
| II Fugitive/Noise emission : | | | | |
| Sl. No. | Fugitive or Noise Emission sources | Type of emission | Control measures | |
| 1. | Vehicle Movement | Fugitive | Water Spray System | |

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

| Sl. | Parameter | Unit | Tolerance limits | Stacks |
|-----|-----------|------|------------------|--------|
|-----|-----------|------|------------------|--------|

Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

| Sl. No. | Pollutant | Time Weighted Average | Unit | Tolerance Limits | |
|---------|--|-----------------------|--|---|---|
| | | | | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 1. | Sulphur Dioxide (SO ₂) | Annual 24 hours | microgram/m ³ microgram/m ³ | 50 80 | 20 80 |
| 2. | Nitrogen Dioxide (NO ₂) | Annual 24 hours | microgram/m ³ microgram/m ³ | 40 80 | 30 80 |
| 3. | Particulate Matter (Size Less than 10 micro M) or PM ₁₀ | Annual 24 hours | microgram/m ³ microgram/m ³ | 60 100 | 60 100 |
| 4. | Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5} | Annual 24 hours | microgram/m ³ microgram/m ³ | 40 60 | 40 60 |
| 5. | Ozone (O ₃) | Annual 24 hours | 8 Hours 1 Hour | 100 180 | 100 180 |

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TAMILNADU POLLUTION CONTROL BOARD

| Sl. No. | Pollutant | Time Weighted Average | Unit | Tolerance Limits | |
|---------|--|-----------------------|--|---|---|
| | | | | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 6. | Lead (Pb) | Annual 24 hours | microgram/m ³ microgram/m ³ | 0.5 1.0 | 0.5 1.0 |
| 7. | Carbon Monoxide (CO) | 8 Hours 1 Hour | miligram/m ³ miligram/m ³ | 02 04 | 02 04 |
| 8. | Ammonia (NH ₃) | Annual 24 hours | microgram/m ³ microgram/m ³ | 100 400 | 100 400 |
| 9. | Benzene (C ₆ H ₆) | Annual | microgram/m ³ | 5 | 5 |
| 10. | Benzo(O) Pyrene (BaP) -particulate phase only | Annual | nanogram/m ³ | 01 | 01 |
| 11. | Arsenic (As) | Annual | nanogram/m ³ | 06 | 06 |
| 12. | Nickel (Ni) | Annual | nanogram/m ³ | 20 | 20 |

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

| Limits in L.eq.-dB(A) | Day Time | Night Time |
|-----------------------|----------|------------|
| Residential Area | 55 | 45 |

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:



TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall operate and maintain the APC measures continuously and effectively so that the emission shall meet the NAAQ / Emission Standards prescribed by the Board.
2. The unit shall operate and maintain water sprinkling for the suppression of dust while movement of Vehicle and during loading and unloading of materials etc., efficiently and continuously so as to satisfy the NAAQ/Emission standards as prescribed by the Board.
3. The unit shall comply with Ambient Noise Level Standards prescribed by the Board.
4. The unit shall comply with the conditions imposed in the Environmental Clearance vide Lr. No. SEIAA-TN/F.No.7641/1(a)/ EC.No.4424/ 2020 dated: 05.11.2020 at all times.
5. The unit has to ensure that it has to quarry and remove Rough Stone – 1,39,180 m³ over an extent of 1.00.0 hectares for a period of five years from the date of execution of mining lease or the period required to exhaust the quantity to remove Rough Stone – 1,39,180 m³ whichever is earlier.
6. The consent becomes invalid once the Environmental Clearance expired or the quantity of Rough Stone mentioned in the Environmental Clearance exhausted, whichever is earlier.
7. The unit shall follow and adopt the guidelines evolved for blasting techniques as prescribed by the Mines Department and other Competent Authorities.
8. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
9. The unit shall collect and store the rejects of the mining activities within the unit's area.
10. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
11. The unit shall obtain necessary other permission/clearance from the respective competent authorities or other statutes also as applicable for operation of the quarry before commencement of its operation.
12. The operation of the unit shall not invite any public complaints.
13. The unit's operation/ activity for the mining shall not disturb the nearby agricultural land if any at any circumstances.
14. The unit shall not use "Use and throw away Plastics" such as plastic sheet used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups and plastic tumblers, water pouches and packets, plastic straw, plastic carry bags and plastic flags, irrespective of thickness within the industry premises. Instead the unit shall encourage use of eco-friendly alternatives such as banana leaves, arecanut palm plates, stainless steel glass, porcelain plates/cups, cloth bags, jute bags etc.,
15. The unit shall ensure that the quarrying operation shall be carried out only between 7.00 A.M. and 5.00 P.M. The unit shall not carry out quarrying operation during night hours.
16. The unit shall utilize only the earmarked & leased executed mining area only.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. Blasting shall be carried out after announcing to the public through an adequate public address system to avoid any accident.
19. The unit shall remit arrear consent fee if any, as and when demand raised by Board.

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GOPALAKRISHNAN
Date: 2021.03.31 06:25:16 +05'3

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM**

அனுப்புனர்:-

கோகுல்நாத் (Proprietor B Gokulnath Rough Stone Quarry)

S/O. பாஸ்கரன்

No-100 மாசிநாயக்கன்பட்டி,

வாழப்பாடி தர்லுக்கா சேலம்

பெறுநர் :-

காவல் ஆய்வாளர் அவர்கள்

அம்மாபேட்டை காவல் நிலையம், சேலம்

பொருள்:-

சேலம் மாவட்டம் வாழப்பாடி வட்டம் மாசிநாயக்கன்பட்டி கிராமம் புல எண் 241/14-ல் அரசு அனுமதியுடன் ஏலம் எடுக்கப்பட்ட குவாரியை இயக்க விடாமல் சுய ஆதாயத்திற்காக எதிர்ப்பு தெரிவிக்கும் கீழ்க்கண்ட நபர்கள் மீது உரிய நடவடிக்கை எடுத்து காவல்துறை பாதுகாப்பு வழங்கக்கோரி

ஐயா,

நான் சேலம் மாவட்டம், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமத்தில் புல எண் 241/14 இல் சேலம் மாவட்ட அரசு சிறப்பிதழ் வெளியீடு எண்-3, நாள் 22-1-2020 அறிவிப்பின்படி 6 -2 -2020 அன்று சாதாரண கல் குவாரி குத்தகை 10 ஆண்டுகளுக்கு வழங்க டெண்டர் உடன் இணைந்த ஏலம் நடத்தப்பட்டதில் விஸ்தீரணம் 1.00.0 ஹெக்டேர் நிலம் ரூபாய் 28 லட்சத்து 80 ஆயிரத்துக்கு என்னால் ஏலம் எடுக்கப்பட்டது. பின்னிட்டு தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியத்தின் தடையில்லா சான்று பெற்று தமிழ் நாடு புவியியல் மற்றும் சுரங்கதுறை அனுமதியுடன் குவாரியை இயக்க செல்லும்பொழுது வரகம்பாடி மாசிநாயக்கன்பட்டி கிராமத்தை சேர்ந்த 1.சேட்டு S/O சின்னபையன் 2.முருகன் S/O.பொன்னுசாமி 3.வேலவன் S/O. பொன்னுசாமி 4 .பழனியப்பன் S/O. பொன்னுசாமி 5.ரங்கநாதன் S/O.சின்னப்பன் ஆகிய மேற்படி நபர்கள் குவாரியை இயக்க எதிர்ப்பு தெரிவித்து சுய ஆதாயத்திற்காக குவாரியை நடத்தவிடாமல் அச்சுறுத்தி வருகின்றனர்.

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நான் 05-07-21 அன்று குவாரியை இயக்குவது தொடர்பான நடவடிக்கைகளில் ஈடுபட குவாரி அமைந்துள்ள மாசிநாயக்கன்பட்டி கிராமம் புல எண் 241/14 இடத்திற்கு ஆய்வு செய்ய சென்ற பொழுது மேற்கண்ட நபர்கள் இங்கே உன்னை குவாரியை இயக்க அனுமதிக்க மாட்டோம் மீறி உள்ளே நுழைந்தால் உன்னை தீர்த்துக்கட்டி விடுவோம் என கூறி மிரட்டினார்கள் ஆகவே மேற்படி நபர்கள் மீது உரிய நடவடிக்கை எடுத்து அவர்களுக்கு உரிய அறிவுரையும் வழங்கி மேற்படி குவாரியை எந்தவித இடையூறுமின்றி இயக்க உரிய காவல்துறை பாதுகாப்பு வழங்க உத்தரவு பிறப்பிக்குமாறு தாழ்மையுடன் கேட்டுக்கொள்கிறேன்.

நேதி: 07.07.2021

இப்படிக்கு

B. S. S.

- Enclosure :- 1. Lease deed executed by Assitant Director, Dept of Geology and mining, Salem dt 29-12-20**
- 2 Operation order issued by the Tamil Nadu pollution control board dt On 29-03-21**
- 3.proceedings of the Assitant Director, Dept of Geology and mining, Salem dt 29-12-20**
- 4. Environmental clearance issued by state level environment impact Assessment Authority Dt 05-11-2020**
- 5, Ministry of Labour & Employment order No.2761-9154-1**
- Dt On 29-3-2021**

நகல்

1. உயர்திரு மாவட்ட ஆட்சியர் அவர்கள்,
மாவட்ட ஆட்சியர் அலுவலகம், சேலம்.
2. காவல் துறை ஆணையர் அவர்கள்
சேலம் மாநகரம் , சேலம்
3. காவல் துறை உதவி ஆணையர் அவர்கள்
அஸ்தம்பட்டி காவல் நிலையம், சேலம்

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED : 03.08.2021

CORAM

THE HONOURABLE MR.JUSTICE **M.NIRMAL KUMAR**W.P.No.15917 of 2021

B.Gokulnath

... Petitioner

Versus

1.The District Collector,
Salem District.2.The Assistant Director,
Department of Geology and Mining,
Salem.3.The Commissioner of Police,
Salem.4.Inspector of Police,
Ammapet Police Station,
Salem.

5.C.Settu

6.P.Murugan

7.P.Velavan

8.P.Palaniappan

... Respondents

WEB COPY

PRAYER: Writ Petition filed under Article 226 of the Constitution of India, to issue a writ of Mandamus, directing the respondents 3 and 4 to provide police protection to the petitioner to carry out the quarrying operations in S.F. No.241/14 (part) Masinaickenpatty Village, Valapadi Taluk, Salem District in accordance with the lease deed executed by the second

respondent on behalf Government of Tamil Nadu dated 29.12.2020 for the period from 29.12.2020 to 28.12.2030 by considering the petitioner's representation dated 07.07.2021.

For Petitioner : Mr. M.Mohamed Riyaz

For Respondent : Mr. A.Damodaran
Counsel for Govt. of Tamil Nadu
(Crl. Side)

ORDER

This Writ Petition has been filed for issuance of writ of mandamus directing the respondents 3 and 4 to provide police protection to the petitioner to carry out the quarrying operations in S.F. No.241/14 (part) Masinaickenpatty Village, Valapadi Taluk, Salem District in accordance with the lease deed executed by the second respondent on behalf Government of Tamil Nadu dated 29.12.2020 for the period from 29.12.2020 to 28.12.2030 by considering the petitioner's representation dated 07.07.2021.

2. The petitioner is a tenderer who was granted mining lease by the Government for engaging quarrying works at Masinaickenpatty Village, Valapady, Salem, in SF.No.241/14 (Part) over an extent of 1.00.0 Hectare of Government Poramboke lands. As per Rule 8 (1) (a) of Tamil Nadu Minor

Mineral Concession Rules, 1959, the Assistant Geologist / Assistant Director, Department of Geology and Mining, Salem, issued orders to the petitioner. The petitioner was directed to pay a sum of Rs.28,00,000/- as lease amount and in that order, the approval of mining was granted with certain conditions. One among the condition is to obtain Environmental Clearance from the competent authority. The petitioner had satisfied all the conditions and also obtained Environmental Clearance from the State Level Environment Impact Assessment Authority, Tamil Nadu by order dated 05.11.2020. Thereafter the mining lease was granted to the petitioner for a period of ten years starting from 29.12.2020. Further in the lease deed executed by the authorities, the procedure to be followed is clearly enlisted. The petitioner, following the same, commences mining operations.

3. The petitioner submits that during the lease period, the private respondents herein are obstructing the mining activities for various reasons. He further states that he has sent a representation to the authorities concerned including the respondent police on 07.07.2021, seeking police protection. It is the grievance of the petitioner that though representation was given by him, no action has been taken. He further submitted that this Court in W.P. No.1963 of 2021 and W.P. No.9128 of 2021 has passed

orders giving protection to the petitioner from the private respondents and others who obstructs the mining operations. The petitioner contends that the Government has approved the lease and lease deed had been entered between the Government Officials and the petitioner and hence the private respondents has no locus to raise any objection and obstruct mining works. Hence the present writ petition is filed seeking police protection.

4. Heard M.Mohamed Riyaz, learned counsel for the petitioner and Mr. A.Damodaran, learned counsel appearing for the Government of Tamil Nadu.

5. It is seen from the records that the second respondent by proceedings dated 29.12.2020 has granted license to the petitioner to carry on with the quarrying operations in the subject property for the period for a period of ten years (i.e. from 29.12.2020 to 28.12.2030). This license has been granted subject to certain conditions. The complaint given by the petitioner to the respondent Police shows that there is some illegal demand for money made by certain persons and they are causing threat to the petitioner and are stopping the petitioner from carrying on with the quarrying operation. The complaint given by the petitioner did not evoke any response.

6. In the considered view of this Court, the petitioner granted valid license to carry on with the quarrying operations, private respondents cannot stop the petitioner from carrying on with the quarry operations under the threat of extortion and the same can never be encouraged. The fourth respondent is directed to immediately act upon the complaint made by the petitioner and if there is any threat or resistance from any persons, appropriate action can be taken against them immediately and if required, police protection can be given to the petitioner. It is made clear that the petitioner will have to pay charges towards police protection, the same shall be paid to the police. The petitioner is directed to make a fresh representation to the fourth respondent along with a copy of this order.

7. With the above directions, this writ petition is disposed of. No costs.

03.08.2021

Index : Yes/No

Internet: Yes/No

Speaking order / Non speaking order

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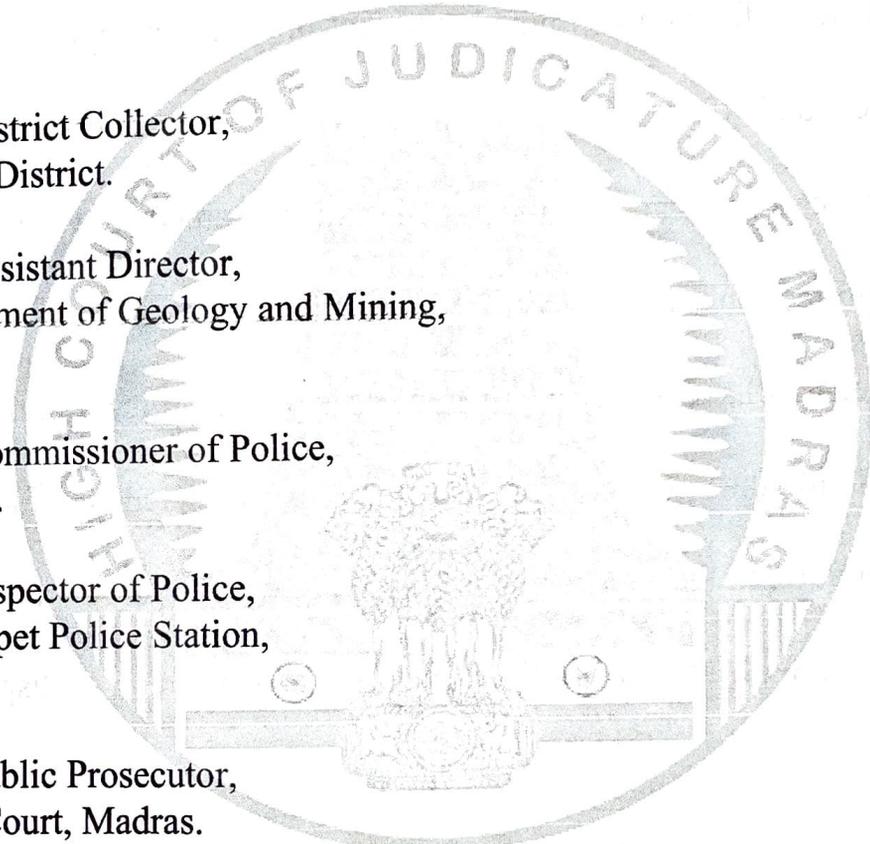
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M.NIRMAL KUMAR, J.

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To

- 1.The District Collector,
Salem District.
- 2.The Assistant Director,
Department of Geology and Mining,
Salem.
- 3.The Commissioner of Police,
Salem.
- 4.The Inspector of Police,
Ammamet Police Station,
Salem.
- 5.The Public Prosecutor,
High Court, Madras.



सत्यमेव जयते

W.P.No.15917 of 2021

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03.08.2021



TAMILNADU POLICE

மனு ரசீது

காவல் நிலையம் : AMMAPET

மாவட்டம் : SALEM CITY

மனு எண். 752/2021

1. மனு பெறப்பட்ட தேதி & நேரம் 19-08-2021 10:00
2. சம்பவ இடம் : மாசிநாயக்கன்பட்டி
3. மனுதாரர் : GOKULNATH [24]
(S/O) BASKARAN, MASINAICKANPATTY PO, VAZHAPADI, SALEM
4. எதிர் மனுதாரர் :
5. Counter-Petitioner Description : சேட்டு, சத்யா, பழனியப்பன், புவனேஸ்வரி, தமிழ்ச்செல்வன், முருகன்,
6. மனுவின் தன்மை : விஜயா, வேலவன், ராணி, ரங்கநாதன், வெங்கடேஷ், செல்வி, கண்ணன், பரமேஸ்வரன், வைத்தி, கிருஷ்ணன்

WORDY QUARREL

7. Mode of Information : WRITTEN

8. மனுவின் சாரம்சம் :

மனுதாரர் சர்வே எண் 241/14 பாகம் மாசிநாயக்கன்பட்டி கிராமத்தில் 1 ஹெக்டர் நிலம் அரசிடமிருந்து சிறு கனிமம் வெட்டி எடுக்க ரூ 28,80000/-த்திற்கு குத்தகை பெற்று அரசின் முறையான அனைத்து ஆவணங்களையும் பெற்றுள்ளதாகவும் இந்நிலையில் எதிரிமனுதாரர்கள் குவாரி பணி செய்ய விடாமல் தகர்த வார்த்தைகளால் திட்டுவதாகவும் எதிர்மனுதாரர்கள் அழைத்து விசாரித்து குவாரி பணி செய்ய உதவுமாறு கொடுத்த புகாரின் பேரில் மனு ரசீது.

மனுதாரர் கையொப்பம்

ரசீது வழங்கிய அதிவாரியின் கையொப்பம்
RAMESH C-SSI OF POLICE 1603

NOTE Please Visit <http://eservices.tnpolice.gov.in> to know the latest status of your petition using CSR 752/2021



B.கோகுல்நாத்
த/பெ.P.பாஸ்கரன்,
100NA, மீனங்காடு,
மாசிநாயக்கன்பட்டி,
வாழப்பாடி வட்டம்,
சேலம்-636 103.

பெறுநர்

உயர்திரு.வட்டாட்சியர் அவர்கள்
வாழப்பாடி.

பொருள்: குவாரி சுற்றியுள்ள நில ஆக்கிரமிப்புகள் அகற்றுதல் குறித்து.

ஐயா,

சேலம் மாவட்டம், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், சர்வே எண்.241/14 பாகம் அரசு புறம்போக்கு நிலத்தில் அரசின் அனுமதியுடன் சிறப்பிதழ் வெளியீடு எண்.3, நாள்.22.01.2020 அறிவிப்பின்படி கடந்த 06.02.2020 அன்று சாதாரண கற்கள் கல்குவாரி குத்தகை 10 ஆண்டுகளுக்கு வழங்க டெண்டருடன் கூடிய ஏலம் நடத்தப்பட்டதில் விஸ்தீரணம் 1.00 ஹெக்டர் நிலம் ரூ.28,80000/- த்திற்கு ஏலத்திற்கு எண்ணால் எடுக்கப்பட்டு பின்னிட்டு தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் தடை இல்லா சான்று பெற்று தமிழ்நாடு புவியியல் மற்றும் சுரங்கத்துறை அனுமதியுடன் குவாரியை இயக்க நான் கடந்த 05.07.2021 அன்று குவாரி அமைந்துள்ள மாசிநாயக்கன்பட்டி கிராமம் சர்வே எண்.241/14 இடத்திற்கு சென்றபொழுது அந்த இடத்தை சுற்றி ஆக்கிரமிப்பு செய்த நபர்கள் 1.சேட்டு த/பெ. சின்னப்பன் (செல்-9943952277), 2. ரங்கநாதன் த/பெ சின்னப்பன் (செல்-9944025399), 3. பழனிப்பன் த/பெ பொன்னுசாமி (செல்-9943743099), 4. முருகன் த/பெ. பொன்னுசாமி (செல்-9092707016) 5. வேலவன் த/பெ பொன்னுசாமி (செல்-9629248994) இவர்களும் இவருடைய குடும்பத்தாரும் மற்றும் உறவினர்கள் என்னை குவாரி உள்ளே போகவிடாமல் தடுத்து குவாரியை நடத்த விடமாட்டோம் என மிரட்டி எனக்கு இடையூறு ஏற்படுத்தினார்கள். ஆகையால் நான் மாண்புமிகு சென்னை உயர்நீதி மன்றத்தில் நீதி பேராணை கோரி மனு தாக்கல் செய்திருந்தேன். மேற்படி மனுவை விசாரித்த மாண்புமிகு சென்னை உயர்நீதி மன்றம் W.P.No.15917/2021ன்படி எனக்கு மேற்படி குவாரியை இயக்க உரிய காவல் துறை பாதுகாப்பு வழங்க உத்தரவு பிறப்பித்திருக்கிறது. ஐயா அவர்கள் நான் உரிமம் பெற்றுள்ள குவாரியை இயக்கவும் அதைச் சுற்றியுள்ள ஆக்கிரமிப்புகளை அகற்றி பணி செய்ய பணிக்குமாறும் மிகவும் தாழ்ந்த பணிவன்புடன் கேட்டுக் கொள்கிறேன்.

Salem,

இடம் 20/8/21

நாள்

இப்படிக்கு

தங்கள் உண்மையுள்ள

B. கோகுல்நாத்

நகல்

1. உயர்திரு.மாவட்ட ஆட்சித் தலைவர் அவர்கள்,
சேலம்.

2. உயர்திரு.துணை ஆணையாளர் அவர்கள்,
புவியியல் மற்றும் சுரங்கத் துறை, சேலம்.

3. உயர்திரு.துணை இயக்குநர் அவர்கள்
புவியியல் மற்றும் சுரங்கத் துறை, சேலம்.

B.கோகுல்நாத்
த/பெ.P.பாஸ்கரன்,
100NA, மீனங்காடு,
மாசிநாயக்கன்பட்டி,
வாழப்பாடி வட்டம்,
சேலம்-636 103.

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பெறுநர்

மதிப்பிற்குரிய மாவட்ட ஆட்சித் தலைவர் அவர்கள்
சேலம் மாவட்டம்.

பொருள்: குவாரி சுற்றியுள்ள நில ஆக்கிரமிப்புகள் அகற்றுதல் குறித்து.

ஐயா,

சேலம் மாவட்டம், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், சர்வே எண்.241/14 பாகம் அரசு புறம்போக்கு நிலத்தில் அரசின் அனுமதியுடன் சிறப்பிதழ் வெளியீடு எண்.3, நாள்.22.01.2020 அறிவிப்பின்படி கடந்த 06.02.2020 அன்று சாதாரண கற்கள் கல்குவாரி குத்தகை 10 ஆண்டுகளுக்கு வழங்க டெண்டருடன் கூடிய ஏலம் நடத்தப்பட்டதில் விஸ்தீரணம் 1.00 ஹெக்டர் நிலம் ரூ.28,80000/- த்திற்கு ஏலத்திற்கு என்னால் எடுக்கப்பட்டு பின்னிட்டு தமிழ்நாடு மாகாணத்துப்பாட்டு வாரியத்தின் தடை இல்லா சான்று பெற்று தமிழ்நாடு புவியியல் மற்றும் சுரங்கத்துறை அனுமதியுடன் குவாரியை இயக்க நான் கடந்த 05.07.2021 அன்று குவாரி அமைந்துள்ள மாசிநாயக்கன்பட்டி கிராமம் சர்வே எண்.241/14 இடத்திற்கு சென்றபொழுது அந்த இடத்தை சுற்றி ஆக்கிரமிப்பு செய்த நபர்கள் 1.சேட்டு த/பெ. சின்னப்பன் (செல்-9943952277), 2. ரங்கநாதன் த/பெ சின்னப்பன் (செல்-9944025399), 3. பழனிப்பன் த/பெ பொன்னுசாமி (செல்-9943743099), 4. முருகன் த/பெ. பொன்னுசாமி (செல்-9092707016) 5. வேலவன் த/பெ பொன்னுசாமி (செல்-9629248994) இவர்களும் இவருடைய குடும்பத்தாரும் மற்றும் உறவினர்கள் என்னை குவாரி உள்ளே போகவிடாமல் தடுத்து குவாரியை நடத்த விடமாட்டோம் என மிரட்டி எனக்கு இடையூறு ஏற்படுத்தினார்கள். ஆகையால் நான் மாண்புமிகு சென்னை உயர்நீதி மன்றத்தில் நீதி பேராணை கோரி மனு தாக்கல் செய்திருந்தேன். மேற்படி மனுவை விசாரித்த மாண்புமிகு சென்னை உயர்நீதி மன்றம் W.P.No.15917/2021ன்படி எனக்கு மேற்படி குவாரியை இயக்க உரிய காவல் துறை பாதுகாப்பு வழங்க உத்தரவு பிறப்பித்திருக்கிறது. ஐயா அவர்கள் நான் உரிமம் பெற்றுள்ள குவாரியை இயக்கவும் அதைச் சுற்றியுள்ள ஆக்கிரமிப்புகளை அகற்றி, பணி செய்ய பணிக்குமாரும் மிகவும் தாழ்ந்த பணிவன்புடன் கேட்டுக் கொள்கிறேன்.

இடம் *Salem*
நாள் 22-08-21

இப்படிக்கு
தங்கள் உண்மையுள்ள

B. S. S.

நகல்

1. உயர்திரு.துணை ஆணையாளர் அவர்கள், புவியியல் மற்றும் சுரங்கத் துறை, சேலம்.
2. உயர்திரு.துணை இயக்குநர் அவர்கள் புவியியல் மற்றும் சுரங்கத் துறை, சேலம்.
3. உயர்திரு.வட்டாட்சியர் அவர்கள் வாழப்பாடி.

B.கோகுல்நாத்
த/பெ.பாஸ்கரன்,
100NA, மீனங்காடு,
மாசிநாயக்கன்பட்டி,
வாழ்ப்பாடி வட்டம்,
சேலம்-636 103.

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பெறுநர்

உயர்திரு.வருவாய் கோட்டாட்சியர் அவர்கள்
மாவட்ட ஆட்சியர் அலுவலகம்,
சேலம்.

பொருள்: குவாரி சுற்றியுள்ள நில ஆக்கிரமிப்புகள் அகற்றுதல் குறித்து.

ஐயா,

சேலம் மாவட்டம், வாழ்ப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், சர்வே எண்.241/14 பாகம் அரசு பறம்போக்கு நிலத்தில் அரசின் அனுமதியுடன் சிறப்பிதழ் வெளியீடு எண்.3, நாள்.22.01.2020 அறிவிப்பின்படி கடந்த 06.02.2020 அன்று சாதாரண கற்கள் கல்குவாரி குத்தகை 10 ஆண்டுகளுக்கு வழங்க டெண்டருடன் கூடிய ஏலம் நடத்தப்பட்டதில் விஸ்தீரணம் 1.00 ஹெக்டர் நிலம் ரூ.28,80000/- த்திற்கு ஏலத்திற்கு என்னால் எடுக்கப்பட்டு பின்னிட்டு தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் தடை இல்லா சான்று பெற்று தமிழ்நாடு புவியியல் மற்றும் சுரங்கத்துறை அனுமதியுடன் குவாரியை இயக்க நான் கடந்த 05.07.2021 அன்று குவாரி அமைந்துள்ள மாசிநாயக்கன்பட்டி கிராமம் சர்வே எண்.241/14 இடத்திற்கு சென்றபொழுது அந்த இடத்தை சுற்றி ஆக்கிரமிப்பு செய்த நபர்கள் 1.சேட்டு த/பெ. சின்னப்பன் (செல்-9943952277), 2. ரங்கநாதன் த/பெ சின்னப்பன் (செல்-9944025399), 3. பழனியப்பன் த/பெ பொன்னுசாமி (செல்-9943743099), 4. முருகன் த/பெ. பொன்னுசாமி (செல்-9092707016) 5. வேலவன் த/பெ பொன்னுசாமி (செல்-9629248994) இவர்களும் இவருடைய குடும்பத்தாரும் மற்றும் உறவினர்கள் என்னை குவாரி உள்ளே போகவிடாமல் தடுத்து குவாரியை நடத்த விடமாட்டோம் என மிரட்டி எனக்கு இடையூறு ஏற்படுத்தினார்கள். ஆகையால் நான் மாண்புமிகு சென்னை உயர்நீதி மன்றத்தில் நீதி பேராணை கோரி மனு தாக்கல் செய்திருந்தேன். மேற்படி மனுவை விசாரித்த மாண்புமிகு சென்னை உயர்நீதி மன்றம் W.P.No.15917/2021ன்படி எனக்கு மேற்படி குவாரியை இயக்க உரிய காவல் துறை பாதுகாப்பு வழங்க உத்தரவு பிறப்பித்திருக்கிறது. ஐயா அவர்கள் நான் உரிமம் பெற்றுள்ள குவாரியை இயக்கவும் அதைச் சுற்றியுள்ள ஆக்கிரமிப்புகளை அகற்றி பணி செய்ய பணிக்குமாறும் மிகவும் தாழ்ந்த பணிவன்புடன் கேட்டுக் கொள்கிறேன்.

இடம் , Salem

நாள் 24.08.21

இப்படிக்கு

தங்கள் உண்மையுள்ள

B. [Signature]

நகல்

1. உயர்திரு.மாவட்ட ஆட்சித் தலைவர் அவர்கள்,
சேலம்.

2. உயர்திரு.துணை ஆணையாளர் அவர்கள்,
புவியியல் மற்றும் சுரங்கத் துறை, சேலம்.

3. உயர்திரு.துணை இயக்குநர் அவர்கள்
புவியியல் மற்றும் சுரங்கத் துறை, சேலம்.

4. உயர்திரு.வட்டாட்சியர் அவர்கள்
வாழ்ப்பாடி.

आर.पी.54
R.P.-54

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA
प्राप्ति स्वीकृति / ACKNOWLEDGEMENT

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* Strike out if not relevant

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पाने वाले

Addressed to 105 पंचम मंजु डाकघर, दिल्ली

का/On 21/8/21



वितरण डाकघर की तारीख-मोहर
Date Stamp of office of delivery

हस्ताक्षर और नाम / Signature and Name
...

आर.पी.54
R.P.-54

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA
प्राप्ति स्वीकृति / ACKNOWLEDGEMENT

* अनावश्यक को काट दिया जाए
* Strike out if not relevant

रजिस्ट्री-पत्र / पार्सल प्राप्त हुआ
Received Registered Letter/Parcel

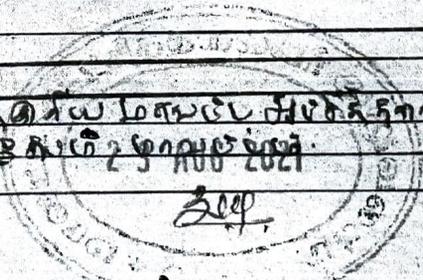
क्रमांक / No. तारीख/ Dated का / of

* बीमे का मूल्य रुपयों में
* Insured for Rupees

पाने वाले

Addressed to ...

का/On ...



वितरण डाकघर की तारीख-मोहर
Date Stamp of office of delivery

हस्ताक्षर और नाम / Signature and Name
...

आर.पी.54
R.P.-54

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA
प्राप्ति स्वीकृति / ACKNOWLEDGEMENT

* अनावश्यक को काट दिया जाए
* Strike out if not relevant

रजिस्ट्री-पत्र / पार्सल प्राप्त हुआ
Received Registered Letter/Parcel

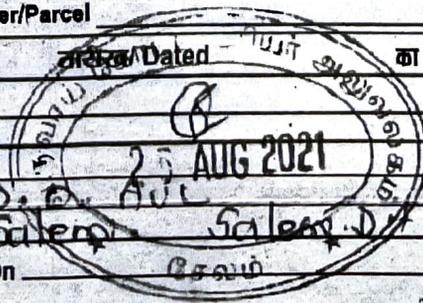
क्रमांक / No. तारीख/ Dated का / of

* बीमे का मूल्य रुपयों में
* Insured for Rupees

पाने वाले

Addressed to R. D. ...

का/On ...



वितरण डाकघर की तारीख-मोहर
Date Stamp of office of delivery

हस्ताक्षर और नाम / Signature and Name
...

100

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भारतीय डाक



Sender's address

B. கோகுலநாத்

S/o. P. பரமசிவன்

மாநகரம் கிண்டிய - வடக்குப் பகுதி

சென்னை - 636103 PIN 636103



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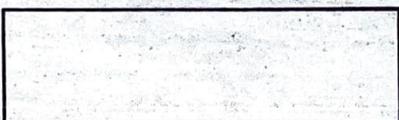
Sender's address

B. கோகுலநாத்

S/o. P. பரமசிவன்

மாநகரம் கிண்டிய - வடக்குப் பகுதி

சென்னை - 636103 PIN 636103



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Sender's address

B. கோகுலநாத்

S/o. P. பரமசிவன்

100NA. மாநகரம் கிண்டிய - வடக்குப் பகுதி

Salem - 636103 PIN 636103

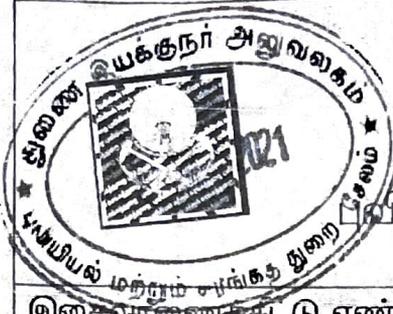


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புவியியல் மற்றும் சுரங்கத்துறை, சேலம்.
TN-SLM-19

இசைவாணைச்சீட்டு எண்: 386 நாள்: செவ்வாய்க்கிழமை, செப்டம்பர் 14, 2021

சிறு வகை கனிமங்களை குவாரியிலிருந்து எடுத்துச் செல்வதற்கான இசைவாணைச்சீட்டு (விதி எண்: 36-ஐ காண்க)

1. சுரங்க குத்தகைதாரர் / அனுமதி பெற்றவர் மற்றும் முகவரி : திரு. பி. கோகுல்நாத் / பெ. பி. பாஸ்கரன் எண். 100 என்ஏ, மீனங்காடு, மாசிநாயக்கன்பட்டி, வாழப்பாடி வட்டம், சேலம்
2. குத்தகை / அனுமதிக்கப்பட்ட அரசு ஆணை எண் மற்றும் நாள் : ந.க.எண் : 184-2020-கனிமம் நாள் : 29-12-2020
3. குத்தகை அனுமதி செல்லுபடியாகும் காலம் : 29-12-2020 முதல் 28-12-2030 முடிய
4. சுரங்கம் அமைந்துள்ள இடம் பற்றிய தகவல்கள் :

| மாவட்டம் | வட்டம் | கிராமம் | புல எண் | பரப்பு | நிலவகை | கனிமம் |
|----------|-----------|-------------------|------------|--------|-------------|---------------|
| சேலம் | வாழப்பாடி | மாசிநாயக்கன்பட்டி | 241/14 (P) | 1.00.0 | புறம்போக்கு | சாதாரண கற்கள் |

- 5.(அ) சுரங்கத்திலிருந்து எடுத்துச் செல்ல அனுமதி கோரும் கனிமத்தின் பெயரும் மற்றும் அளவும் : 50 டாரஸ் 600 க.மீ சாதாரண கற்கள்.....
- (ஆ) சுரங்கத்திலிருந்து எடுத்துச் செல்லும் கனிமத்திற்கு செலுத்தவேண்டிய உரிமவரி மற்றும் பிறவரிகள் செலுத்திய தகவல்கள் (அளவு, செலுத்திய தொகை மற்றும் செலுத்திய நாள் முதலியவற்றுடன்) :
 செலுத்திய தொகை : ரூ. 35,400/-
 நடைச்சீட்டுக்குரிய தொகை * : ரூ. (-)35,400/-
 மீதி இருப்பு : ரூ. 0/-
 செ.எண். : 23 தேதி : 14-09-2021
 வங்கி : பாரத ஸ்டேட் வங்கி சேலம்
- * முப்பத்தி ஐந்து ஆயிரத்தி நாணூறு ரூபாய் மட்டும்
6. வழங்கப்பட்ட நடைச்சீட்டுக்களின் எண்ணிக்கை : மொத்தம் 50
7. நடைச்சீட்டுகளின் - வரிசை எண் : 101 முதல் 150 முடிய
8. இசைவாணைச்சீட்டின் செயல்திறன் காலம் : 14-09-2021 முதல் 08-10-2021 முடிய
9. ஆய்வு செய்த அலுவலரின் பதவி மற்றும் ஆய்வு செய்த நாள் : *****
10. ஹோலோகிராம் வரிசை எண் : 107745812 முதல் 107745861 முடிய 107745862



For M. P. [Signature]
 துணை இயக்குநர்
 புவியியல் மற்றும் சுரங்கத்துறை,
 சேலம்.

(அலுவலக முத்திரை மற்றும் நாள்)



புலியியல் மற்றும் சுரங்கத் துறை, சேலம்

TN-SLM-19

இசைவாணைச்சீட்டு எண்: 468 நாள்: திங்கட்கிழமை, அக்டோபர் 18, 2021

சிறு வகை கனிமங்களை குவாரியிலிருந்து எடுத்துச் செல்வதற்கான இசைவாணைச்சீட்டு (விதி எண்: 36-ஐ காண்க)

1. சுரங்க குத்தகைதாரர் / அனுமதி பெற்றவர் மற்றும் முகவரி : திரு. பி. கோகுல்நாத்
த/பெ. பி. பாஸ்கரன்
எண். 100 என்ஏ, மீனங்காடு,
மாசிநாயக்கன்பட்டி, வாழப்பாடி வட்டம்,
சேலம்
2. குத்தகை / அனுமதிக்கப்பட்ட அரசு ஆணை எண் மற்றும் நாள் : ந.க.எண் : 184-2020-கனிமம்
நாள் : 29-12-2020
3. குத்தகை அனுமதி செல்லுபடியாகும் காலம் : 29-12-2020 முதல் 28-12-2030 முடிய
4. சுரங்கம் அமைந்துள்ள இடம் பற்றிய தகவல்கள் :

| மாவட்டம் | வட்டம் | கிராமம் | புல எண் | பரப்பு | நிலவகை | கனிமம் |
|----------|-----------|-------------------|------------|--------|-------------|---------------|
| சேலம் | வாழப்பாடி | மாசிநாயக்கன்பட்டி | 241/14 (P) | 1.00.0 | புறம்போக்கு | சாதாரண கற்கள் |

- 5.(அ) சுரங்கத்திலிருந்து எடுத்துச் செல்ல அனுமதிக்கோரும் கனிமத்தின் பெயரும் மற்றும் அளவும் : 30 டாரஸ் 360 க.மீ சாதாரணகற்கள்.....
- (ஆ) சுரங்கத்திலிருந்து எடுத்துச் செல்லும் கனிமத்திற்கு செலுத்தவேண்டிய உரிமவரி மற்றும் பிறவரிகள் செலுத்திய தகவல்கள் (அளவு, செலுத்திய தொகை மற்றும் செலுத்திய நாள் முதலியவற்றுடன்) :
செலுத்திய தொகை : ரூ. 88,500/-
நடைச்சீட்டுக்குரிய தொகை * : ரூ. (-)21,240/-
மீதி இருப்பு : ரூ. 67,260/-
செ.எண். : 3 தேதி : 18-10-2021
வங்கி : பாரத ஸ்டேட் வங்கி சேலம்
- * இருபத்தி ஒன்று ஆயிரத்தி இருநூற்றி நாற்பது ரூபாய் மட்டும்
6. வழங்கப்பட்ட நடைச்சீட்டுக்களின் எண்ணிக்கை : மொத்தம் 30
7. நடைச்சீட்டுகளின் - வரிசை எண். : 151 முதல் 180 முடிய
8. இசைவாணைச்சீட்டின் செயல்திறன் காலம் : 18-10-2021 முதல் 20-10-2021 முடிய
9. ஆய்வு செய்த அலுவலரின் பதவி மற்றும் ஆய்வு செய்த நாள் : *****
10. ஹோலோகிராம் வரிசை எண் : 107761385 முதல் 107761414 முடிய
107761415



18 OCT 2021

For H. Periyasamy
18/10/21
புலியியல் மற்றும் சுரங்கத் துறை, சேலம்

(அலுவலக முத்திரை மற்றும் நாள்)



புலியியல் மற்றும் சுரங்கத்துறை, சேலம்.
TN-SLM-19

இசைவாணைச்சீட்டு எண்: 496 நாள்: வியாழக்கிழமை, அக்டோபர் 21, 2021

சிறு வகை கனிமங்களை குவாரியிலிருந்து எடுத்துச் செல்வதற்கான இசைவாணைச்சீட்டு (விதி எண்: 36-ஐ காண்க)

1. சுரங்க குத்தகைதாரர் / அனுமதி பெற்றவர் மற்றும் முகவரி : திரு. பி. கோகுல்நாத்
த/பெ. பி. பாஸ்கரன்
எண். 100 என்.ஏ. மீனங்காடு,
மாசிநாயக்கன்பட்டி, வாழப்பாடி வட்டம்,
சேலம்
2. குத்தகை / அனுமதிக்கப்பட்ட அரசு ஆணை எண் மற்றும் நாள் : ந.க.எண் : 184-2020-கனிமம்
நாள் : 29-12-2020
3. குத்தகை அனுமதி செல்லுபடியாகும் காலம் : 29-12-2020 முதல் 28-12-2030 முடிய
4. சுரங்கம் அமைந்துள்ள இடம் பற்றிய தகவல்கள் :

| மாவட்டம் | வட்டம் | கிராமம் | புல எண் | பரப்பு | நிலவகை | கனிமம் |
|----------|-----------|-------------------|------------|--------|-------------|---------------|
| சேலம் | வாழப்பாடி | மாசிநாயக்கன்பட்டி | 241/14 (P) | 1.00.0 | புறம்போக்கு | சாதாரண கற்கள் |

- 5.(அ) சுரங்கத்திலிருந்து எடுத்துச் செல்ல அனுமதிக்கோரும் கனிமத்தின் பெயரும் மற்றும் அளவும் : 20 டாரஸ் 240 க.மீ சாதாரணகற்கள்.....
- (ஆ) சுரங்கத்திலிருந்து எடுத்துச் செல்லும் கனிமத்திற்கு செலுத்தவேண்டிய உரிமவரி மற்றும் பிறவரிகள் செலுத்திய தகவல்கள் (அளவு, செலுத்திய தொகை மற்றும் செலுத்திய நாள் முதலியவற்றுடன்) : முன் பணம் : ரூ. 67,260/-
செலுத்திய தொகை : ரூ. 0/-
நடைச்சீட்டுக்குரிய தொகை * : ரூ. (-)14,160/-
மீதி இருப்பு : ரூ. 53,100/-
செ.எண். : 3 தேதி : 18-10-2021
வங்கி : பாரத ஸ்டேட் வங்கி சேலம்
- * பதின்நான்கு ஆயிரத்தி நூத்தி அறுபது ரூபாய் மட்டும்
6. வழங்கப்பட்ட நடைச்சீட்டுக்களின் எண்ணிக்கை : மொத்தம் 20
7. நடைச்சீட்டுகளின் - வரிசை எண். : 181 முதல் 200 முடிய
8. இசைவாணைச்சீட்டின் செயல்திறன் காலம் : 21-10-2021 முதல் 23-10-2021 முடிய
9. ஆய்வு செய்த அலுவலரின் பதவி மற்றும் ஆய்வு செய்த நாள் : *****
10. வேறாலோகிராம் வரிசை எண் : 107762520 முதல் 107762539 முடிய
107762540



(அலுவலக முத்திரை மற்றும் நாள்)

For N. Panigrahi
21/10/21
துணை இயக்குநர்,
புலியியல் மற்றும் சுரங்கத்துறை,
சேலம்.



புவியியல் மற்றும் சுரங்கத்துறை, சேலம்.
TN-SLM-19

இசைவாணைச்சீட்டு எண்: 517 நாள்: திங்கட்கிழமை, அக்டோபர் 25, 2021

சிறு வகை கனிமங்களை குவாரியிலிருந்து எடுத்துச் செல்வதற்கான
இசைவாணைச்சீட்டு (விதி எண்: 36-ஐ காண்க)

1. சுரங்க குத்தகைதாரர் / அனுமதி பெற்றவர் மற்றும் முகவரி : திரு. பி. கோகுல்நாத்
த/பெ. பி. பாஸ்கரன்
எண். 100 என்ஏ, மீனங்காடு,
மாசிநாயக்கன்பட்டி, வாழப்பாடி வட்டம்,
சேலம்
2. குத்தகை / அனுமதிக்கப்பட்ட அரசு ஆணை எண் மற்றும் நாள் : ந.க.எண் : 184-2020-கனிமம்
நாள் : 29-12-2020
3. குத்தகை அனுமதி செல்லுபடியாகும் காலம் : 29-12-2020 முதல் 28-12-2030 முடிய
4. சுரங்கம் அமைந்துள்ள இடம் பற்றிய தகவல்கள் :

| மாவட்டம் | வட்டம் | கிராமம் | புல எண் | பரப்பு | நிலவகை | கனிமம் |
|----------|-----------|-------------------|------------|--------|-------------|---------------|
| சேலம் | வாழப்பாடி | மாசிநாயக்கன்பட்டி | 241/14 (P) | 1.00.0 | புறம்போக்கு | சாதாரண கற்கள் |

- 5.(அ) சுரங்கத்திலிருந்து எடுத்துச் செல்ல அனுமதிக்கோரும் கனிமத்தின் பெயரும் மற்றும் அளவும் : 20 டாரஸ் 240 க.மீ சாதாரணகற்கள்.....
- (ஆ) சுரங்கத்திலிருந்து எடுத்துச் செல்லும் கனிமத்திற்கு செலுத்தவேண்டிய உரிமவரி மற்றும் பிறவாரிகள் செலுத்திய தகவல்கள் (அளவு, செலுத்திய தொகை மற்றும் செலுத்திய நாள் முதலியவற்றுடன்) : முன் பணம் : ரூ. 53,100/-
செலுத்திய தொகை : ரூ. 0/-
நடைச்சீட்டுக்குரிய தொகை * : ரூ. (-)14,160/-
மீதி இருப்பு : ரூ. 38,940/-
செ.எண். : 3 தேதி : 18-10-2021
வங்கி : பாரத ஸ்டேட் வங்கி சேலம்
- * பதின்நான்கு ஆயிரத்தி நூத்தி அறுபது ரூபாய் மட்டும்
6. வழங்கப்பட்ட நடைச்சீட்டுக்களின் எண்ணிக்கை : மொத்தம் 20
7. நடைச்சீட்டுகளின் - வரிசை எண். : 201 முதல் 220 முடிய
8. இசைவாணைச்சீட்டின் செயல்திறன் காலம் : 25-10-2021 முதல் 27-10-2021 முடிய
9. ஆய்வு செய்த அலுவலரின் பதவி மற்றும் ஆய்வு செய்த நாள் : *****
10. ஹோலோகிராம் வரிசை எண் : 107763194 முதல் 107763213 முடிய
107763214

(அலுவலக முத்திரை மற்றும் நாள்)

குறைபாடு இல்லை
புவியியல் மற்றும் சுரங்கத்துறை
சேலம்.



புவிபியல் மற்றும் சுரங்கத்துறை, சேலம்.

TN-SLM-19

இசைவாணைச்சீட்டு எண்: 574 நாள்: வியாழக்கிழமை, அக்டோபர் 28, 2021

சிறு வகை கனிமங்களை குவாரியிலிருந்து எடுத்துச் செல்வதற்கான இசைவாணைச்சீட்டு (விதி எண்: 36-ஐ காண்க)

1. சுரங்க குத்தகைதாரர் / அனுமதி பெற்றவர் மற்றும் முகவரி : திரு. பி. கோகுல்நாத் / பெ. பி. பாஸ்கரன் எண். 100 என்ஏ, மீனங்காடு, மாசிநாயக்கன்பட்டி, வாழப்பாடி வட்டம், சேலம்
2. குத்தகை / அனுமதிக்கப்பட்ட அரசு ஆணை எண் மற்றும் நாள் : ந.க.எண் : 184-2020-கனிமம் நாள் : 29-12-2020
3. குத்தகை அனுமதி செல்லுபடியாகும் காலம் : 29-12-2020 முதல் 28-12-2030 முடிய
4. சுரங்கம் அமைந்துள்ள இடம் பற்றிய தகவல்கள் :

| மாவட்டம் | வட்டம் | கிராமம் | புல எண் | பரப்பு | நிலவகை | கனிமம் |
|----------|-----------|-------------------|------------|--------|-------------|---------------|
| சேலம் | வாழப்பாடி | மாசிநாயக்கன்பட்டி | 241/14 (P) | 1.00.0 | புறம்போக்கு | சாதாரண கற்கள் |

- 5.(அ) சுரங்கத்திலிருந்து எடுத்துச் செல்ல அனுமதிக்கோரும் கனிமத்தின் பெயரும் மற்றும் அளவும் : 20 டாரன் 240 க.மீ சாதாரணகற்கள்.....
- (ஆ) சுரங்கத்திலிருந்து எடுத்துச் செல்லும் கனிமத்திற்கு செலுத்தவேண்டிய உரிமவரி மற்றும் பிறவரிகள் செலுத்திய தகவல்கள் (அளவு, செலுத்திய தொகை மற்றும் செலுத்திய நாள் முதலியவற்றுடன்) : முன் பணம் : ரூ. 38,940/-
செலுத்திய தொகை : ரூ. 0/-
நடைச்சீட்டுக்குரிய தொகை * : ரூ. (-)14,160/-
மீதி இருப்பு : ரூ. 24,780/-
செ.எண். : 3 தேதி : 18-10-2021
வங்கி : பாரத ஸ்டேட் வங்கி சேலம்
- * பதின்நான்கு ஆயிரத்தி நூத்தி அறுபது ரூபாய் மட்டும்
6. வழங்கப்பட்ட நடைச்சீட்டுக்களின் எண்ணிக்கை : மொத்தம் 20
7. நடைச்சீட்டுக்களின் - வரிசை எண். : 221 முதல் 240 முடிய
8. இசைவாணைச்சீட்டின் செயல்திறன் காலம் : 28-10-2021 முதல் 30-10-2021 முடிய
9. ஆய்வு செய்த அலுவலரின் பதவி மற்றும் ஆய்வு செய்த நாள் : *****
10. ஹொலோகிராம் வரிசை எண் : 107765415 முதல் 107765434 முடிய
107765435

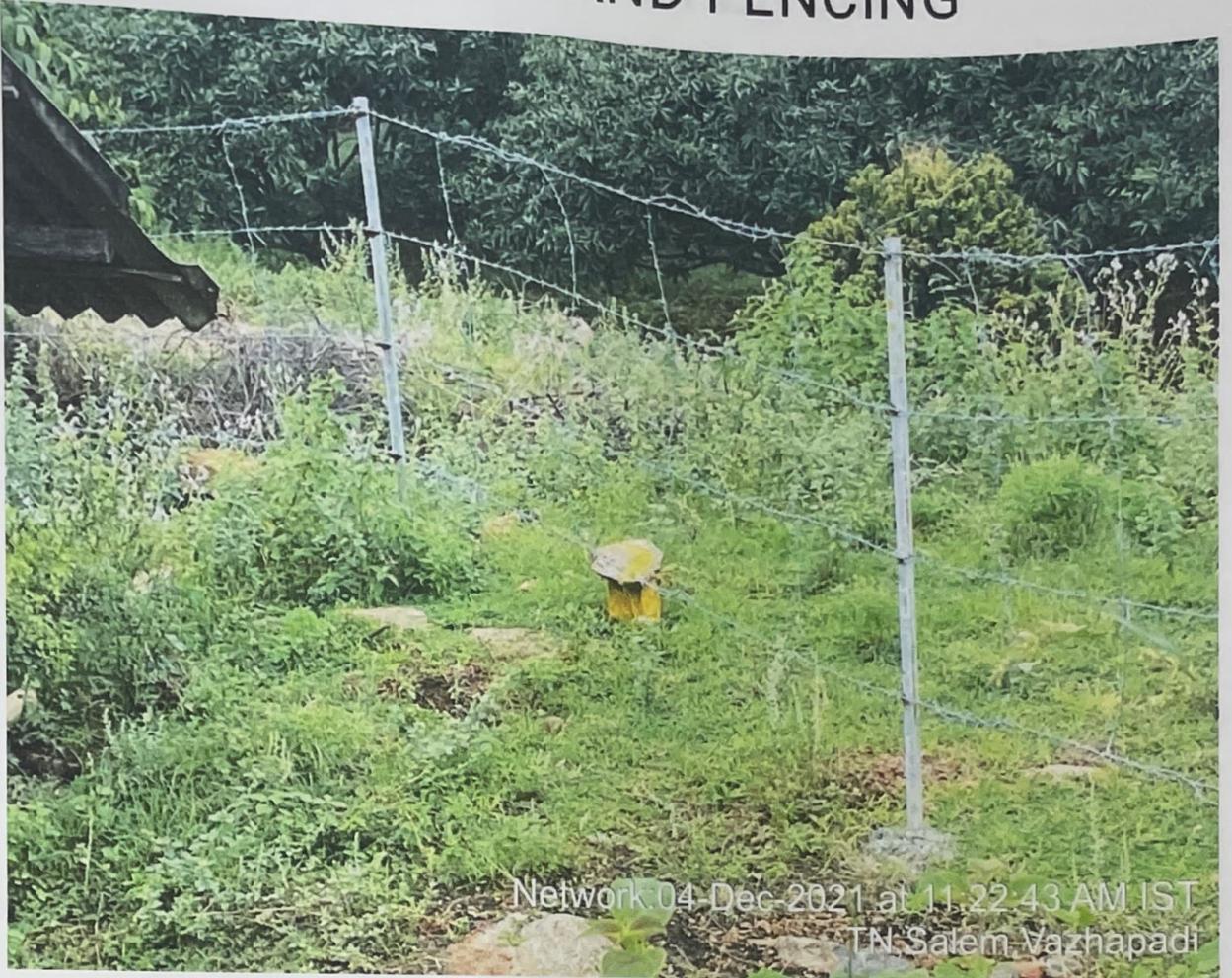
(அலுவலக முத்திரை மற்றும் நாள்)

இசைவாணை தியக்குநர்,
புவிபியல் மற்றும் சுரங்கத்துறை,
சேலம்.

NAME BOARD AND WARNING SIGN



BOUNDARY AND FENCING



Network 04 Dec 2021 at 11:22:43 AM IST
TN, Salem, Vazhapadi

GREEN BELT DEVELOPMENT



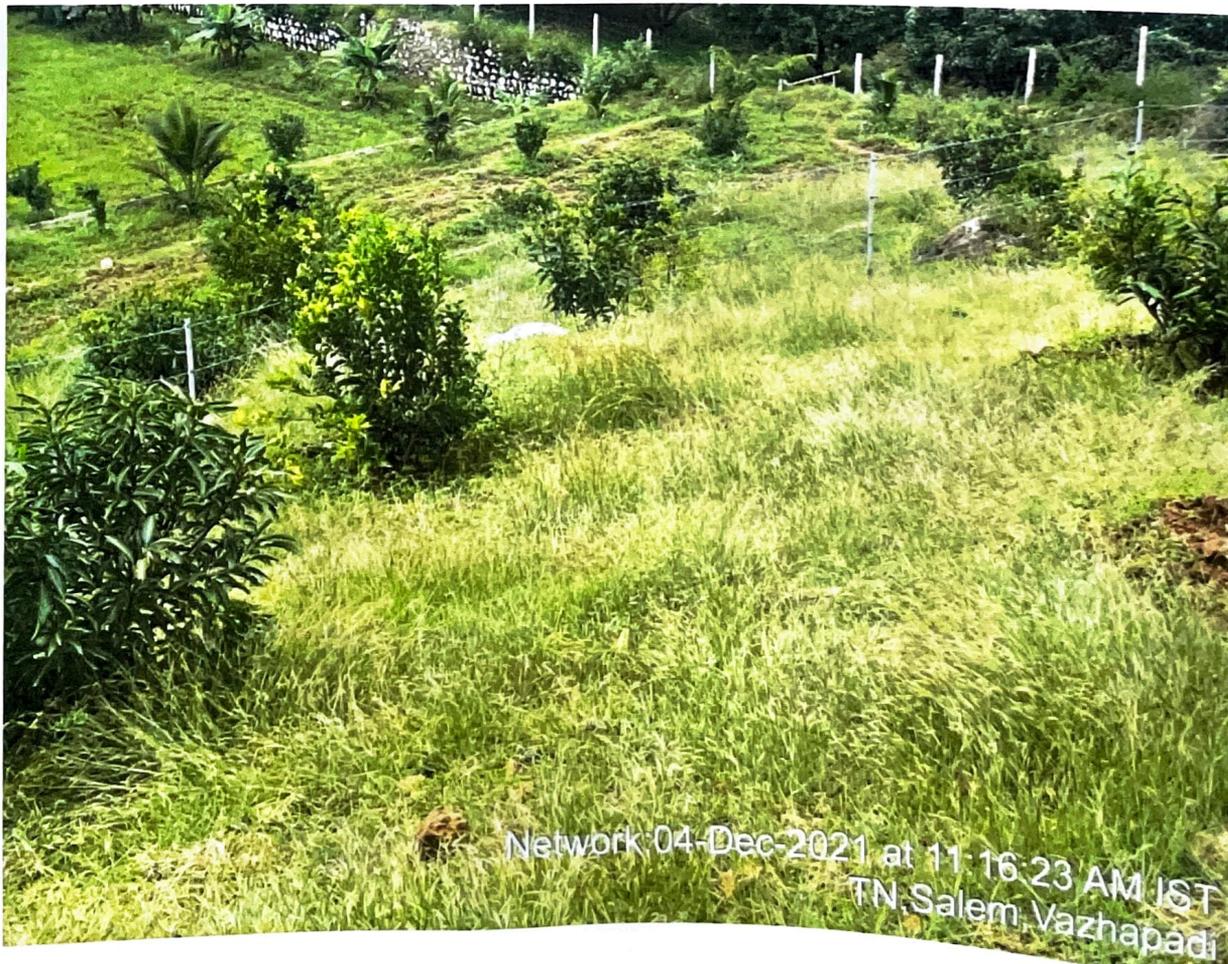
Network 04 Dec 2021 at 11:22:51 AM IST
TN, Salem, Vazhapadi

BOUNDARY AND FENCING



Network 04-Dec-2021 at 11:22:00 AM IST
TN, Salem, Vazhapadi

GREEN BELT DEVELOPMENT



Network 04-Dec-2021 at 11:16:23 AM IST
TN, Salem, Vazhapadi

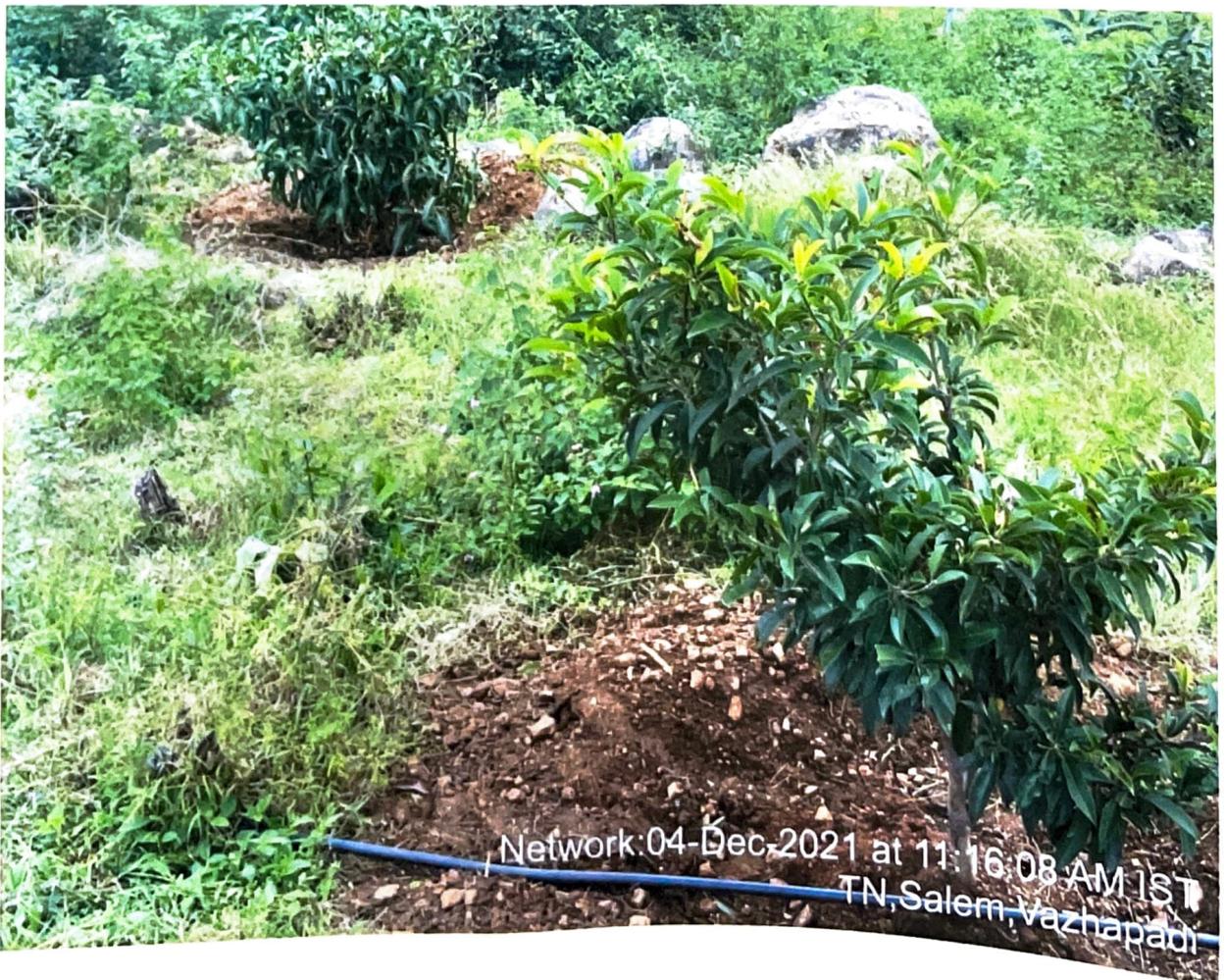
GREEN BELT DEVELOPMENT



FENCING

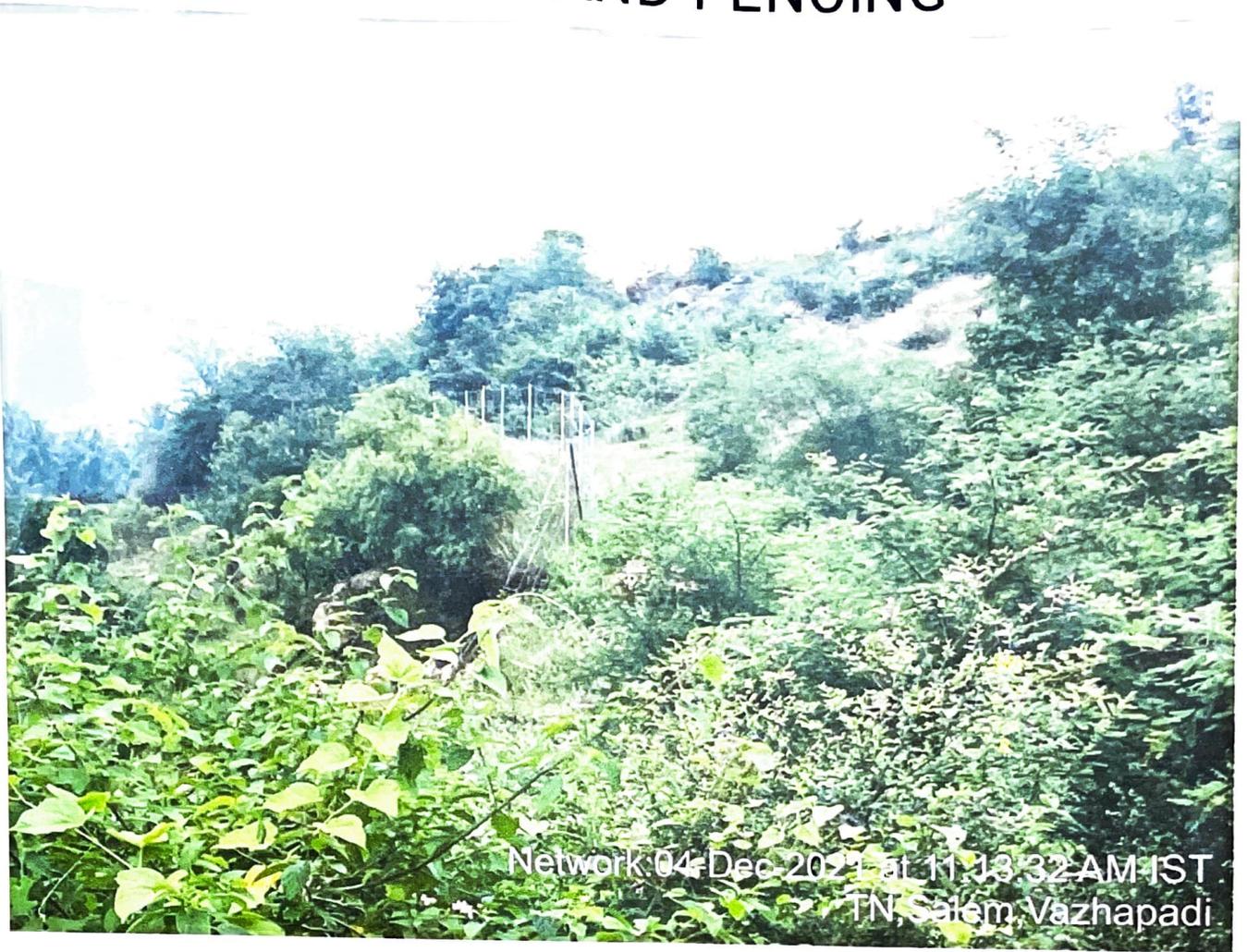


GREEN BELT DEVELOPMENT



BOUNDARY AND FENCING

11



Network: 04-Dec-2021 at 11:13:32 AM IST
TN, Salem, Vazhapadi



Network: 04-Dec-2021 at 11:13:40 AM IST
TN, Salem, Vazhapadi

MINING AREA BOUNDARY STONE



Network: 04 Dec 2021 at 11:11:39 AM IST
TN, Salem, Vazhapadi

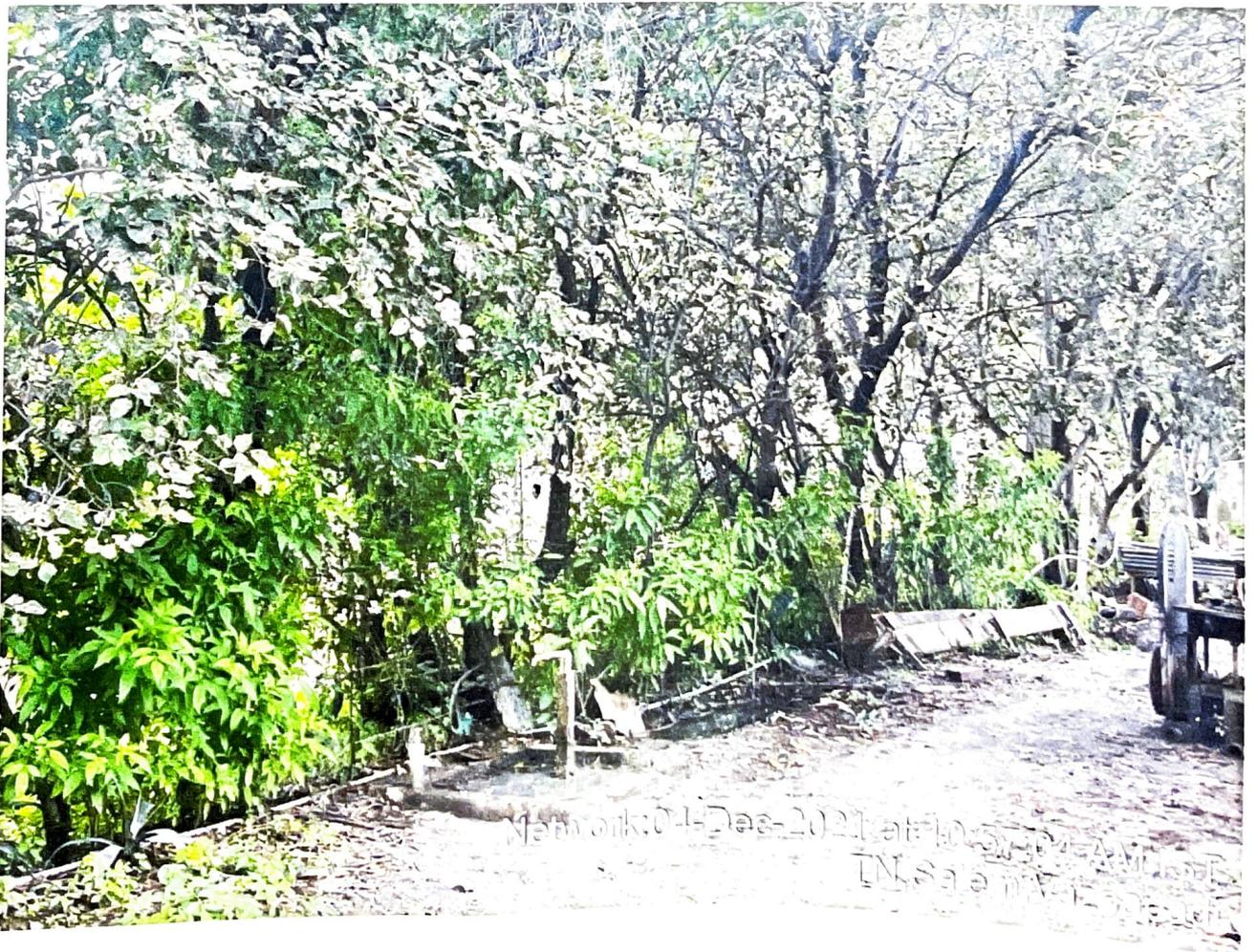
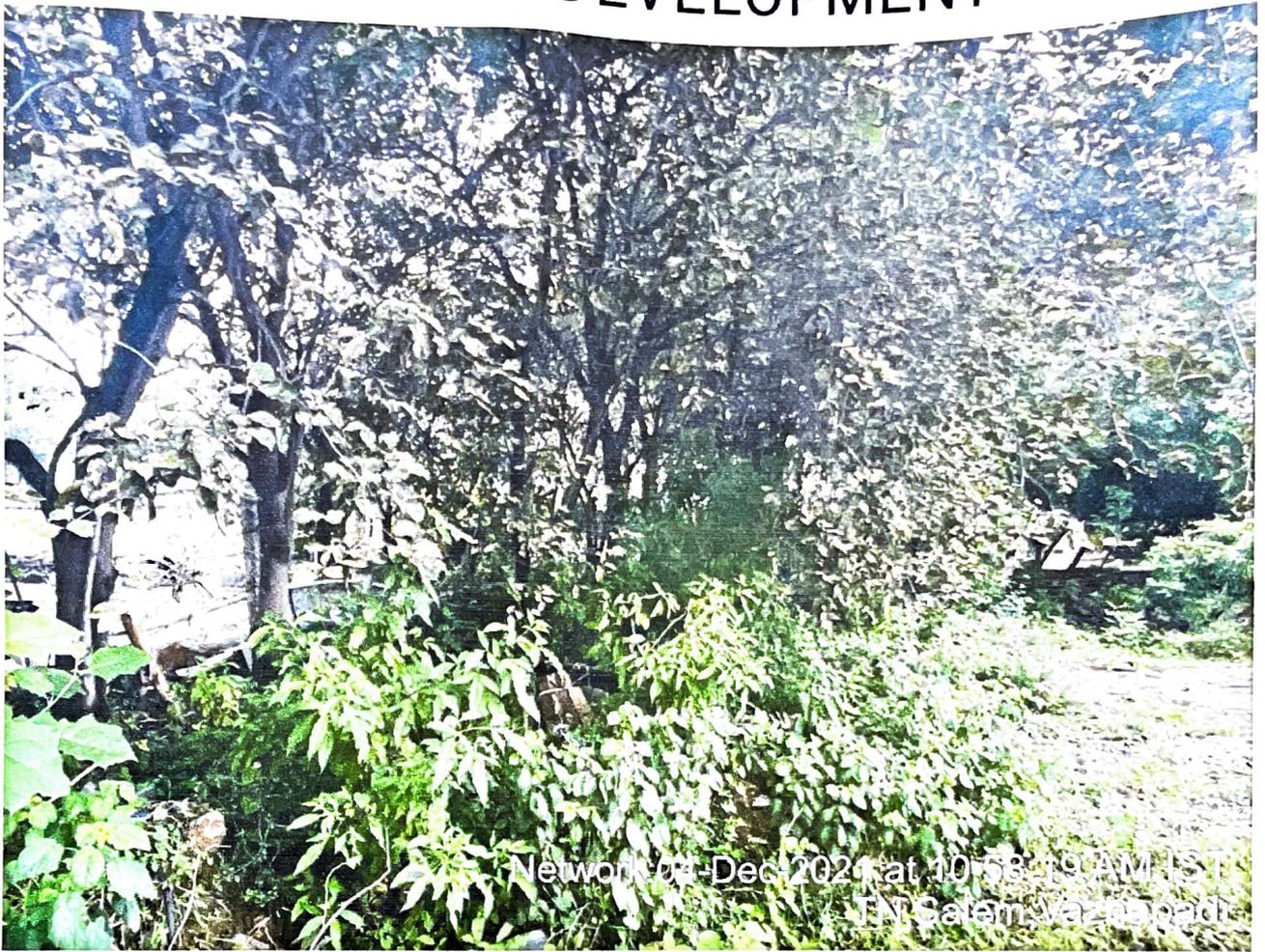


Network: 04 Dec 2021 at 11:13:09 AM IST
TN, Salem, Vazhapadi

FENCING AND WARNING BOARD



GREEN BELT DEVELOPMENT



SOCIAL WORK – ROAD REPAIR WORK



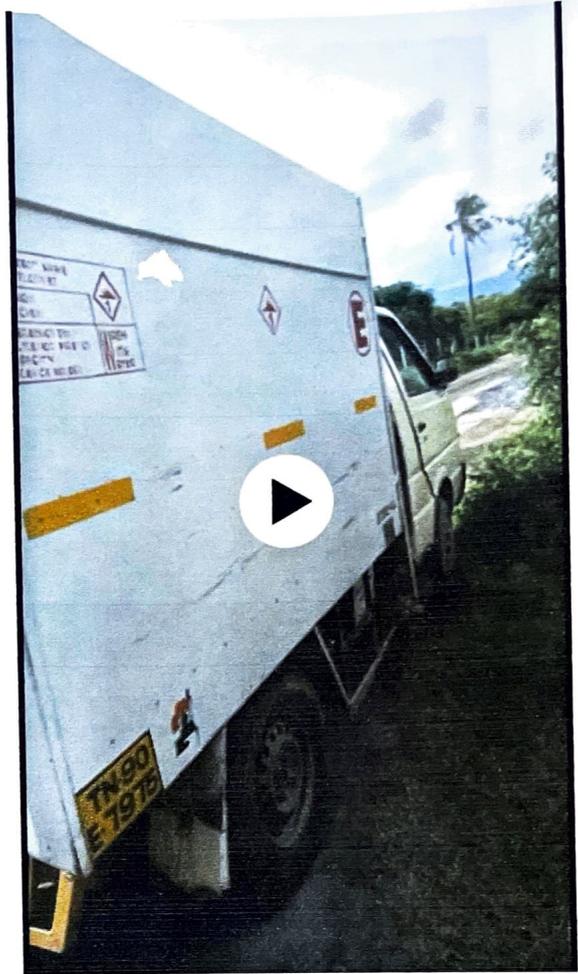
JACK HAMMER DRILLING HOLE

116

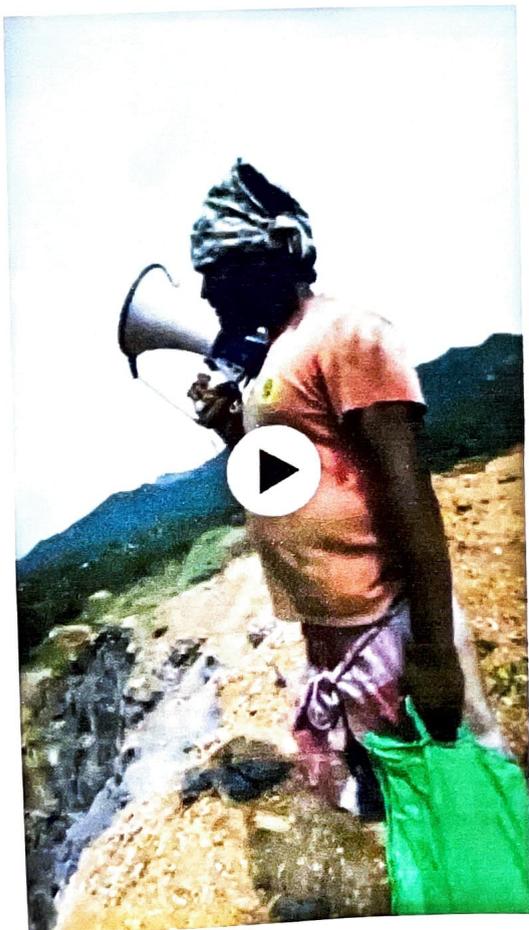


VEHICLE CONTAINING EXPLOSIVE

117

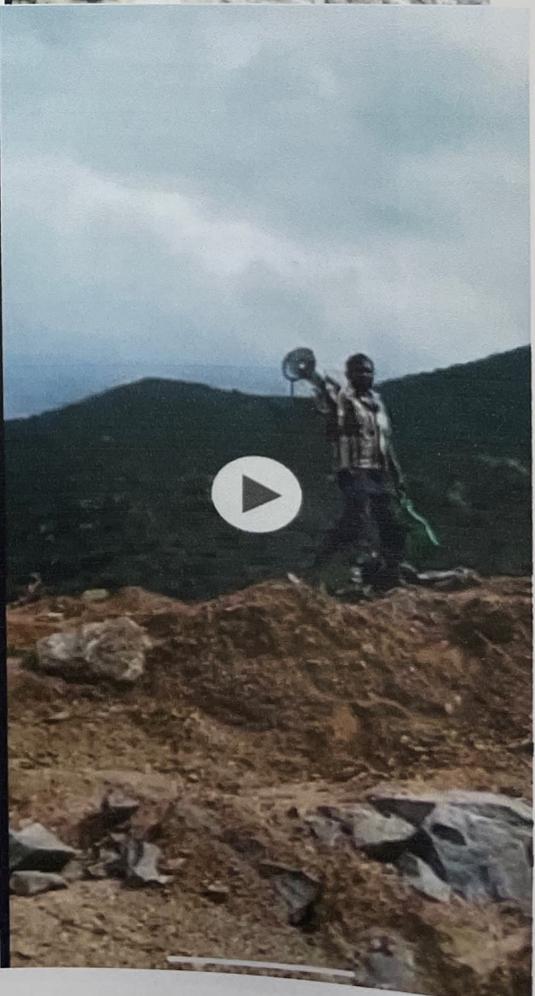
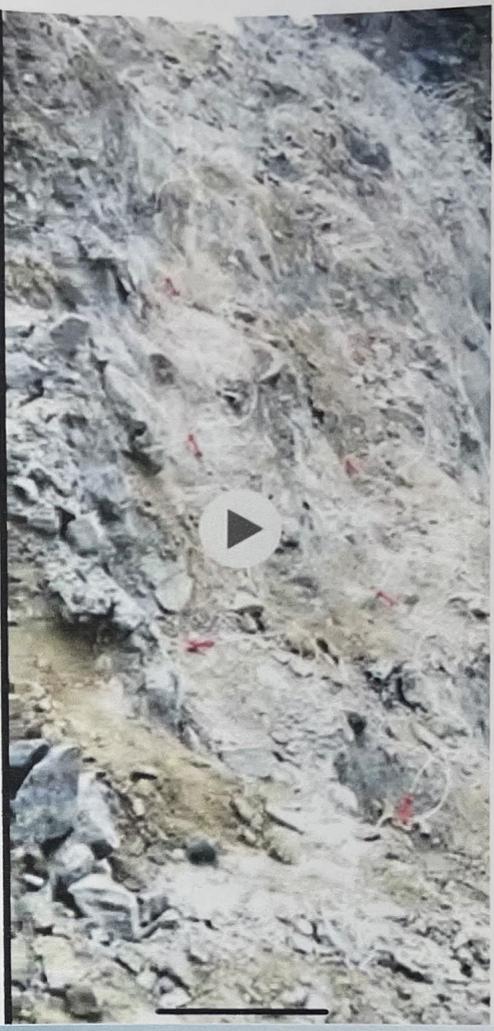
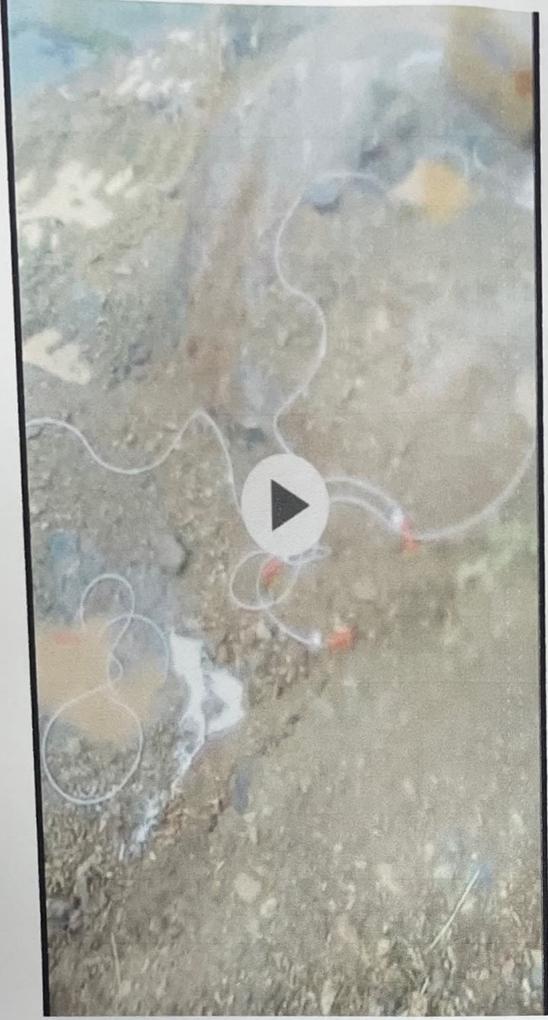


BLASTING TIME ANNOUNCEMENT



NONEL BLASTING TECHNOLOGY

PUBLIC IN FAVOUR OF QUARY



NOTICE GIVEN TO COLLECTOR BY PUBLIC IN FAVOUR OF QUARY

செய்து கொடுக்கப்பட்டிருக்கிறது. இதனை தடுக்க தீவிரம் உள்ளது. மாநில முதல்வர் கெஜரிவால் பதவி விலக கோரியும் விடுதலை சிவந்தகைகள் வ. சிவசாரியை சேலம் கலெக்டர் அலுவலகம் முன் இன்று ஆர்ப்பாட்டம் செய்து கொள்ளும் தீர்மானம் எடுத்தார்கள். மாநில துணை செயலாளர் மாதவன் கோரிக்கையை வலியுறுத்தி பேசினார். இதில் திரவாளம் இல்லை. இரண்டாம் அட்டை உட்பட உலகநிலைகளைக் கொண்டு உலகநிலைகளை எழுப்பினர்.



சேலம் மாநில அலுவலகம் முன்பு அரக வரகம்பாடியை சேர்ந்த மக்கள் அரசு புறம்போக்கு நிலத்தை மீட்க கோரி சேலம் கலெக்டர் அலுவலகத்திற்கு தீவிர மனு கொடுக்க வந்திருந்தனர்.

அரக நிலத்தை மீட்க கோரி கலெக்டர் அலுவலகத்திற்கு திரண்டு வந்த கிராம மக்கள்

சேலம், செப். 6 - சேலம், மாநில அலுவலகம் முன்பு வரகம்பாடி கிராமத்தை சேர்ந்த ஆண்கள், பெண்கள் என 100க்கும் மேற்பட்டோர் இன்று கலெக்டர் அலுவலகத்திற்கு திரண்டு வந்தனர். அவர்கள் அதிகாரிகளை கத்தித் தாக்கி மனு அளித்தனர். அதில் கூறிய குப்பதாவது: வரகம்பாடி கிராமத்தில் 150 குடும்பங்கள் திரண்டு வந்து வருகின்றன.

எங்கள் கிராமத்தில் 3 கிராம ஆலைகள் செயல்பட்டு வருகின்றன. அதில் வேலை செய்து வருகிறோம். இந்நிலையில் அப்பகுதியைச் சுற்றி உள்ள அரகங்களை சொந்தமான 30 ஏக்கர் நிலத்தில் கல்குவாரி அமைக்க தனியாக 30 ஏக்கர் வட்டத்தில் சேலம் விடப்பட உள்ளது. கல்குவாரி அமைவதால் எங்கள் கிராமத்தைச் சேர்ந்த மேலும் பலருக்கு வேலைவாய்ப்பு

விடைக்கும் இடமில்லை. எங்கள் கல்குவாரி சேர்ந்த விட நிலத்தை சுற்றி உள்ள சுமார் 23 ஏக்கர் புறம்போக்கு நிலத்தை ஆக்கிரமிப்பு செய்து கொண்டு கல்குவாரி செயல்பட விடாமல் தடுத்து வருகின்றனர். எனவே அவர்கள் மீது நடவடிக்கை எடுத்து புறம்போக்கு நிலத்தை மீட்கவேண்டும் இவ்வாறு அவர்கள் கூறினார்கள்.

விபத்தில் கையை இழந்தவருக்கு நஷ்டஈடு வழங்காததால்

புதிய பஸ் ஸ்டாண்டில் அரக பேருந்து ஐபிடி

சேலம், செப். 6 - சேலம் மாவட்டம், மேல்குடி அடுத்த கோவிலை பகுதியை சேர்ந்தவர் சுகேந்திரன் (45), ஜவுளி வியாபாரி. இவர், கடந்த 1997-ம் ஆண்டு வேலை தொடர்பாக சேலம் கலெக்டர் அலுவலகம் முன்பு பேருந்து நிலையத்திற்கு 6 வீலரில் வந்தார். அங்கு, வேலை செய்து கொண்டு மாதம் 12-ம் திமைய அலுவலகம் முன்பு சென்று கொண்டிருந்த போது, பஸ்து பேருந்து நிலையத்தில் இருந்து தொண்டர் வந்து சென்ற போது, அவர் கையை இழந்தார்.



சேலம் புதிய பேருந்து நிலையத்தில் ஐபிடி செய்யப்பட்ட அரக பேருந்து.

மம் கடந்த 2018ம் ஆண்டு இதனை தொடர்ந்து ஜூன் மாதம் அவருக்கு 72 இன்று காலை மகேந்திரன், லா கம் கம், கி... ஷக்கரினார் ரமேஷ் ச...

NOTICE GIVEN TO COLLECTOR BY LORRY DRIVERS IN FAVOUR OF QUARY

சேலம் அருகே

அரசு நிலத்தை ஆக்கிரமித்து பணி செய்யவிடாமல் தடுக்கும் கும்பல் லாரி டிரைவர்கள் புகார்

சேலம், செப்.6-
சேலம் மாவட்டம் வரகம்பாடி சக்தி நகர், காசி நகர் பகுதியைச் சேர்ந்த லாரி டிரைவர்கள் மற்றும் பொதுமக்கள் கலெக்டர் அலுவலகத்தில் கொடுத்த மனுவில் கூறியிருப்பதாவது:-

சேலம் மாவட்டம் மாசிநாயக்கன்பட்டி சிராமம் காசி நகர் சக்தி நகர் மற்றும் வரகம்பாடி ஆகிய பகுதிகளில் கிரசர்கள் மற்றும் கல்குவாரிகள் செயல்பட்டு வருகிறது. இதில் லாரி டிரைவர்கள் அதே பகுதியை சேர்ந்த தொழிலாளர்கள் 500-க்கும் மேற்பட்டோர் கடந்த 15 வருடங்களாக பணிபுரிந்து வருகிறார்கள். இதனால் 500-க்கும் மேற்பட்ட குடும்பங்கள் பயன் பெற்று வந்தது. மாசிநாயக்கன்பட்டி

பகுதியில் சுமார் 20 ஏக்கர் அரசுநிலம்சட்டவிரோதமாக தனியார் கட்டுப்பாட்டில் உள்ளது. மீனம் காடு பகுதியைச் சேர்ந்த 6 பேர் அந்த நிலத்திற்குள் அத்துமீறி நுழைந்து நிலத்தை பயன்படுத்தி வருகிறார்கள். மேலும் அவர்கள் கிரசர்கள் மற்றும் லாரி டிரைவர்களை பணி செய்யவிடாமல் தடை ஏற்படுத்தி வருகிறார்கள். இதனால் கிரசர்கள் குவாரி உரிமையாளர்கள் மற்றும் டிரைவர்களுக்கு பெருளாதார இழப்பை ஏற்படுத்தி வருகிறார்கள். இதனால் எங்களின் வாழ்வாதாரம் பாதிக்கப்படுகிறது. எனவே அந்த நபர்கள் மீது சட்டப் படியான நடவடிக்கைகளைக்கே வேண்டும்.

இவ்வாறு அவர்கள் கூறி உள்ளனர்.



குளவி
மதல்வர்
ாவட்ட
மேகம்
ண்ணன்
ராட்டு
ள்ளிப்
ஆயிரம்
வற்றை

ள்ளி
ழகன்,
றோர்
னர்,
தொரி

ரியை
ர்கள்
னர்.
ன்ஸ்
லை
ண்டு
அந்த
ளில்
ளில்
கள்.
த்து

முதல்
செப்டம்

செப்டம்
3-ம் ப
ஆண்டு
தான் ஆ
என்று
முடிவே
தன்
அறிவு
வளர்ந்
நன்றிய
பாளம
கொ
சாதிய
தண்ட
களை.
களை உ
பென்
பெரி
பார
அவை
சட்டசன
பிறந்த
நாளாக
வெளி



ஆர்ப்பாட்டத்தில் கல்குவாரிகள் பட்டத்தில் காணலாம்.

MINE FOREMANS CERTIFICATE OF COMPETENY

Certified that he was medically examined on 15-10-2012

and found fit to carry out the prescribed duties upto 14-10-2013

(भारतीय) खान परीक्षा बोर्ड
Board of Metalliferous
Mining Directorates Mines Safety, Chennai Region.
दस्तावेज सं.
No. of Documents: 2526



खान अधिनियम, 1952
THE MINES ACT, 1952

खान फोरमैन सक्षमता प्रमाणपत्र

MINE FOREMAN'S CERTIFICATE OF COMPETENCY

(Under the Metalliferous Mines Regulations, 1961)

(Restricted to metalliferous mines having open-cast workings only)

Certified that he was medically examined on 20/10/2007 and found fit to carry out the prescribed duties upto 19/10/2011

भारतीय खान विनियम, 1961 के अधीन (Under the Metalliferous Mines Regulations, 1961) that he was found fit to carry out the prescribed duties upto 16/10/2007 and found fit to carry out the prescribed duties upto 15/11/14

निवासी गांव..... सुपुत्र.....
जिला..... थाना.....
जन्म तिथि..... राज्य.....
ने भारतीय खान विनियम, 1961 के अधीन आयु, स्वास्थ्य, नवताना, साक्षरता और अनुभव के संबंध में संतोषजनक प्रमाण प्रस्तुत कर दिखे हैं और तारीख..... को (स्थान) पर हुई परीक्षा पास कर ली है। इसे भारतीय खान विनियम, 1961 के अर्थात् खान फोरमैन प्रमाणपत्र दिया जाता है। यह प्रमाणपत्र केवल धातुय खानों के अपने कार्यस्थलों तक सीमित है।

Shri P. Subramanian (Name)
of Village Solampallam, Thana Suramangalam
District Salem, State Tamil Nadu
Born on 3rd July, 1946 Son of S. Perumal Gounder

having given satisfactory evidence of his age, medical fitness, good conduct, literacy and experience, and having passed the examination held at Nellore on 30.9.1987 is hereby granted a MINE FOREMAN'S CERTIFICATE under the Metalliferous Mines Regulations, 1961, *restricted to mines having open-cast workings only.*

(Signature)
भाषक,
खान परीक्षा बोर्ड।
Secretary,
Board of Mining Examinations.

Certified that he was medically examined on 16/10/2008 and found fit to carry out the prescribed duties upto 15/10/2009

(Signature)
भाषक,
खान परीक्षा बोर्ड।

तारीख/Dated 16-9-88 (Sep. 1988)
Director of Mines Safety, Chennai Region.
Examined on 22.10.2009
and found fit to carry out the prescribed duties upto 2.11.2010
Director of Mines Safety, Chennai Region.



Burn Standard Co Ltd.

प्रमाणित किया जाता है कि उस को परीक्षा की गई और उसे बड़ेरेपन, नदीय दृष्टि या अन्य किसी ऐसी दृष्टि पर्याप्त मया, जिसका उसके दक्षतापूर्वक कार्य निष्पादन पर प्रभाव पड़ने की संभावना हो।

Certified that he was examined and found free from deafness, defective vision or any other infirmity, mental or physical, likely to interfere with the efficient discharge of his duties.

- On 15/02/93 Director of Mines Safety (Chennai)
- On 02-02-98 Director of Mines Safety (Chennai)
- On 17/01/2002 Director of Mines Safety (Chennai)
- On 21/10/2010 Director of Mines Safety (Chennai)
- On his statutory duties Director of Mines Safety (Chennai)
- On his statutory duties Director of Mines Safety (Chennai)



Network:04-Dec-2021 at 11:41:16 AM IST
TN,Salem,Vazhapadi



Network time is not synchronized
TN,Salem,Vazhapadi

QUARRY AREA UNDER OPERATION ,



Network 04-Dec-2021 at 11:22:59 AM IST
TN, Salem Vazhapadi



Network 04-Dec-2021 at 11:23:38 AM IST
TN, Salem Vazhapadi



Network:04-Dec-2021 at 11:23:44 AM IST
TN,Salem,Vazhapadi



Network:04-Dec-2021 at 11:23:50 AM IST
TN,Salem,Vazhapadi

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE**

CHENNAI BENCH

O.A. No.211 of 2021

IN THE MATTER OF:

P.Palaniappan

..Applicant

-vs-

MoEF&CC & Ors

..Respondent(s)

COUNTER AFFIDAVIT &

TYPED SET FILED

ON BEHALF OF

RESPONDENT No.15

M/S.M.MOHAMED RIYAZ,

E.1492/2002

G.NARESHKUMAR

E.3266/2016

COUNSEL FOR RESPONDENT NO.15